

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 549/2025  
[Earlier O.A. No. 42/2025 (CZ)]

**IN THE MATTER OF:**

Dheeraj Tiwari

...Applicant

Versus

Ministry of Environment, Forest  
and Climate Change & Ors.

...Respondents

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**REPLY ON BEHALF OF CHHATTISGARH ENVIRONMENT CONSERVATION  
BOARD/RESPONDENT NO. 3**

1. At the outset, it is submitted that the present reply is being filed on behalf of the Chhattisgarh Environment Conservation Board ("Respondent No. 3") in compliance with the directions of this Hon'ble Tribunal.
2. The present Original Application pertains to M/s. Tethys Chem Pvt. Ltd. (formerly operating as M/s. SS Udyog) located at Village Joratarai, Tehsil Patan, District Durg, Chhattisgarh ("Respondent No. 6") which is an industrial unit engaged in coal tar processing and manufacturing of coal tar pitch and its byproducts. That the Respondent No. 6 unit falls under the regulatory jurisdiction of Respondent No. 3 which has been constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") and the Air (Prevention and Control of Pollution) Act, 1981 ("Air Act").
3. That Respondent No. 6 has been granted various Consents to Operate ("CTO") by Respondent No. 3 from time to time. More specifically, on 23.04.2001, Respondent No. 6 unit was granted CTO by Respondent No. 3 for the first time and more CTOs came to be issued and periodically renewed by Respondent No. 3 pursuant to applications submitted by Respondent No. 6 unit whereby details of their manufacturing operations, product list and production capacities were disclosed.
4. The CTO dated 22.07.2020 was granted to Respondent No. 6 for manufacturing *inter alia* Refine Naphthalene Balls, Light Furnace Oil, Heavy Furnace Oil (Solvent Naphtha), Super

Creosote fuels (Coal Tar), Black Paint Organic Chemicals, [2300 Metric Tonnes Per Annum (“MTPA”)], and Coal Tar Pitch Melting (10,000 MTPA). The said CTO explicitly included a note under Serial No. 02 stating that the unit shall not undertake processing/distillation of coal tar pitch unless EC is first obtained under the EIA Notification, 2006. *[Ann. C at Pg. 53-65 of the O.A.]*

5. Thereafter, the Respondent No. 6 unit applied for continued operation and Respondent No. 3 issued a renewed CTO on 02.09.2021 for a period of two years, i.e., from 22.07.2021 to 21.07.2023. This CTO reiterated the requirement of complying with the EIA Notification, 2006, wherever applicable. *[Ann. D at Pg. 66-68 of the O.A.]*
6. On 26.05.2023, Respondent No. 6 submitted an application seeking expansion of its production capacities. Upon review of the representations submitted by Respondent No. 6, a revised CTO was issued on 27.06.2023. This CTO also contained a specific condition stating that coal tar and coal tar pitch shall not be processed/distilled without obtaining prior EC under the EIA Notification, 2006. *[Ann. E at Pg. 69-75 of the O.A.]*
7. Subsequently, *vide* letter dated 11.06.2024 sent by Respondent No. 6 to Respondent No. 3, Respondent No. 6 requested the amendment of its CTO and reissuance of the revised CTO.
8. Subsequently, based on an application submitted by Respondent No. 6 on 11.06.2024, an Amendment Order dated 18.06.2024 was issued by Respondent No. 3 to update product names and capacities, the amended capacity being 36,000 MTPA for Refine Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical, 36,000 MTPA for Coal Tar Pitch (Molten/Granulated) and 12,000 MTPA for Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil (“Amendment Order”). The amendment did not grant any relaxation or exemption from the requirement of obtaining EC..*[Ann. F at Pg. 76-103 of the O.A.]*
9. Thereafter, a renewed CTO was issued on 23.08.2024 by Respondent No. 3, reflecting the amended product list and revised production capacities. This CTO had validity from 18.12.2024 to 17.06.2029..*[Ann. G at Pg. 104-106 of the O.A.]*

10. Further, during this time, a letter dated 18.06.2024 was issued by Respondent No. 3 as part of internal administrative correspondence recording details of the consent history and the same does not convey any waiver, legal assurance, or permission for distillation of coal tar without EC either. *[Ann. H at Pg. 107-109 of the O.A.]*
11. That, as part of its expansion proposal, Respondent No. 6 submitted a Project Report dated 08.06.2024 to State Expert Appraisal Committee (SEAC) describing its manufacturing process and anticipated production outputs. Respondent No. 3 was not involved in the preparation, validation, or certification of this report, which forms part of the self-declared documentation submitted by the said unit. *[Ann. I at Pg. 110 of the O.A.]*

A true copy of the proposal for expansion of the Respondent No. 6 Coal Tar Processing unit being TOR Proposal No. 188714 dated 08.06.2024 whereby it has described its manufacturing process, anticipated production outputs and chronology of all the CTOs provided to it till date is marked herewith and annexed as **ANNEXURE R-1**.

12. The proposal for expansion was placed before the 549th Meeting of the Chhattisgarh State Expert Appraisal Committee (“SEAC”) on 06.11.2024 where the Committee recommended issuance of Standard Terms of Reference (“ToR”) for the project. It is submitted that Respondent No. 3 has no role in the functioning, recommendations or decisions of SEAC which is an autonomous expert body under the EIA framework. *[Ann. K at Pg. 182-285 of the O.A.]*
13. Pursuant to SEAC’s recommendation, the proposal was placed before the 184th Meeting of the State Environment Impact Assessment Authority, Chhattisgarh (“SEIAA”) on 20.11.2024 where ToR was granted to Respondent No. 6. Thereafter, the unit filed an application for EC on 11.01.2025. These proceedings fall strictly within the domain of the EIA Notification, 2006 and it is pertinent to mention here that Respondent No. 3 is not involved in the grant of ToR or EC. *[Ann. L, M and N at Pg. 286-469 of the O.A.]* It is respectfully submitted by Respondent No. 3 that it has acted strictly within the scope of its statutory powers under the Water Act and the Air Act.
14. That, *vide* Office Order/Letter No. 11084 dated 24.02.2025 issued by the Divisional Headquarters of Respondent No. 3, a Committee was constituted by Respondent No. 3

comprising of 4 senior officials of Respondent No. 3 to inspect Coal tar processing and other related units established under the jurisdiction of the Regional Office of Respondent No. 3 at Bhilai, Durg. Pursuant thereto, inspection of several units including Respondent No. 6 unit (at Sl. No. 2) was conducted on 24.03.2025 and 25.03.2025. With respect to Respondent No. 6, the following facts were found during the inspection as per the available documents:

- (a) *Vide* the letter dated 09.09.2013 issued by Respondent No. 3, the unit was granted air and water consent for 2300 MTPA of refined naphthalene balls, light furnace oil, heavy furnace oil (solvent naphtha), super creosote fuels (coal tar), black paint organic chemicals.

A true copy of the register and notesheet maintained by Respondent No. 3 reflecting the air and water consent for 2300 MTPA granted to Respondent No. 6 *vide* the letter dated 09.09.2013 is marked herewith and annexed as **ANNEXURE R-2 (Colly)**.

- (b) *Vide* letter dated 22.07.2020 issued by Respondent No. 3 subsequently, with regard to expansion of capacity, Respondent No. 6 unit was granted water and air consent for (1) refined naphthalene balls, light oil, heavy oil (solvent naphtha), super creosote fuels, coal tar, black paint, organic chemicals - 36,000 MTPA; and (2) coal tar pitch melting (melting only) - 10,000 MTPA. In this letter, there was a specific note regarding not processing/distilling coal tar pitch without obtaining EC as per EIA Notification, 2006 (as amended).
- (c) Thereafter, *vide* letter dated 18.06.2024 issued by Respondent No. 3, Respondent No. 6 unit was granted a revised water and air consent for (1) refined naphthalene balls, light oil, heavy creosote oil, super creosote pulse, coal tar, black paint, organic chemicals - 36,000 MTPA; (2) coal tar pitch (molten/granulated) - 36,000 MTPA; and (3) carbazole, phenol oil, wash oil, carbon black oil - 12,000 MTPA.
- (d) Shortly after, *vide* letter dated 23.08.2024 issued by Respondent No. 3, Respondent No. 6 unit was issued consent renewal for (1) refined naphthalene balls, light oil, heavy creosote oil, super creosote fuel, coal tar, black paint, organic chemicals - 36,000 MTPA; (2) coal tar pitch (molten/granulated) - 36,000 MTPA; and (3) carbazole, phenol oil, wash oil, carbon black oil - 12,000 MTPA. The validity of such consent is till 17.06.2029.

- (e) It was found that Respondent No. 6 distils crude coal tar. The crude coal tar is heated to 330°C, thereby separating the oil and coal tar pitch through a distillation process and then selling it.
- (f) Respondent No. 6 has installed 5 reactor vessels with a capacity of 60 tonnes each and 5 storage tanks with a total capacity of 3,000 tonnes are installed to store the raw material, coal tar.
- (g) Respondent No. 6 uses thermofluidic heaters to heat crude bitumen and the chimney associated with the heating furnace is 30 meters high.
- (h) The production process of Respondent No. 6 does not generate any waste water discharge. Evaporated water generated during the distillation of raw materials (coal tar) is collected and treated in a waste water treatment plant. As a result, no solid waste is generated from the production process.
- (i) The Government of India, Ministry of Environment, Forest and Climate Change, New Delhi, *vide* a notification dated 25.06.2014, has made EC mandatory for coal tar processing units and, further, *vide* an Office Memorandum dated 27.02.2018, has exempted coal tar pitch melting from the EC requirement. In light of the same, Respondent No. 6 was advised to apply for EC.
- (j) In light of the above, Committee recommended that Respondent No. 6 should be directed to limit the production as per the capacity mentioned in the consent/renewal consent issued by Respondent No. 3 before the notification dated 25.06.2014 issued by the Government of India, Ministry of Environment, Forest and Climate Change, New Delhi.

A true copy of the Inspection Report dated 24.03.2025 and 25.03.2025 whereby findings regarding Respondent No. 6 unit have been recorded at Sl. No. 2 is marked herewith and annexed as **ANNEXURE R-3**.

15. That, an expert report was also called from National Institute of Technology (NIT) on the allegation made by the Applicant, specifically the allegation regarding requirement of EC. *“Comprehensive Report on Assessment of Production Process, Production Capacity, and*

*Requirement of Environmental Clearance as per EIA Notification, 2006 in the Coal Tar Processing Industries of Bhilai*” dated 13.06.2025 (“NIT Report”) was submitted by NIT, Raipur to Respondent No. 3. The report was made pursuant to site visits and inspection of each of the 11 identified units and specifically included Respondent No. 6 at Serial No. 9 whereby it was concluded that EC is mandatorily required given the nature of operations of the Respondent No. 6 unit.

**POINT-WISE REPLY TO THE ALLEGATIONS MADE IN THE PRESENT ORIGINAL APPLICATION CONCERNING RESPONDENT NO. 3:**

16. The Applicant alleges that Respondent No. 3 arbitrarily amended the CTO on 18.06.2024 without verifying whether the proposed expansion attracted the requirement of prior EC. It is submitted that the Amendment Order dated 18.06.2024 was issued strictly under the provisions of the Water Act and the Air Act pursuant to an application dated 08.06.2024 submitted by Respondent No. 6. The amendment was processed based on the information and documents disclosed by Respondent No. 6. It is reiterated that Respondent No. 3 does not have jurisdiction to determine whether EC is required under the EIA Notification, 2006, and that the said Amendment Order neither exempts nor dilutes the obligation of obtaining EC, wherever attracted. Moreover, previous CTOs including the CTO dated 27.06.2023 categorically recorded that no distillation of coal tar pitch shall be undertaken without prior EC.
17. The Applicant alleges that the CTO renewed on 23.08.2024 did not reiterate the prohibition on distillation of coal tar pitch. It is respectfully submitted that the renewal of CTO dated 23.08.2024 merely incorporated the revised product capacities as per the Amendment Order dated 18.06.2024. The absence of a reiterative note does not amount to any waiver of existing legal requirements. All CTOs are inherently subject to applicable laws, including the EIA Notification, 2006, and it is the obligation of the project proponent, Respondent No. 6 in the present case, to comply with statutory mandates. The CTO does not legalize any activity that independently requires prior EC. Therefore, the CTO issued by Respondent No. 3 cannot be construed as an exemption from EC and/or a blanket permission for distillation in the absence of EC.
18. The Applicant has claimed that Respondent No. 3 failed to assess the environmental implications of the alleged “exorbitant” increase in production capacities. It is clarified that the

increase in capacities was permitted based on self-declared information submitted by Respondent No. 6. It is the statutory duty of the project proponent to obtain EC if their activities fall within the thresholds or definitions under the EIA regime. The issuance of CTO does not imply satisfaction of EC requirements.

19. The Applicant further alleges that Respondent No. 3 failed to monitor whether Respondent No. 6 was undertaking distillation of coal tar in violation of CTO conditions. It is submitted that Respondent No. 6 did not disclose, in any of its applications, that it was engaged in any process involving distillation, thereby necessitating the grant of EC. However, once such concerns were raised through the present Original Application and related representations, Respondent No. 3 promptly initiated an independent third-party technical assessment through the Department of Chemical Engineering, NIT Raipur pursuant to which the findings were recorded in the form of a Report (“NIT Report”).
20. The Applicant alleges that Respondent No. 3 colluded with Respondent No. 6 or acted negligently to facilitate illegal expansion. This allegation is emphatically denied as baseless and unfounded.
21. The Applicant further alleges that Respondent No. 3 failed to respond to multiple representations. However, the Applicant has failed to produce the said representations, if any, in support of his allegation.
22. The Applicant further seeks to rely on proceedings of SEAC and SEIAA to allege that Respondent No. 3 failed in its regulatory obligations. It is respectfully submitted that the process of granting ToR and EC falls exclusively within the purview of SEAC and SEIAA under the EIA Notification, 2006. That Respondent No. 3 has no statutory role in that process and cannot be held responsible for the conduct or outcome of such proceedings.
23. The Applicant has attempted to draw adverse inferences from the omission of the EC-specific note in the CTO issued on 23.08.2024. As already clarified, letter dated 23.08.2024 is merely a ‘renewal’ of the original amended CTO dated 18.6.2024 whereby the validity of the CTO has been extended, thus the conditions mentioned in the original CTO dated 18.6.2024 still stands.

Its omission in a subsequent CTO does not and cannot nullify the legal obligation of the project proponent to seek EC, where required.

24. It is respectfully submitted that, an expert report was also called from National Institute of Technology (NIT) based on the allegation made by the Applicant, specifically the allegation regarding requirement of EC., Respondent No. 3 undertook a technical investigation by engaging the Department of Chemical Engineering, National Institute of Technology (NIT), Raipur. Respondent No. 3 requested NIT, Raipur to conduct an assessment of the production process, production capacity, and the requirement of EC for the Respondent No. 6 unit/Project Proponent.
25. In view of the same, a *“Comprehensive Report on Assessment of Production Process, Production Capacity, and Requirement of Environmental Clearance as per EIA Notification, 2006 in the Coal Tar Processing Industries of Bhilai”* dated 13.06.2025 (“NIT Report”) was submitted by NIT, Raipur to Respondent No. 3. The report was made pursuant to site visits and inspection of each of the 11 identified units and specifically included Respondent No. 6 at Serial No. 9 whereby it was concluded that EC is mandatorily required given the nature of operations of the Respondent No. 6 unit. Particularly, the NIT Report makes the following observations regarding Respondent No. 6:

*“9. ...*

*Preamble:*

*...*

*This company is carrying out the respective unit operations and unit processes to synthesize the notified products and as per the information obtained, the company is also following the distillation operation therein the plant premises, which in turn indicating to obtain environmental clearance (EC) as per the aforesaid notifications.*

*...*

*Operative Method - Coal tar byproducts is the resultant of crude coal tar through a distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced*

*through different unit operations and unit processes. In addition, it has been noted that distillation is also going on as a part of the operative methodologies too.*

...

*It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation. As per the information obtained, the company is using the distillation operation and is suggested not to follow the same operative methodologies, violating which recommending to get the environmental clearance alongside with the other unit operations and unit processes as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date and as per the condition mentioned by CECB. ”*

[Emphasis supplied]

A true copy of the relevant extract of the NIT Report dated 13.06.2025 is marked herewith and annexed as **ANNEXURE R-4**.

26. Thereafter, on 10.07.2025, the Head Office of Respondent No. 3 issued a Letter No. 3983 to the Regional Officer, Bhilai/the answering Respondent wherein, based on the combined report of the internal committee and NIT, Raipur, the Regional Officer was directed to issue a show cause notice to Respondent No. 6 (for limiting the production capacity to the level authorized as on 25.06.2014. The Head Office of Respondent No. 3 further directed the Regional Officer to inform the said unit to undertake Environment Audit, Safety Audit, Industrial Health and Hygiene Audit, Water Audit, and Pollution Control Equipment Performance Audit.

A true copy of the letter dated 10.07.2025 sent by the Head Office of Respondent No. 3 to the Regional Officer, Bhilai, the answering Respondent herein is marked herewith and annexed as **ANNEXURE R-5**.

27. Further, *vide* letter dated 01.08.2025, Respondent No. 3 issued a show-cause notice to Respondent No. 6, as to why an amended CTO should not be issued to the Respondent no. 3, whereby Respondent no. 6 limits Respondent no. 3's coal tar distillation capacity to pre-25.06.2014 authorized levels. . It was conveyed to Respondent No. 6 that establishment of coal processing units and capacity expansion of existing units requires prior EC. As a result, the said show-cause notice was issued after the joint examination of the recommendations of the

Inspection Committee and the NIT Report dated 13.06.2025. Additionally, Respondent No. 3 also sought certified information regarding the annual consumption/quantity of raw materials such as bituminous pitch, coal tar, crude coal tar, crude naphtha, coal tar pitch, etc., raw materials used/being used till the date of the said letter, and the name and address of the supplier.

A true copy of the show-cause notice dated 01.08.2025 issued by Respondent No. 3 to Respondent No. 6 unit is marked herewith and annexed as **ANNEXURE R-6**.

28. In response to the show-cause notice dated 01.08.2025, Respondent No. 6 sent a reply dated 04.08.2025 whereby it stated that the actual capacity of the unit was 36,000 MTPA in 2001 that is the reason it had sought amendment to the CTO by the Respondent No. 3.

A true copy of the reply to the show-cause notice dated 04.08.2025 sent by Respondent No. 6 to Respondent No. 3 is marked herewith and annexed as **ANNEXURE R-7**.

29. Since Respondent No. 6 failed to provide a valid explanation and information to its show-cause notice dated 01.08.2025, Respondent No. 3 issued a letter dated 25.08.2025 as a reminder for Respondent No. 6 to provide such information within 5 days from the receipt of this letter. Accordingly, *vide* letter dated 02.09.2025 sent by Respondent No. 6 to Respondent No. 3, it was conveyed that the said information cannot be provided since SS Udyog was purchased by Respondent No. 6 herein in the year 2019, Respondent No. 6 does not have access to older documents from 2013 onwards. Further, it was stated that the CTOs dated 18.06.2024 and 23.08.2024 have been declared valid and that the previously issued CTOs dated 09.09.2013 and 22.07.2020 were erroneous due to which the error was corrected on 18.06.2024; that the Inspection Committee and NIT Report incorrectly reflect the details of the unit's capacity which is being requested to be rescinded since the actual capacity of the Respondent No. 6 unit is 36,000 MTPA for coal tar pitch production which has been in operation even prior to the EIA Notification, 2006, thereby not falling under the scope of EC requirement; that only coal tar pitch production is covered under EC and not other products. In light of the same, the existing CTO dated 23.08.2024 of Respondent No. 6 was sought to be maintained as the capacity.

A true copy of the reminder letter dated 25.08.2025 issued by Respondent No. 3 to Respondent No. 6 is marked herewith and annexed as **ANNEXURE R-8**.

A true copy of the letter dated 02.09.2025 sent by Respondent No. 6 to Respondent No. 3 is marked herewith and annexed as **ANNEXURE R-9**.

30. That said letter dated 02.09.2025 sent by Respondent No. 6 was forwarded to the Head Office of Respondent No. 3 *vide* Letter No. 3030 dated 02.09.2025. Thereafter, *vide* Letter No. 9118 dated 11.11.2025 and Letter No. 9814 dated 28.11.2025, the Head Office of Respondent No. 3 issued directions for amendment of consent to Respondent No. 6. In view of the same, Respondent No. 3 issued a letter dated 01.12.2025 to Respondent No. 6 whereby it amended the water and air consent of Respondent No. 6 as per the Notification dated 25.06.2014 issued by the Ministry of Environment, Forest and Climate Change, Government of India, i.e., 2300 MTPA for refined naphthalene balls, light furnace oil, heavy furnace oil (solvent naphtha), super creosote fuels (coal tar), black paint, organic chemicals and 36,000 MTPA for melting of coal tar pitch since, *vide* Office Memorandum dated 02.04.2018, the Ministry of Environment, Forest and Climate Change clarified that coal tar melting (change in physical form from solid/granulated to liquid without emission) does not require EC. That the said renewed/amended consent is valid up to 17.06.2029.

A true copy of the letter dated 01.12.2025 issued by Respondent No. 3 to Respondent No. 6 amending the water and air consent of Respondent No. 6 as per the Notification dated 25.06.2014 issued by the Ministry of Environment, Forest and Climate Change, Government of India is marked herewith and annexed as **ANNEXURE R-10**.

31. Subsequently, *vide* letter dated 03.12.2025, Respondent No. 3 provided its comments to the Member Secretary, SEAC-3 in response to its queries in its previous letter dated 10.11.2025. It is stated that Respondent No. 3 is taking action to make the product and production capacity in the CTO currently issued to Respondent No. 6 in consonance and compliance with the product and production capacity mentioned in the CTO prior to 25.06.2014, i.e., as per the CTO dated 09.09.2013 whereby the production capacity was mentioned as 2300 MTPA for refined naphthalene balls, light furnace oil, heavy furnace oil (solvent naphtha), super creosote fuels (coal tar), black paint, organic chemicals. Further, in its comments to the queries of SEAC-3, Respondent No. 3 stated that Respondent No. 6 had expanded its capacity in 2024 by increasing coal tar distillation products from 2300 MTPA to 36,000 MTPA and by the addition of new coal

tar by-products like carbozol, phynole oil, wash oil, carbon black oil of 12,000 MTPA, all without obtaining valid EC. That, on 18.06.2024, Respondent No. 3 issued an amended CTO to Respondent No. 6 whereby the amended production capacity was (1) 36,000 MTPA for refined naphthalene balls, light oil, heavy creosote oil, super creosote fuel, coal tar, black paint, organic chemicals; (2) 36,000 MTPA for coal tar pitch (molten/granulated); and (3) 12,000 MTPA for carbozol, phynole oil, wash oil, carbon black oil. Therefore, in view of the same, Respondent No. 3 stated that Respondent No. 6 had undertaken expansion since 18.06.2024 and, thus, violation of the Environment (Protection) Act, 1986 from the said date can be counted for undertaking expansion without obtaining valid EC.

A true copy of the letter dated 03.12.2025 sent by Respondent No. 3 to SEAC-3 in response to the queries of SEAC-3 in its previous letter dated 10.11.2025 is marked herewith and annexed as **ANNEXURE R-11**.

32. In the meantime, it is pertinent to mention that Respondent No. 6 filed a Writ Petition being WPC No. 6590/2025 before the Hon'ble High Court of Chhattisgarh at Bilaspur ("Hon'ble High Court") challenging the letter dated 01.12.2025 issued by Respondent No. 3 to Respondent No. 6 whereby the water and air consent of Respondent No. 6 was amended by Respondent No. 3 as per the Notification dated 25.06.2014 issued by the Ministry of Environment, Forest and Climate Change, Government of India, i.e., 2300 MTPA for refined naphthalene balls, light furnace oil, heavy furnace oil (solvent naphtha), super creosote fuels (coal tar), black paint, organic chemicals and 36,000 MTPA for melting of coal tar pitch.
33. That, *vide* Order dated 17.12.2025 in WPC No. 6590/2025, the Hon'ble High Court issued notice in the said matter and stayed the effect and operation of the letter dated 01.12.2025 until the next date of hearing. The Writ Petition was directed to be listed in the week commencing 19.01.2026 (inadvertently written as 19.01.2025).

A true copy of the Order dated 17.12.2025 passed by the Hon'ble High Court of Chhattisgarh at Bilaspur in WPC No. 6590/2025 whereby notice was issued therein and the effect and operation of the letter dated 01.12.2025 was stayed until the next date of hearing is marked herewith and annexed as **ANNEXURE R-12**.

34. Therefore, in light of the aforementioned facts and submissions, it is respectfully submitted that Respondent No. 3 has taken all steps within its statutory domain to regulate and monitor industrial operations.
35. The present Reply is being submitted for the kind perusal of this Hon'ble Tribunal. Therefore, this Hon'ble Tribunal may, therefore, take the present Reply on record and pass any appropriate order(s) that it may deem fit, which will be complied with by Respondent No. 3.

**FILED BY:**

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**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 549/2025**

**[Earlier O.A No. 42/2025 (CZ)]**



**IN THE MATTER OF:**

Dheeraj Tiwari

... Applicant

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Ministry Of Environment,

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... Respondents

**AFFIDAVIT**

I, Dr. Anita Savant W/o Shri Paresh Kathale, aged about 56 years, Authorized Representative of Respondent No. 3, having its office at CECB, Bhilai do hereby solemnly affirm and state as here under:

1. That I am the authorised signatory of the Respondent No. 3 in the above captioned matter and I am well conversant with the facts and circumstances of the present case and am competent to affirm this affidavit on behalf of the Respondent No. 3.
2. That I have read and understood the contents of the accompanying Reply which has been drafted under my instructions and state that the contents of the same are true and correct to my knowledge based on the records maintained by me.
3. The contents of the accompanying Reply have been explained to me in vernacular.



*[Signature]*

**DEPONENT**

**Regional Officer-**

**C.G. Environment Conservation Board  
Bhilai, Durg (C.G.)**

- 8 APR 2026

**VERIFICATION**

Solemnly verified at Durg on this 08 April day of 2026 that the contents of my above-mentioned affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom

*(Signature)*  
**WITNESS**

*(Signature)*  
**DEPONENT**  
**Regional Officer**  
C.G. Environment Conservation Board  
Bhilai, Durg (C.G.)



**सत्यापन**  
मैं, निम्नलिखित कथनकर्ता/मिजका नाम, पिता/पति  
का नाम व पता उपरोक्तानुसार है, ने मेरे सम्बन्ध  
में पथ लिया जिसे पट्टेचालकर्ता/गवाह से  
द्वारा लिखित जिलेके हस्ताक्षर मालूम है  
के हस्ताक्षर किए हैं

**8 APR 2026** *(Signature)* **डेप्यन्ट डेप्यन्ट, नोटरी दुरग (C.G.)**



**8 APR 2026**

## ANNEXURE 2342

M/s. Tethys Chem Private Limited  
(Director – Mr. Govind Mandal),  
Plot No: 17/N, Heavy Industrial Area,  
Hathkhoj, Dist-Durg  
(File No. – 3413)

Subject	Details related to the applied case
Online Application	TOR Proposal no.-188714 Applied Date – 08/06/2024 EC Proposal no.- 519043 Applied Date - 20/01/2025
Nature of Project	Proposal for expansion of Coal Tar Processing Unit
Category of the Project	The project falls under Sr. No. 4(b) (ii) - B1 Coal Tar Processing Unit
Detail of project	Existing Project: Coal Tar Pitch – 36,000 TPA, Byproduct: 36,000 TPA and Other – 12,000 TPA. Expansion of Coal Tar Processing Unit and production of Coal Tar Pitch 36,000 MTPA to 65,000 TPA and Its by-products Mixed Creosote Oils (HCO/A TO), Naphthalene 36,000 MTPA to 63,000 MTPA in the existing land.
Applied Area (Ha.)	0.367 Hectare
Khasra no.	333
Land	CSIDC (Leased Land 99 Years) M/s. Tethys Chem Private Ltd.
Details of Meeting	Intimation Email for Presentation Date: 02/06/2025 646th Meeting Dated 05/06/2025

**The Committee noted and found the following facts:-**

ADS Issued Date -04/09/2025	ADS Reply Date -11/09/2025
The above case is an expansion case. In compliance to the Office Memorandum dt.	Comments received from CECB vide their letter dated 25.07.2025 in compliance of the OM dated 14.01.2025. Following is mentioned in the

14.01.2025 issued by MoEF&CC. SEAC decided to write a letter to CECB to upload their comments based on the inspection of the site. The comments shall have the details of the project site; the feasibility of the project and the environmental safeguards prescribed for the concerned project.

comments:-

1. Present Established capacity- 1. Refined Napthalene Balls, Light Oil, Heavy Cresote Oil, Super Cresote Oil, Coal Tar, Black Paint, Organic Chemical- 36,000 TPA, 2. Coal Tar Pitch (Molten/Granulated)- 36,000 TPA, 3. Carbozol, Phenole Oil, Wash Oil, Carbon Black Oil- 12,000 TPA.
2. After Proposed Expansion capacity- Coal Tar Pitch- 36,000 TPA to 65,000 TPA and its by-products Mixed Creosote Oils (HCO/ATO), Napthalene from 36000 TPA to 63,000 TPA.
3. Site Details: NH53- 2.9 km South-East, Residential Area Village-Akalordih 500 m North-East, Village-Hathkhoj 500 m West, M/s Niroj Ispat- 10 m North, M/s S.S. Ispat located on the West, M/s Sarthak Metal located on the East.
4. Existing and Proposed Water Pollution control arrangements: Existing ETP capacity- 5 KLD, Soak Pit and Septic Tank (The above system is also proposed to be adopted for the proposed capacity expansion).
5. Existing and Proposed Air Pollution control arrangements: Proposed Bag Filter.
6. Existing and Proposed Soild Waste Management: 1. Dust collected from air pollution control equipment (1.5 tons) is proposed to be supplied to the briquette manufacturing unit. 2. Process sludge (20 tons) is proposed to be reused in the process. 3. ETP sludge (3.5 tons) is proposed to be supplied to the CTSDF.
7. Chhattisgarh Environment Conservation Board and the National Institute of Technology, Raipur report is submitted. Report recommends limiting the production capacity of the industry's coal tar distillation unit until 25/06/2014. Therefore, action is being taken against the industry to limit the production capacity of the coal tar distillation unit until 25/06/2014. Please be advised that cases against the industry are pending in the Honorable Supreme Court and the Honorable NGT. Further action will be taken to comply with the decisions of the Honorable Courts in these cases.

**Environment Safeguards Suggestion:-**

1. In case of acquisition of additional land for new project/capacity expansion project, NOC from the concerned urban body/NOC from the Gram

	<p>Panchayat (resolution resolution passed by the Gram Panchayat meeting) will have to be submitted.</p> <ol style="list-style-type: none"> <li>2. No objection certificate from CGWA/competent authority should be submitted for water supply.</li> <li>3. Appropriate water and air pollution control systems should be established before applying for consent to operate.</li> <li>4. Before applying for consent to operate, appropriate arrangements should be made for the management of solid waste.</li> <li>5. Before applying for Consent to Operate, CEMS/CAAQMS for measurement of ambient air quality/CEQMS for measurement of effluent water quality (if applicable as per procedure) should be installed in the stack for continuous monitoring.</li> <li>6. Particulate matter emission from the process stack should be kept below 30 mg/normal cubic meter and the height of the stack should be kept 30 meters/as per the guidelines of Ministry of Environment, Forest and Climate Change and CPCB, whichever is higher.</li> <li>7. If hazardous waste is generated from the process, application for consent to operate should be made only after signing an agreement with TSDF.</li> <li>8. Whatever decision the Hon'ble Supreme Court and Hon'ble NGT will take, it will be acceptable to the project proponent.</li> </ol>
Project proponent shall obtain comments from the CECB in compliance of the OM dated 14.01.2025.	Comments received from CECB vide their letter dated 25.07.2025 in compliance of the OM dated 14.01.2025.
Project Proponent shall obtain copy of any report prepared by CECB or IIT/NIT/Govt. Institute regarding coal tar distillation process of the Project Proponent.	Submitted
Project Proponent shall submit the documents of transfer from M/s SS Udyog to M/s Tethys Chem Private Limited or Sale Documents	Transfer deed issued on 10.10.2019 to M/s Tethys Chem Pvt. Ltd..
Project Proponent shall submit the audited quantity of raw material and product sale	Submitted

details from 2010 to 2025 (including sale purchase details).			
Project Proponent shall submit the production details against CTO issued which is certified from CA.	CA certified the past production details of financial year 2018-19 to 2024-25 on 16.07.2025.		
Project Proponent will submit the audited production details to CECB and CECB shall check and provide comments regarding the audited production details.	PP has submitted the audited production details certified by CA to CECB on 09.09.2025. (from FY 2018-19 to 2024-25)		
Project Proponent shall submit the ETP process details with its proper specifications.	ETP process details with its proper specifications detailed submitted by PP. Design was approved by IIT Bhubhneswar.		
Project Proponent shall submit a notarized affidavit that provide medical insurance to all the workers working in the plant premises.	Submitted		
Project Proponent shall submit the detailed calculation of rain water harvesting.	Detailed Rain Water Harvesting Calculation submitted.		
Project Proponent shall submit the photographs of Personal Protective Equipment's.	Submitted		
Project Proponent shall submit the Detailed Project Report of CER activities and also submit the consent of school under CER activities.	Consent of Principal, Government Higher Secondary School, Supela, Bhilai submitted. DPR submitted by PP under CER activities.		
Query: Project Proponent shall submit the CTO copy after the year 2006 upto 2017? Reply: CTO copy provided by PP, details is given below:-			
<b>S.No</b>	<b>Consent Issued Date</b>	<b>Capacity</b>	<b>Validity</b>
1	Water Consent –	Naphtine Balls, Furnace oil, Heavy	Valid for 12 months from the first day of

	23/04/2001	Generation fuels, Coal tar pitch - 3,000 MT/month	month of commissioning of the plant
2	Air Consent – 23/04/2001	Naphthine Balls, Furnace oil, Heavy Generation fuels, Coal tar pitch - 3,000 MT/month	Valid for 12 months from the first day of month of commissioning of the industry
3	Air & Water Consent – 17/09/2002	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 3,000 MT/month	Valid for 24 months from the first day of month of commissioning of the industry
4	Air & Water Consent – 27/08/2004	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 3,000 MT/month	Valid from 01/09/2004 to 31/08/2005
5	Air & Water Consent – 08/09/2005	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 3,000 MT/month	Valid from 01/09/2005 to 31/08/2006
6	Air & Water Consent – 06/09/2006	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 3,000 MT/month	Valid from 01/09/2006 to 31/08/2007
7	Water Consent – 19/11/2007	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 36,000 MT/Year	Valid from 01/09/2007 to 31/08/2008
8	Air Consent – 19/11/2007	Naphthine Balls, Black Paint, Heavy Furnace Oil, Light Furnace Oil, Organic	Valid from 01/09/2007 to 31/08/2008

			Chemicals like creosote oil, Fuel Oil, Coal tar pitch, Pressed Nephthalene and Chemicals for paints - 36,000 MT/Year	
9	Water Consent 22/04/2009	–	Coal tar Pitch – 3000 MT/month Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	Valid from 01/09/2008 to 31/08/2009
10	Air Consent 22/04/2009	–	Coal tar Pitch – 3000 MT/month Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	Valid from 01/09/2008 to 31/08/2009
11	Water Consent 14/09/2010	–	Coal tar Pitch – 3000 MT/month Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	Valid from 01/09/2010 to 31/08/2011
12	Air Consent 14/09/2010	–	Coal tar Pitch – 3000 MT/month Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	Valid from 01/09/2010 to 31/08/2011
13	Water Consent	–	Coal tar Pitch – 3000 MT/month	Valid from 01/09/2011 to 31/08/2013

	12/10/2011		Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	
14	Air Consent – 12/10/2011		Coal tar Pitch – 3000 MT/month Authracene Oil – 700 MT/month Naphthalene Crude, Light furnace oil, Super Creosote fuel (Coal Tar), black heavy furnace oil (Solven Naphtha), Paint Organic chemicals – 2300 MT/month	Valid from 01/09/2011 to 31/08/2013
15	Water Consent – 09/09/2013		Coal tar Pitch – 3000 MT/month Refine Naphthalene Crude, Light furnace oil, heavy furnace oil (Solven Naphtha), Super Creosote fuel (Coal Tar), black Paint Organic chemicals – 3000 MT/month	Valid from 01/09/2012 to 31/08/2013
16	Air Consent – 09/09/2013		Coal tar Pitch – 3000 MT/month Refine Naphthalene Crude, Light furnace oil, heavy furnace oil (Solven Naphtha), Super Creosote fuel (Coal Tar), black Paint Organic chemicals – 3000 MT/month	Valid from 01/09/2012 to 31/08/2013
17	Water Consent – 25/09/2014		Coal tar Pitch – 3000 MT/month Refine Naphthalene Crude, Light furnace oil, heavy furnace oil (Solven Naphtha), Super Creosote fuel (Coal Tar), black Paint Organic chemicals – 3000 MT/month	Valid from 01/09/2014 to 31/08/2016
18	Air Consent –		Coal tar Pitch – 3000 MT/month	Valid from 01/09/2014 to 31/08/2016

	25/09/2014	Refine Naphthalene Crude, Light furnace oil, heavy furnace oil(Solven Naptha), Super Creosote fuel (Coal Tar), black Paint Organic chemicals – 3000 MT/month	
19	Air & Water Consent – 12/01/2017	Refine Naphthalene balls, Light furnace oil, Heavy furnace oil (Solvent Naptha), Super creosote fuels (Coal Tar), Black Paint Organic chemicals. - 2,300 MT/Year	Valid for 5 years from 01/09/2016 to 31/08/2021
20	Air & Water Consent – 22/07/2020	Refine Naphthalene balls, Light oil, Heavy Oil (Solvent Neptha), Super Creosote fuels, Coal Tar, Black Paint Organic Chemicals – 2300 MT/Year Coal tar Pitch Melting (only for melting) – 10000 MT/Year	Validity is 1 Year from the date of issue of this letter.
21	Air & Water Consent – 02/09/2021	Refine Naphthalene balls, Light oil, Heavy Oil (Solvent Neptha), Super Creosote fuels, Coal Tar, Black Paint Organic Chemicals – 2300 MT/Year Coal tar Pitch Melting (only for melting) – 10000 MT/Year	Valid from 22/07/2021to 21/07/2023
22	Air & Water Consent – 27/06/2023	Refine Naphthalene balls, Light oil, Heavy Oil (Solvent Neptha), Super Creosote fuels, Coal Tar, Black Paint Organic Chemicals – 2300 MT/Year Coal tar Pitch Melting (only for melting) – 10000 MT/Year	Valid upto 21/07/2028
23	Amendment in Air & Water consent – 18/06/2024	Amendment for Refined Napthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical - 2300 Metric	

		<p>Tonnes Per Year to 36,000 Metric Tonnes Per Year</p> <p>Coal Tar Pitch (Molten/Granulated) - 10,000 Metric Tonnes Per Year to 36,000 Metric Tonnes Per Year.</p> <p>Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil - 12,000 Metric Tonnes Per Year</p>	
24	Air & Water Consent – 23/08/2024	<p>Refined Napthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical - 36,000 MT/Year</p> <p>Coal Tar Pitch (Molten/Granulated) – 36,000 MT/Year</p> <p>Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil – 12,000 MT/Year</p>	Valid from 18/12/2024 to 17/06/2029
Project Proponent shall submit agreement with the TSDF/ authorized vendor for disposal of hazardous waste.		PP informed that small quantity of hazardous waste is generated which is a part of the Coal Tar Process. This waste is blended with by-products and sold to a Carbon Black Manufacturer, where it is utilized as a raw material in their end-product applications of low-grade carbon making.	
Project Proponent shall submit copy of CTO/ renewal application submitted to CECB between 2006 to 2025.		Application copy Form-1 of the year 2016, 2020, 2024 submitted.	
Fire Safety permission submitted by PP, which is valid upto 14.07.2023. Project Proponent shall submit the valid Fire Safety NOC.		Fire safety NOC issued on 13.06.2025 which is valid for 1 year.	
Project Proponent shall submit the PCU calculation based on 40 trucks (entry and exit).		Detailed PCU calculations submitted by PP. As per the calculation submitted by PP, V/C ratio after the proposed expansion will be 0.33, where level of service is B (i.e. very good)	

Notarized Affidavit	That all the documents submitted is true & correct and if any false documents/information found the whole responsible will be taken by PP. Any action taken against will be agreed by PP.
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After discussion by the committee, the following decision was taken unanimously:

1. Comments from the CECB is required. An offline letter to be issued to CECB to provide comments in view of the order of Hon'ble Supreme Court dated 22.07.2025 & order of Hon'ble NGT dated 24.07.2025. Copy of letter to be given to PP to obtain and submit the comment.
2. An offline letter to be issued to CECB-based on notification issued by MoEF&CC dated 26.06.2014, CECB to submit year-wise production data of PP along with their assessment of the same. Additionally, CECB to comment with whether any expansion with regard to environment clearance has been done by PP post year 2014 (MoEF&CC notification date 25.06.2014) and if there is an expansion then confirm whether such expansion is violation or not. Copy of letter to be given to PP to obtain and submit the comment of CECB.

**After submitting the above documents, further decision will be taken accordingly.**

S.No	File No	Name of Industry & Address	Product / Quantity	Consent No.	Consent Date	Expiry Date
1242	SSI/1497	M/s Sai Stone Crusher Prop. Shri Koushal Chandray Wanshi Village - Manpur, Tah. Kewadaha Distt - Kabirdham	stone chips - 8000 MT/Yr	1257/11/13/CCB/w/dt	10/38, 39/6/9/13	3/9/13
1243	SSI/	M/s. S. S. Udyog Partner Shri Pawan Kumar Manta Plot No 17-N / Heavy Ind. Area Hathkhaj Bilai Dang	Refine Naphthalene balls, Light furnace oil, Heavy furnace oil (Solvent Paraffin) Super coarse fuel (Coal Top) Block Plant organic chemicals - 2300 MT/Yr	1258/E/10/13/CCB/w/dt	107E, 72/9/9/13	7/9/13
1244	SSI/1454	M/S Satyugra Udyog Prop. Shri Durgesh Kumar Panihar Vill - Rankepur Kakra, Boda Distt. Keshidham.	Stucco - 400 MT/year	1259/NI/15/CCB/w/dt	1099, 1100/11/9/13	3/9/13
1245	SSI/1490	M/s Kamgiri Baba Coal Udyog Prop. Shri Jhaman Lal Chandray Wanshi Village - Chagokhaya Kala Tah - Pandaria Distt Kabirdham	Coal - 250 MT/Yr	1260/11/13/CCB/w/dt	1110, 11/12/9/13	3/9/13
1246	SSI/	M/s S. S. J. Minerals Prop. Shri Karilash Chand Urdwan Village - Chagachar Tah - Sunderdehi Distt - Balesh	Stone Crushed - 60000 MT/Yr	1261/11/13/CCB/w/dt	1113, 14/12/9/13	9/9/13
1247	SSI/1495	M/s Om Udyog Prop. Shri Anupam Chandray Wanshi Vill. Bhaweli Post - Kherchutta, Boda Distt. Keshidham.	Stucco - 500 MT/Yr	1262/NI/15/CCB/w/dt	1125, 26/18/9/13	3/9/13

2353

Note Sheet No. 1-1

Filed

S  
S.S. U. day day H. 1 A B C D E

उद्योग से सम्बन्धित नवीन व्यवस्था के लिए आवेदन प्राप्त  
हो चुका है। उद्योग की उत्पादन क्षमता वर्धित  
करने के लिए उद्योग द्वारा 5.10.07 को 50000  
रुpees E.T.P. का मापना गया है। जो कि April month  
limiting की गई है। उद्योग के सम्बन्धित  
कार्य बहुत महत्त्वपूर्ण है। distillation से  
पैलान्त वाले Tar removal को deal  
कर कराने के लिए किया जाता है।



छत्तीसगढ़  
पर्यावरण संरक्षण  
मंत्रालय

कुल 22 रु. प्रति टन प्रति 18.11.07  
16/11/07

सम्बन्धित नवीन व्यवस्था के लिए आवेदन प्राप्त  
हो चुका है। उद्योग की उत्पादन क्षमता वर्धित  
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कर कराने के लिए किया जाता है।

इलाहाबाद

500

19/11/07 18/11/07

Issued No. 1231,32 Dt- 19/11/07

अनुसू. (16)

प/९  
मांक (६)

व्यय जल वार्षिक सामग्री लकीरीकरण

LRNO 1085/08/08

महोदय वार्षिक प्रयोग 17-म, मनी की एक निमित्त  
का जल वार्षिक सामग्री लकीरीकरण हेतु निर्दिष्ट  
प्रमाणित है। प्रयोग की सामग्री मूल्य - 31.8.2008  
लक्ष की / प्रयोग डाला के द्वारा - DYN0 419218 dt.  
31.8.08 डाला जल निमित्त प्रमाण प्रयोग डाला द्वारा  
की जा रही है, विना पर का उपयोग करना, उपरोक्त का जल  
मानी सामग्री, दोल उपकरण की मानी, जल वार्षिक  
प्रयोग निमित्त प्रमाणित है। प्रयोग की मानी, प्रमाणित प्रयोग  
उपरोक्त का जल व उपरोक्त का जल का जल वार्षिक  
प्रयोग से मानी जाना है प्रमाण पर प्रमाण उपरोक्त का  
हेतु प्रमाणित प्रमाणित।

क. क. क.

*[Signature]*  
09/09/08  
11-9

क

उपलब्ध No 973 dt. 11/9/08

क. क. क. (६७)



*[Signature]*  
11/9/08

2355

क्रमांक 17  
विषय

जल/वायु समिति हेतु आवेदन (कानापिसाल)

L.R NO 20/2/9/09

उपरोक्त उद्योग द्वारा वर्ष 2008 के उत्पादन कमान की समिति हेतु आवेदन किया गया है। उद्योग के उद्योग चक्र के अनुसार दिनांक 01/9/08 से कानापिसाल करना बताया गया है। उद्योग की समिति नवीनीकरण योजना - 31.8.08 तक थी। उद्योग द्वारा जहां की गठने के अनुसार Fixed Cost - 38.12 लाख है। उद्योग द्वारा वर्ष में समिति नवीनीकरण हेतु आवेदन किया था, जिसके साथ शुल्क रु. 20 लाख (L.R NO 39/05) भी 29.10.08 है। चूंकि उद्योग द्वारा समिति नवीनीकरण की योजना 31.8.08 के पश्चात् 01.9.08 से उत्पादन में आना पिसाल किया गया है। तदनुसार जहां शुल्क वर्ष 2008 के उत्पादन कमान की समिति के लिए मंजूर किया जा सकता है। कानापिसाल के तहत समिति (01.9.08 से 31.8.09) तक बचत के लिए जमाना है। प्रकल्प अपरोक योजना में कुछ कार्रवाई हेतु प्रस्ताव।

वर्ष

04/04/09

उद्योग नाम नैसर्गिक सि. 914109 के लिए गया। 13 लाख तक जमाने की परामर्श उपर-पठ से। उद्योग द्वारा कानापिसाल हेतु आवेदन किया गया है।

शाखा  
क्रमांक  
विषय  
उत्तिस  
पर्यावरण स  
मण्डल

आ .....  
 मांक .....  
 मय ..... M.L.S. 53 0 4 5 3

उद्योग में उपरोक्त बंधन विद्यमान हैं। उपरोक्त बंधन  
 के मातहत में plant machinery के  
 बंधन (अनुसूची 1 उद्योगों में 2 distinct  
 (5 मिनट क्षमता उद्योग) एवं, wash इत्यादि  
 का 2 मिनट में 1 मिनट समय तक 2  
 (उद्योगी मशीन 3) इत्यादि के मातहत में  
 Steam coal 30257497 मातहत में wash  
 निम्नलिखित बंधन एवं अति अति प्रो  
 सिंगुलर एटो में उपरोक्त बंधन  
 मातहत में उद्योग से निम्नलिखित Tar residue  
 को coal tar एवं 10 बंधन एवं अति  
 मातहत में ETP sludge को store on shed

उपरोक्त बंधन  
 के मातहत में

उद्योग में house keeping के लिए

भी उपरोक्त बंधन एवं अति प्रो सिंगुलर  
 के मातहत में

[Signature]

17.4.09  
 [Signature]

निम्नलिखित बंधन एवं अति प्रो सिंगुलर के मातहत में

[Signature]

21/4/09  
 [Signature]



7/5

19

यदि जल वरक समिति नवी देह अवेदन (मं० वरक वरक उपयोग विमं०)

LR NO 1238/31.8.09

उपरोक्तानुसार उपयोग का जल वरक वरक समिति नवीकरण  
 देह अवेदन प्राप्त हुआ है। उपयोग द्वारा वर्ष 2007-08  
 की वरक वरक प्रत्युत की है। जिसके अनुसार उपयोग की  
 लागत - 38.12 लाख है। उपयोग द्वारा की 2007-08 समिति  
 नवीकरण अमुक जमा किया गया है, जिसका डिभि  
 31.8.09 421036 15 25/8/09 है। उपयोग की  
 समिति नवीकरण वर्ष - 31.8.09 तक की। उपयोग  
 द्वारा समिति जल वरक वरक निबंधन वायव्य  
 की गई है तां सुकरण पर कुछ कारवाही सुस्तकित है।  
 कृपया प्रत्युत का यकोनकार व कुछ कारवाही सुस्तकित  
 प्रत्युत।  
 वर्ष।



05/9/09

उपरोक्तानुसार दिनांक R. 23/9/09 को विचार  
 गया। उपयोग में Refining के उपरांत  
 उपरान्त के वरक अवेदन उपरोक्त प्रत्युत  
 Acid proof tiles पर - ETP वायव्य  
 है। Refining उपरोक्त से अवेदन  
 उपरोक्त उपरोक्त प्रत्युत अवेदन / distillation  
 में उपरोक्त वरक वरक उपरोक्त उपरोक्त  
 है नतीजा है। ETP स्ट्रोक करीब प्रत्युत  
 up down प्रत्युत, उपरोक्त उपरोक्त  
 Residue - residue to उपरोक्त

क्रमांक ..... 716 .....

पत्रिका ..... (20) .....

दिनांक ..... 11/5/2019 .....

displacement से कौशल विभिन्न fraction  
 से- इसमें से वे समस्त और फिरोज लिखा-  
 जाता है। उद्योगों के मुख्य कोशिशों की वर-  
 दान से वे 3 गैरे की व लिखा जाता है।  
 कि

उद्योगों में इन शर्तों का पालन नहीं हो पा रहा है।  
 जाग सतारके वी  
 की वर  
 SK  
 29/9/19

कि 2019 साल में पालने की शर्तों का पालन  
 नहीं हो पा रहा है।  
 की वर  
 SK  
 30/9/19

Serial No 2070, 71 dt 30/9/19



30/9/19

T/5

21

अब बायें वायु अमकति नवीनकरणे बायें (405.2-40489)

LRNO. 1300/31.8.10.

अब उद्योग की अब बायें वायु अमकति नवीनकरणे  
के लिए आवश्यक प्राप्ति हुआ है। आवश्यक नियमित रूप  
से व किताब बायें की वहीनकीर अमक बायें बायें है  
उद्योग की अमकति नवीनकरणे के लिए 31.8.10/15

की उद्योग द्वारा शुल्क रु. 2000/- (DDNO 472484  
dt. 27.8.10, MR NO 02/18 dt. 02.9.10) के माध्यम

से अमक किया गया है। उद्योग की लागत के अनुसार  
कि. 42.97 लाख है।

व बायें कायवाले के लिए प्रस्ताव।



उत्तीसगढ़  
पर्यावरण संरक्षण  
मण्डल

10/9/10

उद्योगवाले की रि. 13/10 के लिए अमक उद्योग  
की रि. 13/10 के लिए अमक उद्योग में 2 distill  
I wash (5000 liter) के लिए अमक

distillation के - cooling water को recycle  
करना - अमक wash के निम्नलिखित - अमक -  
Acid proof lining मरना ETP में अमक

करना - अमक उद्योग की tar residue को recycle  
करना - अमक ETP sludge को कोरे में अमक -  
वर्धन में sludge लाकर अमक उद्योग - अमक

कायवाले की रि. 13/10 के लिए अमक उद्योग

14/9/10  
14/9/10  
14/9/10

14/9/10  
14/9/10  
14/9/10

गुणवत्ता नं. 1335,36 dt 14/9/10

14/9/10

713

क्रा ..... 13

मांक ..... (2)

षय ..... M.S. S. Udyog

L.R.No 1401/619111

उद्योग का बिल/विल 1401/619111 नम्बर का उद्योग  
 विवरण 619111 का बिल/विल नम्बर है- उद्योग-के मालिक/निर्देशक  
 यहाँ से यहाँ-सुम् है। उद्योग की गतिशीलता  
 विवरण 301811 नम्बर पर उद्योग/विल नम्बर 4000-  
 D.D.No. 003708 विवरण 319111 नम्बर बिल/विल नम्बर है  
 उद्योग-यहाँ-उद्योग/विल नम्बर का उद्योग/विल नम्बर है।

शुभ/

30/9/11

उद्योग/विल नम्बर - मियान का उद्योग/विल नम्बर  
 उद्योग/विल नम्बर

शुभ/

विषय

30/9/11

उद्योग/विल नम्बर - उद्योग/विल नम्बर 10/10/11  
 का उद्योग/विल नम्बर। उद्योग/विल नम्बर का उद्योग/विल नम्बर  
 उद्योग/विल नम्बर का उद्योग/विल नम्बर है।  
 उद्योग/विल नम्बर का उद्योग/विल नम्बर है।

उद्योग/विल नम्बर का उद्योग/विल नम्बर है।  
 ETP स्लूज का उद्योग/विल नम्बर का उद्योग/विल नम्बर है।  
 उद्योग/विल नम्बर का उद्योग/विल नम्बर है।  
 उद्योग/विल नम्बर का उद्योग/विल नम्बर है।

शुभ/

12/10/11

शुभ/

12/10/11

12/10/11

2361

T/S

(13)

सं. संख्या 417

निर्देशानुसार 2 नवम्बर 2011  
पर्यटन क्षेत्र, रायचूर  
12-10-11  
12/10/11



छत्तीसगढ़  
पर्यावरण संरक्षण  
मण्डल

ग्राम No 1360, G1 dt 12/10/11

LR No. 482/23/5/13

उद्योग को समिति वकील द्वारा आवर कोर्ट  
जाना हुआ है परन्तु उद्योग द्वारा कमाना  
2000 मर/पर है 2500 मर/पर को जॉई है तब  
उद्योग को कमाना विस्तार के तहत 200/वार्ड  
समिति द्वारा कुछ एक सिखा जाना सुझाया  
है कमाना एक ग्राम में अनुसूचित जाति/प्रायः  
सुझा है /  
क. उ. वि.

12/6/13

14/6/13

ग्राम No 463 dt 17/6/13

17/6/13

शाखा ..... 7/5

क्रमांक ..... 2/13

विषय ..... मंत्रालय के अंतर्गत आवास विभाग के तहत संपत्ति का

LRNO: 1429/26 & 13

उद्योग के कार्यालय के फर्क क्रम 95-96 म. 22/6/2009  
 हुआ हुआ। जहाँ कार्य वास्तु संपत्ति आवास - 2000 म<sup>2</sup>/yr  
 के लिए प्रारंभ की गई थी। उद्योग के फर्क क्रम 10 B 2  
 22/5/13 तथा अपादन कार्या 2000 म<sup>2</sup>/yr से 2500  
 म<sup>2</sup>/yr तक जाने की जानकारी की गई DIC के  
 फर्क क्रम 7235 डी 25/8/12 के अनुसार कार्या  
 विभागा के तहत डी 11.9.2012 से उद्योग  
 किया जा रहा था। डी 3.4.19 न कार्या की संपत्ति  
 की वेधना 31.8.2013 तक थी। किन्तु उद्योग  
 11.9.12 तक ही 01.9.2012 से किया जा रहा है।  
 कार्या विभागा के तहत 1.9.2012 से संपत्ति प्रस्तावित  
 उद्योग तथा कार्या विभागा के तहत गण/वास्तु संपत्ति  
 विभागा डी 26/8/12 के अंतर्गत किया गया है। किन्तु  
 के सार DIC के फर्क क्रम 26/8/12 तक, के अनुसार  
 अंतर्गत की गई है। विभागा अनुसार - 780 म<sup>2</sup> है।  
 उद्योग तथा संपत्ति नवी मुद्रा के तहत से अंतर्गत  
 3000 म<sup>2</sup> तक किया गया है, जिसका मॉडल 9/38  
 म. 26/8/13 है। उद्योग का विभागा अंतर्गत  
 है। प्रस्तावित विभागा/विभागा विभागा अंतर्गत है।  
 के फर्क

के फर्क

26/8/13  
के फर्क

25

प्र. एस.एस. उद्योग क्षमता विस्तार के संबंध में।

उद्योग का निरीक्षण दिनांक 7/9/2013 को किया गया निरीक्षण समय उद्योग परिशिष्टीय प्रमुख उमर श्री उपाय (प्र) उद्योग द्वारा उत्पाद (Refine Naphthalene balls Light furnace oil, Heavy furnace oil (Solvent-petrol) Super creosote fules (Coal Tar), Black Paint Organic chemis - प्र. क्षमता 2000 MT/year क्षमता विस्तार 2300 MT/year



यह एक एक स्थापित रिफाइनिंग इकाई है। उद्योग की 4 डिस्टिलेशन यूनिट स्थापित है। जिसमें सचें गल को डिस्टिलेशन रिफाइनरिंग किया जाता है। संचालन विभाग के तहत स्थापित रिफाइनरिंग के परिवर्तन की किया गया है। उद्योग का क्षमता विस्तार के साथ संचालन गरीबीकरण की वेंचर को बढ़ावा दिया जा रहा है। उद्योग में 30000 टन प्रति वर्ष आवेकन किया गया है। उद्योग में 30000 टन प्रति वर्ष आवेकन - 1.6, Distillation Residue एवं ETP Sludge उप-उत्पादों के निष्कासन उद्योग परिशिष्ट-3 के अनुसार उपयुक्त किया जा रहा है। उद्योग का संचालन संचालन में किया जाता प्रदर्शित है।

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उद्योग की संचालन में संचालन गरीबीकरण की वेंचर को बढ़ावा दिया जा रहा है। उद्योग में 30000 टन प्रति वर्ष आवेकन किया गया है। उद्योग में 30000 टन प्रति वर्ष आवेकन - 1.6, Distillation Residue एवं ETP Sludge उप-उत्पादों के निष्कासन उद्योग परिशिष्ट-3 के अनुसार उपयुक्त किया जा रहा है। उद्योग का संचालन संचालन में किया जाता प्रदर्शित है।

Handwritten signature and date 9/9/2013

Genel NV 1071, 72 dt. 9/9/13

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2364

शाखा ..... 7/21

क्रमांक ..... 28

विषय ..... श्री अम. वा. 3 वीं मं. वि. वि.

LR No. 1443/22-8.14

उपरोक्त की जांच के बाद जमानत नवीन रूप में जारी  
किए गए हैं 22/8/14 की जांच हुआ है। उपरोक्त  
की जमानत नवीन रूप में जारी - 21/8/2014 तक की  
प्रतिवेदन की सं. 2012-13 के लिए उपरोक्त  
की फिंरड अस्था रि. ब्लोक - 73.29 लाख है।  
उपरोक्त डाक शुल्क रु. 2000/- (म. नं. 34/46  
द. 26/8/14) जमा किया गया है। अतिरिक्त के  
जांच के लिए जांचकारी द्वारा उपरोक्त की  
पत्र किया गया प्रस्तावित है एक जमानत  
अंतरागत / किंग कार्यालय किंग प्रस्ताव है।

*[Handwritten signatures and initials]*

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05/9/14  
2014

Serial No. 1314 dt 8/9/14

LR No. 1673-9/9/14

उपरोक्त के लिए एक के अतिरिक्त में उपरोक्त डाक  
रु. 9/9/14 की जांचकारी प्रस्ताव की गई है जांचकारी  
नवीन रूप में प्रस्तावित है म. नं. 46/46 की जमानत अतिरिक्त  
व शुल्क की जांचकारी उपरोक्त अंतरागत है प्रस्ताव  
अंतरागत / किंग कार्यालय किंग प्रस्ताव है।

*[Handwritten signatures and initials]*

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12/9/14  
2014

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सं.

12/9/14

श्रीकांत ..... 715  
 क्रमांक ..... 27  
 विषय ..... M.L.G. ...

रूप पत्रिका

3 मीटर इतना सा मात ...  
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श्री बीरब्रह्म ...  
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7/5  
 30  
 Ms S S Udaya G. H. A. Bhalu

रुपयल्लेख

निदेशानुसार समिति द्वारा करा-मी एकर  
 500 रु. नाममात्रान्तर्गत एक हजार रु. का  
 जमाना है।  
 से अग्रिम. राजिब न उरिठिठर 1/3  
 25/9/14

रु.  
 25/9/14

25/9/14  
 25/9/14



Invoice No. 1500, 1501 dt 25/9/14 25/9/14

L.A. No. 2043/07/9/15

बीएस की कोपिया (अमरिका) 07/9/15  
 बीएस की समिति की कोपिया 31/8/20/6/16  
 बीएस द्वारा विमान चर्च की कोपिया 27/9/15  
 बीएस द्वारा जमाना रु. 1000/- (आमाम 65/15)  
 dt 9/9/15) बीएस से कोपिया परियोजना 5  
 दिखाने जमाना की कोपिया 07/9/15  
 कोपिया कोपिया 07/9/15

रु.

रु. 28/9/16

29/9

रु.

Invoice No 1579 dt 30/9/15 30/9/15

T.S.

(31)

Mrs. S. S. Udaya, H.S. Ar. Bhilai

विभाग के वल/वायु सम्मति नवीनीकरण के परिप्रेक्ष्य में निरीक्षण  
 विवेकानन्दन अंबलोकान्धि एवं अग्र. कामवादी हेतु प्रकृत 1/12/21  
 प्रमाणित - 1000/-  
 उपरोक्त उक्त वल/वायु सम्मति नवीनीकरण प्रमाणित 220/-  
 अ. विवेकानन्दन



विवेकानन्दन अंबलोकान्धि वल/वायु सम्मति नवीनीकरण की  
 प्रमाणित 10/1/11  
 अ. विवेकानन्दन

Plot No. 3034/3110/19

उपरोक्त प्रकृत वल/वायु सम्मति नवीनीकरण हेतु प्रकृत 1/12/21  
 उपरोक्त प्रकृत वल/वायु सम्मति नवीनीकरण हेतु प्रकृत 1/12/21  
 उपरोक्त प्रकृत वल/वायु सम्मति नवीनीकरण हेतु प्रकृत 1/12/21  
 उपरोक्त प्रकृत वल/वायु सम्मति नवीनीकरण हेतु प्रकृत 1/12/21

Plot No. 2706 at Bhilai

शाखा ..... 715

क्रमांक ..... (32)

विषय ..... जल/वायु प्रदूषण नियंत्रण विभाग का पत्र

उद्योग का जल/वायु प्रदूषण नियंत्रण विभाग  
आवेदन क्र. 5115138 दिनांक 18/3/2020 को प्राप्त  
है। आवेदन के माध्यम से 5000/- रुपये  
12/3/2020 को जमा किए गए हैं। आवेदन  
आवेदन के माध्यम से निम्न प्रकार का कार्य

- ① शोध कार्य
  - ② यकृत-रूल
  - ③ D.T.C.
  - ④ इनका प्रयोग
- जमा किया है।

उद्योग के परिसर में कार्य करने के  
उद्योग को उद्योग नियंत्रण विभाग के पूर्व E.C.  
प्राप्त करना अनिवार्य है यदि पूर्व में E.C.  
को नहीं है तो उद्योग में संशोधन कार्य पूर्व E.C.  
को प्राप्त करना है। उद्योग परिसर पर कार्य  
करा जायेगा। उद्योग परिसर में कार्य करने के उद्योग  
आवश्यक है। उद्योग परिसर में कार्य करने के उद्योग  
आवश्यक है। उद्योग परिसर में कार्य करने के उद्योग

अधिकारियों द्वारा परीक्षण के उद्योग  
वापसी प्राप्त हुई है। उद्योग परिसर  
में कार्य करने के उद्योग परिसर में कार्य करने के उद्योग  
आवश्यक है। उद्योग परिसर में कार्य करने के उद्योग

Invoice No 335,336 dt 29/5/20

T1s

23

हेमिस उम प्र. लि.

उद्योग से उत्पाद के नाम नये टर्मीनॉली के अंतर्गत  
पेज करने हेतु अविषय किया गया है। उक्त अविषय  
के बाजार पर उत्पाद के नाम नये टर्मीनॉली  
के बाजार पर बदलने हेतु पत्र की संवन्ध पत्र  
कृपया अवलोकनार्थ स्व. हस्तासरायी प्रस्तुत है।



उत्तराखण्ड  
पर्यावरण संरक्षण  
मण्डल

*[Signature]*  
03/06/24

*[Signature]*  
04/06

*[Signature]*  
03/06/24

Ref No - 1771 dt - 03/06/24

*[Signature]*  
03/06/24

उद्योग को जारी नाम के संबंध में स्पष्टीकरण हेतु  
जिसे जो भेजे जाते वाले पत्र केकरीय प्रस्तुत है।

*[Signature]*

*[Signature]*  
12/7/24

*[Signature]*  
12/07

gmel No 2549 dt 12/7/24

*[Signature]*  
12/7/24

शाखा ..... T/c .....  
 क्रमांक ..... (34) .....  
 विषय ..... M.S. Fathys Chams. Dary .....

सं. संघिका कम वि मुल नस्ती मुख्यालय  
 यकी हेतु संघिका गई थी। मुल नस्ती मुख्यालय में ही रख ली गई  
 है। उक्त के संबंध में Receiving हेतु प्रेषित पत्र की प्रति कृपया असली  
 एवं अन्य कार्यवाही हेतु प्रस्तुत की।

R.O. Sir

Shan/Pankaj

29/08/2024

li.  
29/08/2024

Issued No. 366 न dt. 29/08/2024 li.  
29/08/2024

मुल नस्ती ① मुख्यालय में रखी गई है। Receiving की  
 प्रति इस नस्ती में संलग्न है। कृपया रिकार्ड में रखें।

Shan/Pankaj

Amichya  
29/08

li.  
29/08/2024

10/11/24 15/11/24 20/11/24 25/11/24 30/11/24

T/S

पाना  
क्रमांक  
विषय

(35)

M/S Tethys Chem. Durg

महान न्यायालय के पत्र क्रमांक 8363 दिनांक 19/12/2024 के आधारे से अल एवं वायुसंयोजक के अनुपालन के संबंध में निरीक्षण प्रतिवेदन माद्य जाया है। कृपया उक्त पत्र का अवलोकन हो/डियोग की इल नस्ती इस कार्यालय के पत्र क्रमांक 3667 दिनांक 29/8/2024 के आधारे से महान न्यायालय सेमित की बरक है। डियोग को जारी अल एवं वायुसंयोजक नवीनीकरण पत्र क्रमांक 3480 दिनांक 23/08/2024 (ऑन लाइन के आधारे से जारी उक्त की प्रति प्राप्त कर) उक्त पत्र में क्लेरिफिकेशन के पालन के संबंध में दिनांक 28/12/24 को शिवालय के निरीक्षण प्रतिवेदन माद्य जाया/डियोग प्रतिवेदन महान न्यायालय सेमित करने हेतु कृपया अल/डियोग/इलाक



अस्तुतः है  
 क्रि.सं. 00000  
 प्रि.सं. 00000

30/12/24

30/12/24

30/12

पत्रांक No. 8354 dt 30/12/24

शाखा ..... T/S

क्रमांक ..... (36)

विषय ..... M/S. Hathy. Textiles Chem. Durg

LR No. 760 Dt. 06/05/2025

मंडल मुख्यालय का पत्र क्र. 1396  
 दि. 04/05/2025 के परिपत्र के दि. 13/05/2025  
 के निर्देश अन्तर्गत अंशक विस्तार के तहत  
 विमा जमा अंशक विस्तार Coal Tar Pitch -  
 65,000 TPA, Carbon Black Oil (Coal Tar  
 Product) - 12,000 TPA, Coal Tar by Product  
 (Mixed Creosote Oil) HCO/ATO, Naphthalene  
 - 63,000 TPA के जल/वायु संस्कार के संबंध  
 में निरीक्षण प्रतिवेदन मंडल मुख्यालय प्रेषित  
 पत्र क्र. 80/लेडी/अनु. प्रस्तुत है।



जस/स/जस/म

14/05/25

RO m/du

14/5/2025

14/05/25

gnd No 80 dt 15/5/25

अद्वय अमित, मंडल मुख्यालय द्वारा अंशक विस्तार पर  
 दिनांक 08.06.2025 को भारत निर्देश के अनुक्रम में अद्योग की लक्ष्य की  
 धारा प्रति मुख्यालय प्रेषित करने के संबंध में प्र. की प्रति मुख्यालय अंतर्गत  
 से अनुसंधान प्रति प्रस्तुत है।

S/Sir

RO m/du

09/06/25

09/06/25

9/6

Issued No. 1336 dt. 9/6/25

09/06/2025

निरीक्षण प्रतिवेदन

मंडल मुख्यालय के कार्यालय आदेश दिनांक 24/02/2025 द्वारा गठित समिति द्वारा दिनांक 24/03/2025 एवं दिनांक 25/03/2025 को कोल टार प्रोसेसिंग इकाई मेसर्स एम. पी. टार प्रोडक्ट्स, प्लॉट नम्बर 69-70, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग का निरीक्षण किया गया है। निरीक्षण के दौरान निम्न तथ्य पाये गये :-


- छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा पत्र दिनांक 01/10/2005 के माध्यम से उद्योग को 1. एंटीकोरोसिव टेप्स 18 लाख वर्ग मीटर 2. पाईप कोटिंग इनेमल- 4800 मीट्रिक टन/वर्ष 3. आउटर रेप (एफजीटी) 13 लाख वर्गमीटर 4. प्राइमर्स -1200 कि. ली./ वर्ष, 5. वाटर प्रूफिंग मेम्ब्रेन्स 13 लाख वर्ग/ मीटर 6. बिटुमिनस टेप्स 7.5 लाख वर्गमीटर, 7. एंटी कोरोसिव पेंट्स- 800 मीट्रिक टन/ वर्ष, 8. एडेसिव सीलेंट्स 500 मीट्रिक टन/ वर्ष एवं 9. अदर सी.टी./ बिटुमेन (बाय प्रोडक्ट्स) 1500 मीट्रिक टन/ वर्ष के लिए सम्मति जारी की गई थी।
- उद्योग के द्वारा कूड कोलटार का डिस्टिलेशन किया जाता है। कूड कोलटार को 320 डिग्री सेल्सियस तक गर्म कर डिस्टिलेशन प्रक्रिया से ऑयल एवं कोलटार पिच को पृथक-पृथक किया जा कर विक्रय किया जाता है। उद्योग में 3x35 टन एवं 2x50 टन क्षमता की रियेक्टर वेसल स्थापित है। कच्चा माल कोलटार के स्टोरेज हेतु 2x150 टन + 1x500 टन + 1x700 टन + 1x1000 टन के स्टोरेज टैंक स्थापित है। उत्पाद ऑयल के संग्रहण के लिए 8x10 टन + 2x15 टन के स्टोरेज टैंक स्थापित है। साथ ही 01 स्टोरेज टैंक स्टैंड-बाई है। उत्पाद कोलटार पिच को पम्प कर विशेष टैंकर के माध्यम से उपभोक्ता इकाई को भेज दिया जाता है।
- उद्योग के द्वारा कूड कोलटार को गर्म करने के लिए ईंधन के रूप में फर्नेस ऑयल का उपयोग किया जाता है। हीटिंग फर्नेस से संबद्ध चिमनी की उंचाई 30 मीटर है तथा वायु प्रदूषण नियंत्रण हेतु वेट-स्कबर स्थापित है।
- उद्योग की उत्पादन प्रक्रिया से दूषित जल निस्सारित नहीं होता है। कच्चे माल (कोलटार) के डिस्टिलेशन के दौरान वाष्पीकृत जल को एकत्रित कर दूषित जल उपचार संयंत्र में उपचारित किया जाता है। उत्पादन प्रक्रिया से ठोस अपशिष्ट जनित नहीं होता है। उद्योग परिसर में लगभग 100 नग वृक्षारोपण किया गया है।
- भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है।





- छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा पत्र दिनांक 29/11/2017 के माध्यम से उद्योग को 1. एंटी कोरोसिव कोलटार टेप-8100 मीट्रिक टन/वर्ष, 2. पाईप कोटिंग मटेरियल-4800 मीट्रिक टन/वर्ष, 3. आउटर रेप-2590 मीट्रिक टन/वर्ष, 4. बिटुमन टेप्स - 3500 मीट्रिक टन/वर्ष, 5. एंटी कोरोसिव पेंट्स-800 मीट्रिक टन/वर्ष, 6. एडेसिव एण्ड सिलेंट-500 मीट्रिक टन/वर्ष, 7. अदर कोल टार एण्ड बिटुमेन बाय प्रोडक्ट्स-1500 मीट्रिक टन/वर्ष, 8. प्रोसेस्ड ऑयल ऑल टाइप-14400 मीट्रिक टन/वर्ष, 9. क्रियोसोट ऑयल-60 मीट्रिक टन/वर्ष, 10. प्राईमर ऑल टाइप-1200 मीट्रिक टन/वर्ष, 11. वॉटर प्रोफिंग मेम्बरेन-5850 मीट्रिक टन/वर्ष एवं 12. मेन्यूफेक्चरिंग एण्ड फेब्रिकेशन ऑफ स्टील, टेक्नोलॉजिकल स्ट्रक्चर, मेकेनिकल इक्यूपमेंट, प्रेसर वेसल्स, टैंक्स मैचिंग, कास्टिंग, बॉयलर प्रेशर पार्ट्स-10000 मीट्रिक टन/वर्ष हेतु सम्मति जारी की गई थी।
- छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा पत्र दिनांक 06/07/2018 के माध्यम से उद्योग को 1. एंटी कोरोसिव कोलटार टेप-8100 मीट्रिक टन/वर्ष, 2. पाईप कोटिंग मटेरियल-4800 मीट्रिक टन/वर्ष, 3. बिटुमन टेप्स - 3500 मीट्रिक टन/वर्ष, 4. एंटी कोरोसिव पेंट्स-800 मीट्रिक टन/वर्ष, 5. एडेसिव एण्ड सिलेंट-500 मीट्रिक टन/वर्ष, 6. अदर कोल टार बाय प्रोडक्ट्स (कोल टार पिच)-20000 मीट्रिक टन/वर्ष, 7. प्रोसेस्ड ऑयल ऑल टाइप-14400 मीट्रिक टन/वर्ष, 8. क्रियोसोट ऑयल-4000 मीट्रिक टन/वर्ष, 9. प्राईमर ऑल टाइप-1200 मीट्रिक टन/वर्ष, 10. वॉटर प्रोफिंग मेम्बरेन-5850 मीट्रिक टन/वर्ष एवं 11. मेन्यूफेक्चरिंग एण्ड फेब्रिकेशन ऑफ स्टील, टेक्नोलॉजिकल स्ट्रक्चर, मेकेनिकल इक्यूपमेंट, प्रेसर वेसल्स, टैंक्स मैचिंग, कास्टिंग, बॉयलर प्रेशर पार्ट्स-10000 मीट्रिक टन/वर्ष हेतु सम्मति जारी की गई थी।
- उद्योग को वर्ष 2017 एवं 2018 में जारी सम्मति पत्र में उल्लेखित उत्पाद वर्ष 2005 में जारी सम्मति से भिन्न है। वर्ष 2005 में जारी सम्मति में अन्य उत्पादों के साथ अदर सी.टी./ बिटुमेन (बाय प्रोडक्ट्स)-1500 मीट्रिक टन/ वर्ष, वर्ष 2017 में जारी सम्मति में अन्य उत्पादों के साथ अदर कोल टार एण्ड बिटुमेन (बाय प्रोडक्ट्स)-1500 मीट्रिक टन/वर्ष एवं वर्ष 2018 में जारी सम्मति में अन्य उत्पादों के साथ अदर कोल टार एण्ड बिटुमेन बाय प्रोडक्ट्स (कोल टार पिच)-20000 मीट्रिक टन/वर्ष का उल्लेख है। किन्तु उद्योग की कोल टार डिस्टिलेशन क्षमता में वृद्धि के प्रमाणिक दस्तावेज प्राप्त नहीं हुए हैं।
- निरीक्षण के दौरान उद्योग प्रतिनिधि श्री पंकज कोठारी द्वारा अवगत कराया गया है कि उनके द्वारा क्षमता विस्तार के तहत कोल टार डिस्टिलेशन के द्वारा कोल टार पिच क्षमता - 70000 टन/वर्ष एवं सहउत्पाद हेतु पर्यावरणीय स्वीकृति बाबत State Environment Impact Assessment Authority, Chhattisgarh में आवेदन किया गया है तथा


दिनांक 30/07/2024 को SEAC के द्वारा Terms of Reference (ToR) जारी किया गया है।

उपरोक्त तथ्यों के दृष्टिगत पर्यावरणीय स्वीकृति प्राप्त होने तक उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति में उल्लेखित क्षमता के अनुसार उत्पादन (वर्तमान सम्मति/सम्मति नवीनीकरण में संशोधन) करने बाबत निर्देशित किये जाने की अनुशंसा की जाती है।

  
(डॉ. अनिता सावंत)  
क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
छत्तीसगढ़ पर्यावरण  
संरक्षण मंडल भिलाई,  
जिला-दुर्ग (छ.ग.)

  
(डॉ. सुरेश चंद्र)  
वरिष्ठ वैज्ञानिक अधिकारी  
मुख्यालय, छत्तीसगढ़  
पर्यावरण संरक्षण मंडल,  
नवा रायपुर अटल नगर,  
जिला-रायपुर (छ.ग.)

  
(आर.के. शर्मा)  
अधीक्षण अभियंता  
मुख्यालय, छत्तीसगढ़  
पर्यावरण संरक्षण मंडल,  
नवा रायपुर अटल नगर,  
जिला-रायपुर (छ.ग.)

  
(ए.के. गेडाम)  
अतिरिक्त मुख्य अभियंता  
मुख्यालय, छत्तीसगढ़  
पर्यावरण संरक्षण मंडल,  
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जिला-रायपुर (छ.ग.)

निरीक्षण प्रतिवेदन

मंडल मुख्यालय के कार्यालय आदेश दिनांक 24/02/2025 द्वारा गठित समिति द्वारा दिनांक 24/03/2025 एवं दिनांक 25/03/2025 को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के कार्यक्षेत्र के अंतर्गत स्थापित कोल टार प्रोसेसिंग एवं संबंधित अन्य इकाईयों का निरीक्षण किया गया। निरीक्षण के दौरान निम्न तथ्य पाये गये :-

1. मेसर्स टेथिस हाईड्रोकार्बन प्रा. लि., प्लाट नम्बर 36, 37, इंजीनियरिंग पार्क, हथखोज, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 03/11/2023 के द्वारा 1. ग्रेन्युलेटेड पिच (पेंसिल)- 36000 मीट्रिक टन/वर्ष, 2. पेंट-6000 मीट्रिक टन/वर्ष, 3. मोल्टन पिच- 36000 मीट्रिक टन/वर्ष, एवं 4. ग्रेफीन- 2400 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। जिसमें उक्त उत्पाद/उत्पादन क्षमता हेतु ई.आई.ए. नोटिफिकेशन, 2006 (यथा संशोधित) अनुसार पर्यावरणीय स्वीकृति प्राप्त किये बिना कोल टार पिच को प्रोसेस/डिस्टिल नहीं किये जाने बाबत टीप दी गई थी। उद्योग द्वारा कच्चे माल के रूप में सॉलिड कोल टार पिच का उपयोग किया जाता है, जिसे विभिन्न प्रदायकर्ता से लिया जाता है एवं आयात भी किया जाता है। कोल टार पिच को लगभग 220 डिग्री सेल्सियस तक गर्म कर उत्पाद कोल टार पिच को लिक्वीड फार्म में उपभोक्ताओं को विक्रय किया जाता है। उद्योग में 01 नग मेल्टर क्षमता-45 टन एवं 02 नग प्रोसेस वेसल क्षमता- 55 मीट्रिक टन एवं 45 मीट्रिक टन स्थापित है। इसके अतिरिक्त लिक्वीड मटेरियल के स्टोरेज हेतु 10 टन क्षमता के 03 टैंक स्थापित है एवं 50 टन क्षमता का इंटरमीडियेट स्टोरेज टैंक स्थापित है। उद्योग प्रतिनिधि द्वारा बताया गया कि प्रेन्ट एवं ग्रेफीन प्रोडक्ट के संबंध में रिसर्च कार्य किया जा रहा है। तत्पश्चात् उक्त इकाईयों की स्थापना किया जाना प्रस्तावित है। उद्योग द्वारा पर्यावरणीय स्वीकृति बाबत भी आवेदन किया जाना बताया गया है। उद्योग को दिनांक 26/07/2024 को जारी सम्मति नवीनीकरण में उद्योग की उत्पाद एवं उत्पादन क्षमता में 1. ग्रेन्युलेटेड पिच (पेंसिल) (केवल मेल्टिंग हेतु) - 36000 मीट्रिक टन/वर्ष, 2. पेंट-6000 मीट्रिक टन/वर्ष, 3. माल्टन पिच (केवल मेल्टिंग हेतु) - 36000 मीट्रिक टन/वर्ष, एवं 4. ग्रेफीन (केवल मेल्टिंग हेतु) - 2400 मीट्रिक टन/वर्ष का उल्लेख किया गया है। उक्त सम्मति नवीनीकरण दिनांक 02/11/2029 तक वैध है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेण्डम दिनांक

27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है। अतः उद्योग को जारी सम्मति/सम्मति नवीनीकरण में निम्न संशोधन किये जाने की अनुशंसा की जाती है :-

1. Industry shall not use crude coal tar as a raw material. Distillation process shall not be carried out on the basis of above consent.
2. Industry is allowed only for melting of coal tar pitch.
3. Production of any other products which are covered in EIA notification shall be started only after obtaining Environmental Clearance and consent from Chhattisgarh Environment Conservation Board.

उद्योग द्वारा वर्तमान में 2. पेंट-6000 मीट्रिक टन/वर्ष एवं 4. ग्रेफीन (केवल मेल्टिंग हेतु) - 2400 मीट्रिक टन/वर्ष का उत्पादन नहीं किया जा रहा है। अतः सम्मति नवीनीकरण प्रपत्र से उक्त दोनों उत्पादों को विलोपित किया जाना होगा।

2. मेसर्स टेथिस केम प्रा. लि., प्लॉट नम्बर 17/एन, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला-दुर्ग :- उपलब्ध दस्तावेज अनुसार उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 09/09/2013 के द्वारा रिफाईन नेथ्रलिन बाल्स, लाईट फर्नेस ऑयल, हैवी फर्नेस ऑयल (साल्वेंट नेथा), सुपर क्रियोसोट फ्यूल्स (कोल टार), ब्लेक पेंट, ऑर्गेनिक केमिकल्स- 2300 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 22/07/2020 के द्वारा 1. रिफाईन नेथ्रलिन बाल्स, लाईट ऑयल, हैवी ऑयल (साल्वेंट नेथा), सुपर क्रियोसोट फ्यूल्स, कोल टार, ब्लेक पेंट, ऑर्गेनिक केमिकल्स- 2300 मीट्रिक टन/वर्ष एवं 2. कोल टार पिच मेल्टिंग (केवल मेल्टिंग)-10,000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। जिसमें कोल टार पिच को ई.आई.ए. नोटिफिकेशन, 2006 (यथा संशोधित) अनुसार पर्यावरणीय स्वीकृति प्राप्त किये बिना प्रोसेस/डिस्टिल नहीं किये जाने बाबत टीप दी गई थी।

उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 18/06/2024 के द्वारा 1. रिफाईन्ड नेथ्रलिन बाल्स, लाईट ऑयल, हैवी क्रियोसोट ऑयल, सुपर क्रियोसोट फ्यूल, कोल टार, ब्लेक पेंट, ऑर्गेनिक केमिकल- 36,000 मीट्रिक टन/वर्ष, 2. कोल टार पिच (माल्टन/ग्रेन्युलेटेड) - 36,000 मीट्रिक टन/वर्ष एवं 3. कार्बोजोल, फिनाॅल ऑयल, वॉश ऑयल, कार्बन ब्लैक ऑयल-12,000 मीट्रिक टन/वर्ष हेतु संशोधित जल एवं वायु सम्मति दी गई थी।

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उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 23/08/2024 के द्वारा 1. रिफाईन्ड नेथलिन बाल्स, लाईट ऑयल, हैवी क्रियोसोट ऑयल, सुपर क्रियोसोट फ्यूल, कोल टार, ब्लैक पेंट, ऑर्गेनिक केमिकल-36,000 मीट्रिक टन/वर्ष, 2. कोल टार पिच (माल्टन/ग्रेन्युलेटेड) - 36,000 मीट्रिक टन/वर्ष एवं 3. कार्बोजोल, फिनाॅल ऑयल, वॉश ऑयल, कार्बन ब्लैक ऑयल-12,000 मीट्रिक टन/वर्ष हेतु सम्मति नवीनीकरण जारी किया गया था। जिसकी वैधता दिनांक 17/06/2029 तक है।

उद्योग के द्वारा कूड कोलटार का डिस्टिलेशन किया जाता है। कूड कोलटार को 330 डिग्री सेल्सियस तक गर्म कर डिस्टिलेशन प्रक्रिया से ऑयल एवं कोलटार पिच को पृथक-पृथक किया जाकर विक्रय किया जाता है। उद्योग में 5x60 टन क्षमता की रियेक्टर वेसल स्थापित है। कच्चा माल कोलटार के स्टोरेज हेतु 05 स्टोरेज टैंक कुल क्षमता 3,000 टन स्थापित है।

उद्योग के द्वारा कूड कोलटार को गर्म करने के लिए थर्मोपलूड हीटर का उपयोग किया जाता है। हीटिंग फर्नेस से संबद्ध चिमनी की उंचाई 30 मीटर है।

उद्योग की उत्पादन प्रक्रिया से दूषित जल निस्सारित नहीं होता है। कच्चे माल (कोलटार) के डिस्टिलेशन के दौरान वाष्पीकृत जल को एकत्रित कर दूषित जल उपचार संयंत्र में उपचारित किया जाता है। उत्पादन प्रक्रिया से ठोस अपशिष्ट जनित नहीं होता है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेंडम दिनांक 27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है। उद्योग द्वारा पर्यावरणीय स्वीकृति हेतु आवेदन किया जाना बताया गया है।

उपरोक्त तथ्यों के दृष्टिगत उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति/सम्मति नवीनीकरण में उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने बाबत निर्देशित किये जाने की अनुशंसा की जाती है।

3. मेसर्स सुप्रीम सिंथ इण्डिया प्रा0लि0, प्लाट नं. 12/एच, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला- दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 28/03/2018 के द्वारा 1. नेफथालीन, कूड

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नेथलिन, एच.पी. नेथलिन, रिफाईन नेथलिन, नेथलिन लम्प्स कोलटार, ब्लैक पेंट कोलटार पिच एण्ड डिहाइड्रेटेड कोलटार, क्रियोसोट ऑयल, (नॉरमल, हैवी एण्ड लाईट) एच.एफ ऑयल, फयूल ऑयल— 12000 मीट्रिक टन/वर्ष एवं 2. फ़ैब्रिकेशन गेट, विन्डो—4000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई है।

उद्योग में मेल्टर 3x20 मीट्रिक टन, कॉलम के साथ डिस्टिलेशन वेसल 4x20 एमटी, थर्मिक फ्लूड हीटर 2x10 लाख किलो कैलोरिज, एम.एस. स्टोरेज टैंक 1x600 एमटी, एम.एस. स्टोरेज टैंक 1x350 एमटी, क्रिस्टलाईजर/सेटलिंग टैंक 3x70 एमटी एवं रिसीवर टैंक 5x10 एमटी स्थापित है। गर्म करने के लिए थर्मोफ्लूड हीटर का उपयोग किया जाता है। हीटिंग फर्नेस से संबद्ध चिमनी की उंचाई 30 मीटर है।

उद्योग की उत्पादन प्रक्रिया से दूषित जल निस्सारित नहीं होता है। कच्चे माल के डिस्टिलेशन के दौरान वाष्पीकृत जल को एकत्रित कर दूषित जल उपचार संयंत्र में उपचारित किया जाता है। उत्पादन प्रक्रिया से ठोस अपशिष्ट जनित नहीं होता है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेंडम दिनांक 27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है।

अतः उद्योग को जारी सम्मति/सम्मति नवीनीकरण में निम्न संशोधन किये जाने की अनुशंसा की जाती है :-

1. Industry shall not use crude coal tar as a raw material.
2. Industry is allowed only for melting of coal tar pitch.
3. Production of any other products which is covered in EIA notification shall be started only after obtaining Environmental Clearance and consent from Chhattisgarh Environment Conservation Board.

उद्योग को जारी सम्मति/सम्मति नवीनीकरण पत्र में से Coal Tar, Coal Tar Pitch, Dehydrated Coal Tar को विलोपित किये जाने तथा कोल टार मेल्टिंग का उल्लेख पृथक से किये जाने की अनुशंसा की जाती है।

4. मेसर्स सुप्रीम इंडस्ट्रीज, प्लाट नं. 12/एफ, भारी औद्योगिक क्षेत्र, भिलाई, जिला— दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई—दुर्ग के पत्र दिनांक 27/12/2006 द्वारा फर्नेस ऑयल, क्रियोसोट ऑयल (हल्का/भारी), कोल टार पिच, ब्लैक पेंट, पिच, प्रेसड नेथलिन, रिफाईन्ड नेथलिन (पॉउडर एवं बॉल्स) — 6000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

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उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग द्वारा पत्र दिनांक 28/05/2020 द्वारा 1. नेथलिन- 6000 मीट्रिक टन/वर्ष एवं 2. कोल टार, पिच (केवल मेल्टिंग हेतु) -20,000 मीट्रिक टन/वर्ष हेतु संशोधित जल एवं वायु सम्मति दी गई थी।

उद्योग में मेल्टर 1x20 मीट्रिक टन, प्रेस मशीन 03 नग 10 टन प्रतिदिन, मेल्टिंग वेसल 4x40 मीट्रिक टन, डिस्टिलेशन वेसल 4x50 एमटी, कॉलम के साथ डिस्टिलेशन वेसल 4x20 एमटी, थर्मिक फ्लूड हीटर 1x10 लाख किलो कैलोरिज, एम.एस. स्टोरेज टैंक 3x500 एमटी, एम.एस. स्टोरेज टैंक 1x1000 एमटी, एम.एस. स्टोरेज टैंक 1x400 एमटी, एम.एस. स्टोरेज टैंक 6x500 एमटी, एम.एस. स्टोरेज टैंक 2x300 एमटी, एम.एस. स्टोरेज टैंक 4x25 एमटी, एवं रिसीवर टैंक 16x10 एमटी एवं सेटलिंग टैंक 10x30 एमटी स्थापित है।

उद्योग के द्वारा गर्म करने के लिए थर्मोफ्लूड हीटर का उपयोग किया जाता है। उद्योग की उत्पादन प्रक्रिया से दूषित जल निस्सारित नहीं होता है। कच्चे माल के डिस्टिलेशन के दौरान वाष्पीकृत जल को एकत्रित कर दूषित जल उपचार संयंत्र में उपचारित किया जाता है। उत्पादन प्रक्रिया से ठोस अपशिष्ट जनित नहीं होता है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेण्डम दिनांक 27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है।

उपरोक्त तथ्यों के दृष्टिगत उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति में उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने हेतु निर्देशित किये जाने की अनुशंसा की जाती है। साथ ही उक्त उत्पादन के साथ कोल टार पिच मेल्टिंग के पृथक से उल्लेख के साथ अनुमति/सम्मति प्रदान करने की अनुशंसा की जाती है।

5. मेसर्स सुप्रीम सिंथ स्पेशियलिटीज, प्रा. लि., प्लाट नं. 15/बी, भारी औद्योगिक क्षेत्र, भिलाई, जिला- दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 25/01/2011 द्वारा 1. लाइट फ्यूल ऑयल- 900 किलोलीटर/वर्ष, 2. बेस ऑयल- 6048 किलोलीटर/वर्ष, 3. सुगर मिल कम्पाउण्ड-1370 किलोलीटर/वर्ष, 4. क्ले स्लज-72 मीट्रिक टन/वर्ष, 5. फर्नेस ऑयल (हैवी लाइट फ्यूल ऑयल) - 12000 किलोलीटर/वर्ष एवं 6. कियोसोट ऑयल





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(लाईट/हैवी), कोल टार पिच, ब्लेक पेंट, पिच, प्रेसड नेपथलीन, रिफाईन्ड नेपथलीन (पाउडर एण्ड बाल्स), -3000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 27/02/2024 द्वारा 1. लाइट फ्यूल ऑयल- 900 किलोलीटर/वर्ष, 2. बेस ऑयल- 6048 किलोलीटर/वर्ष, 3. सुगर मिल कम्पाउण्ड-1370 किलोलीटर/वर्ष, 4. क्ले स्लज-72 मीट्रिक टन/वर्ष, 5. फर्नेस ऑयल (हैवी लाइट फ्यूल ऑयल) - 12000 किलोलीटर/वर्ष, 6. क्रियोसोट ऑयल (लाईट/हैवी), कोल टार पिच, ब्लेक पेंट, पिच, प्रेसड नेपथलीन, रिफाईन्ड नेपथलीन (पाउडर एण्ड बाल्स), -3000 मीट्रिक टन/वर्ष, 7. मॉल्टेन पिच-24000 मीट्रिक टन/वर्ष एवं 8. ग्रेन्युलेटेड पिच (पेंसिल)-24000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। जिसमें उक्त उत्पाद/उत्पादन क्षमता हेतु ई.आई.ए. नोटिफिकेशन, 2006 (यथा संशोधित) अनुसार पर्यावरणीय स्वीकृति प्राप्त किये बिना कोल टार पिच को प्रोसेस/डिस्टिल नहीं किये जाने बाबत टीप दी गई थी।

उद्योग में मेल्टर 2x20 मीट्रिक टन, प्रेस मशीन 07 नग 10 टन प्रतिदिन, डिस्टिलेशन वेसल 2x12 के.एल./एमटी, डिस्टिलेशन वेसल 1x17 के.एल./एमटी, कॉलम के साथ डिस्टिलेशन वेसल 4x20 एमटी, थर्मिक फ्लूड हीटर 1x10 लाख किलो कैलोरिज, डिस्टिलेशन वेसल और मेल्टर 5x50 के.एल., एम.एस. सेटलिंग टैंक 7x12 एमटी, एम.एस. स्टोरेज टैंक 1x125 एमटी, एम.एस. स्टोरेज टैंक 2x50 एमटी, एम.एस. स्टोरेज टैंक 3x250 एमटी, एम.एस. स्टोरेज टैंक 3x450 एमटी, एम.एस. स्टोरेज टैंक 1x950 एमटी, एम.एस. स्टोरेज टैंक 6x25 एमटी, कोनिकल टैंक 2x12 के.एल, सेल्ट्रीफ्यूज अल्फा लेवल 2x20 के.एल प्रतिदिन, रिसीवर टैंक 10x10 एमटी एवं सेटलिंग टैंक 30x10 एमटी स्थापित है।

उद्योग के द्वारा गर्म करने के लिए थर्मोफ्लूड हीटर का उपयोग किया जाता है। उद्योग की उत्पादन प्रक्रिया से दूषित जल निस्सारित नहीं होता है। कच्चे माल के डिस्टिलेशन के दौरान वाष्पीकृत जल को एकत्रित कर दूषित जल उपचार संयंत्र में उपचारित किया जाता है। उत्पादन प्रक्रिया से ठोस अपशिष्ट जनित नहीं होता है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाइयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेंडम दिनांक 27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है।

उपरोक्त तथ्यों के दृष्टिगत उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014

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के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति में उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने बाबत निर्देशित किये जाने की अनुशंसा की जाती है। साथ ही उक्त उत्पादन के साथ कोल टार पिच मेल्टिंग के पृथक से उल्लेख के साथ अनुमति/सम्मति प्रदान करने की अनुशंसा की जाती है।

- 6. मेसर्स श्री श्याम केमिकल्स, प्लाट नम्बर 12/आई, 13/डी, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 26/08/2013 के द्वारा 1. पिच-1000 मीट्रिक टन/वर्ष, 2. एल.सी.ओ-350 मीट्रिक टन/वर्ष, 3. एच.सी.ओ.-300 मीट्रिक टन/वर्ष, 4. ईनेमल पिच-300 मीट्रिक टन/वर्ष, 5. कूड नेथलिन-100 मीट्रिक टन/वर्ष, 6. डिहाईड्रेटेड कोलतार-1500 मीट्रिक टन/वर्ष एवं 7. प्रोसेस ऑयल-24000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

तत्पश्चात् उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 21/02/2017 के द्वारा 1. पिच-8000 मीट्रिक टन/वर्ष, 2. एल.सी.ओ-350 मीट्रिक टन/वर्ष, 3. एच.सी.ओ.-1440 मीट्रिक टन/वर्ष, 4. ईनेमल पिच-300 मीट्रिक टन/वर्ष, 5. कूड नेथलिन-50 मीट्रिक टन/वर्ष, 6. डिहाईड्रेटेड कोलतार-1500 मीट्रिक टन/वर्ष एवं 7. प्रोसेस ऑयल-24000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 27/07/2023 के द्वारा 1. कोल टार बाय प्रोडक्ट -3000 मीट्रिक टन/वर्ष, 2. कोल टार पिच-8000 मीट्रिक टन/वर्ष, 3. ऑयल, कोल टार-24000 मीट्रिक टन/वर्ष, 4. एच.पी.एन.-5000 मीट्रिक टन/वर्ष, 5. हैलोजन डेरीवेटिव्स ऑफ बीटीएक्स-5000 मीट्रिक टन/वर्ष, 6. इंडस्ट्रीयल प्लांट एण्ड थिनर-4000 मीट्रिक टन/वर्ष, 7. फ्यूल ऑयल-10000 मीट्रिक टन/वर्ष 8. सल्फोनेट नेथलिन फार्मेलडीहाईड (एस.एन.एफ.) -15000 मीट्रिक टन/वर्ष एवं 9. पिच मेल्टिंग-15000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। उद्योग को दिनांक 13/09/2024 को जारी सम्मति नवीनीकरण में उद्योग की उत्पाद एवं उत्पादन क्षमता में 2. कोल टार पिच (मेल्टिंग) -8000 मीट्रिक टन/वर्ष का उल्लेख किया गया है तथा शेष उत्पाद एवं उत्पादन क्षमता में कोई परिवर्तन नहीं किया गया है।

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा अधिसूचना दिनांक 25/06/2014 के माध्यम से कोल टार प्रसंस्करण इकाईयों के लिए पर्यावरणीय स्वीकृति अनिवार्य की गई है तथा ऑफिस मेमोरेंडम दिनांक

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27/02/2018 के द्वारा कोल टार पिच मेल्टिंग को पर्यावरणीय स्वीकृति की आवश्यकता से परे रखा गया है।

उपरोक्त तथ्यों के दृष्टिगत उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति में उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने हेतु निर्देशित किये जाने की अनुशंसा की जाती है। साथ ही उक्त उत्पादन के साथ कोल टार पिच मेल्टिंग के पृथक से उल्लेख के साथ अनुमति/सम्मति प्रदान करने की अनुशंसा की जाती है।

7. मेसर्स इलेक्सर कार्बो प्राईवेट लिमिटेड, ग्राम-बिरेझर, टेडेसरा, जिला- राजनांदगांव :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 28/04/2023 द्वारा 1. नेथलिन-12000 मीट्रिक टन/वर्ष, 2. पयूल ऑयल्स एन.ई.सी.-1,20,00,000 लीटर/वर्ष, 3. पेट्रोलियम ऑयल्स एण्ड ऑयल्स ऑब्टेन्ड फ्रॉम बिटुमिनस मिनिरल्स, कूड - 1,20,00,000 लीटर/वर्ष एवं 4. कोल टार बाय प्रोडक्ट -12000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग द्वारा कच्चे माल के रूप में कूड नेथलिन का उपयोग कर नेथलिन फ्लेक्स का उत्पादन किया जाता है। कोल टार प्रोसेसिंग का कार्य नहीं किया जाता है। उद्योग में ईंधन के रूप में बॉयोडीजल का उपयोग किया जाता है। उद्योग में स्थापित 02 चिमनी की उंचाई 30 मीटर प्रत्येक है।

उद्योग को जारी सम्मति में से कोल टार बाय प्रोडक्ट को विलोपित किये जाने की अनुशंसा की जाती है।

8. मेसर्स एस.एस. इण्डस्ट्रीज, प्लॉट नं. 54-बी, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 24/03/2022 द्वारा 1. (रिफाइन्ड नेथलिन) अदर केमिकल मिनिरल्स, एन.ई.सी.-1200 टन/वर्ष, 2. नेथलिन-1200 टन/वर्ष एवं 3. (कियोसोट ऑयल) वुड इन द रफ, ट्रीटेड विथ पेन्ट, स्टेन्स, कियोसोट ऑर अदर प्रिजरवेटिव्स एन.ई.सी. - 1200 टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग द्वारा कच्चे माल के रूप में कूड नेथलिन का उपयोग किया जाता है। ईंधन के रूप में लकड़ी का उपयोग किया जाता है। उद्योग द्वारा दूषित जल के उपचार हेतु उपचार संयंत्र की स्थापना की गई है। स्थापित चिमनी की उंचाई 100 फीट है।

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9. मेसर्स उत्कल हाईड्रोकार्बन्स, प्लाट नं. 16, 16बी एवं 16सी हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 27/02/1980 एवं दिनांक 31/10/1990 द्वारा 1. सॉल्वेन्ट नेप्था -30 मीट्रिक टन/वर्ष, 2. कियोसोट ऑयल, नेथलिन-762 मीट्रिक टन/वर्ष एवं 3. रोड टार/कोल टार, ऑक्जेलिक एसिड - 347 मीट्रिक टन/वर्ष एवं 4. कॉर्बोलिक एसिड पिच, एन्थासिन ऑयल-287 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को मंडल मुख्यालय के पत्र दिनांक 07/08/2023 के द्वारा क्षमता विस्तार के तहत कियोसोट ऑयल, नेथलिन-762 मीट्रिक टन/वर्ष से 4469 मीट्रिक टन/वर्ष हेतु जल एवं वायु स्थापना सम्मति दी गई थी। तत्पश्चात् उद्योग को मंडल मुख्यालय के पत्र दिनांक 19/01/2024 के द्वारा कियोसोट ऑयल, नेथलिन- 4469 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। तत्पश्चात् उद्योग को मंडल मुख्यालय के पत्र दिनांक 15/07/2024 के द्वारा सॉल्वेन्ट नेप्था- 30 मीट्रिक टन/वर्ष, 2. कियोसोट ऑयल, नेथलिन-4469 मीट्रिक टन/वर्ष, एवं 3. रोड टार/कोल टार, किजाईलिक एसिड - 347 मीट्रिक टन/वर्ष एवं 4. कॉर्बोलिक एसिड पिच, एन्थासिन ऑयल-287 मीट्रिक टन/वर्ष हेतु संयुक्त जल एवं वायु सम्मति नवीनीकरण दिया गया था।

उद्योग द्वारा नेथलिन ऑयल फ़ेक्शन, कूड नेथलिन का उपयोग कर नेथलिन, लाईट कियोसोट ऑयल एवं हैवी कियोसोट ऑयल का उत्पादन किया जाता है। उद्योग द्वारा कोल टार /कूड कोल टार का उपयोग कच्चे माल के रूप नहीं किया जाता है, ना ही कोल टार प्रोसेसिंग का कार्य किया जाता है। उद्योग में 30 मीटर उंचाई की 02 चिमनी स्थापित है। उद्योग को क्षमता विस्तार के तहत दिनांक 07/08/2023 को स्थापना सम्मति एवं दिनांक 19/01/2024 को जारी संचालन सम्मति में उल्लेखित उत्पादों में कूड कोल टार का कच्चे माल के रूप में उपयोग नहीं किया जाता है। अतः सम्मति में संशोधन की आवश्यकता नहीं है।

10. मेसर्स स्टार एक्स टार प्रा. लि., प्लाट नं. 147/बी, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 05/05/2018 के द्वारा 1. कोल टार पिच-12000 मीट्रिक टन/वर्ष, 2. फ्यूल ऑयल्स-12000 मीट्रिक टन/वर्ष, 3. अटर कोल टार ऑयल पिच प्रोडक्ट - 12000 मीट्रिक टन/वर्ष एवं 4. कोल टार प्रोसेस्ड -12000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी। निरीक्षण दिवस उद्योग उत्पादनरत् नहीं पाया गया। उपलब्ध दस्तावेज के अनुसार इस उद्योग द्वारा वर्ष 1986-87 में उत्पादन प्रारंभ किया गया है। जिला व्यापार एवं केन्द्र, छत्तीसगढ़ शासन, दुर्ग के

अभिस्वीकृति पत्र अनुसार तत्समय उत्पादन क्षमता नेथलिन बॉल - 34 मीट्रिक टन/वर्ष, नेथलिन बॉल पॉउडर - 120 मीट्रिक टन/वर्ष, क्रियोसोट ऑयल - 60 मीट्रिक टन/वर्ष, कोल टार ऑयल - 150 मीट्रिक टन/वर्ष तथा टार एवं पिच 100 मीट्रिक टन/वर्ष थी।

उपरोक्त तथ्यों के दृष्टिगत उद्योग को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के पूर्व उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने हेतु निर्देशित किये जाने की अनुशंसा की जाती है।

11. मेसर्स श्याम केमिकल्स, प्लाट नम्बर 15/सी, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 19/12/2006 के द्वारा 1. पिच-150 मीट्रिक टन/वर्ष, 2. क्रियोसोट ऑयल-1000 मीट्रिक टन/वर्ष एवं 3. नेथलिन प्रेस, बॉल एवं रिफाईन्ड - 1500 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 05/01/2023 द्वारा 1. क्रियोसोट ऑयल-7000 मीट्रिक टन/वर्ष एवं 2. नेथलिन प्रेस, बॉल एवं रिफाईन्ड - 22000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई है।

उद्योग द्वारा कूड नेथलिन का कच्चे माल के रूप में उपयोग किया जाता है। जिसे रिफाईन्ड कर नेथलिन बॉल का निर्माण किया जाता है। उद्योग में स्थापित दूषित जल उपचार संयंत्र में उन्नयन किये जाने की आवश्यकता है।

12. मेसर्स जे.एस. ऑयल कंपनी, प्लाट नंबर-123/एफ, 124/डी, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग:- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 31/12/2009 द्वारा एलसीओ, एचसीओ, ग्रेड नेथलिन, पिच, कोल टार, ईनेमल, प्राईमर एपॉक्सी, पेन्ट्स, टेप, डिहाइड्रेटेड कोल टार-5000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई है।

उद्योग द्वारा गैसी फायर इकाइयों से कोल टार लिया जाता है। जिसे 115 डिग्री सेन्टीग्रेड तापमान पर डिहाइड्रेट कर उपभोक्ताओं का विक्रय किया जाता है। उद्योग में ईंधन के रूप में हैवा क्रियोसोट ऑयल अथवा कोल टार थर्मोपलूड हीटर का उपयोग किया जाता है। उद्योग में दूषित जल के उपचार हेतु सेटलिंग टैंक की

स्थापना की गई है। उद्योग में 02 चिमनी स्थापित है, प्रत्येक चिमनी की उंचाई 105 फीट है।

13. मेसर्स कोलकेम, प्लाट नं. 101, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल के पत्र दिनांक 11/06/1984 एवं 24/01/1991 द्वारा 1. क्रियोसोट ऑयल- 7000 मीट्रिक टन/वर्ष, 2. कोल पिच-12000 मीट्रिक टन/वर्ष, 3. नेथलिन पाउडर- 1200 मीट्रिक टन/वर्ष, 4. कोल टार/रोड टार-1200 मीट्रिक टन/वर्ष, 5. सॉल्वेन्ट नेथा-300 मीट्रिक टन/वर्ष, 6. किसॉल-50 मीट्रिक टन/वर्ष, 7. फिनॉल/कॉर्बोलिक एसिड- 50 मीट्रिक टन/वर्ष एवं 8. थिनर्स - 720 मीट्रिक टन/वर्ष कमशः हेतु जल एवं वायु सम्मति दी गई है। उद्योग द्वारा कोल टार प्रोसेसिंग का कार्य किया जाता है। उद्योग में दूषित जल के उपचार हेतु उपचार संयंत्र स्थापित है एवं चिमनी उंचाई 30 मीटर स्थापित है। उद्योग द्वारा क्षमता में विस्तार नहीं किया गया है। अतः सम्मति में संशोधन की आवश्यकता नहीं है।

14. मेसर्स एस.आर. इण्डस्ट्रीज़, प्लाट नं. 9/ए, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 01/12/2016 द्वारा रिफाइन नेथलिन, क्रियोसोट ऑयल - 1500 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई है।

उद्योग द्वारा कच्चे माल के रूप में कूड नेथलिन का उपयोग किया जाता है। ईंधन के रूप में लकड़ी का उपयोग किया जाता है। उद्योग द्वारा दूषित जल के उपचार हेतु उपचार संयंत्र की स्थापना की गई है। स्थापित चिमनी की उंचाई 80 फीट है।

15. मेसर्स रेजिनेट केमिकल कंपनी, प्लाट नं. 31-35, इण्डस्ट्रीयल इस्टेट, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 17/03/2005 के द्वारा 1. नेथलिन/रिफाइन नेथलिन पाउडर (फ्लैक्स/ब्रिक्स/लम्प्स) - 3600 मीट्रिक टन/वर्ष, 2. नेथलिन/रिफाइन नेथलिन बॉल्स- 1040 मीट्रिक टन/वर्ष, 3. कोल टार बाय-प्रोडक्ट्स- 15000 मीट्रिक टन/वर्ष, 4. टार एसिड/किसालिक एसिड/ फिनॉल-600 मीट्रिक टन/वर्ष, 5. डाई- एथिलीन ग्लाइकॉल-1000 मीट्रिक टन/वर्ष, 6. पिरीडीन- 100 मीट्रिक टन/वर्ष एवं 7. सिंथेटिक रेजिन्स/मेलिक रेजिन्स, युरिया फार्मैलिडहाईड-1428 मीट्रिक टन/वर्ष, हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 22/03/2017 के द्वारा 1. नेथलिन, रिफाइन नेथलिन पाउडर, सॉल्वेन्ट नेथलिन, क्रियोसोट ऑयल लाईट/हैवी, पिच क्रियोजोट मिक्चर, पिच, कोल टार बाय प्रोडक्ट्स- 22768 मीट्रिक टन/वर्ष, 2. जी. आई. वायर - 20000 मीट्रिक टन/वर्ष, 3. बारबेड वायर - 1000 मीट्रिक टन/वर्ष, 4. वायर नेल - 3000 मीट्रिक टन/वर्ष, 5. स्टील फेब्रिकेशन -3000 मीट्रिक टन/वर्ष एवं 6. एम.एस. वायर - 10000 मीट्रिक टन/वर्ष, हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग द्वारा कोल टार पिच का उत्पादन नहीं किया जाता है। उद्योग द्वारा भिलाई स्टील प्लांट से कच्चे माल के रूप में फ्रेक्शन ऑयल लिया जाकर नेथलिन चक्की बनाया जाता है।

16. मेसर्स इण्डियन पेट्रोकोल प्रोडक्ट्स, प्लाट नं. 23/सी, हल्का औद्योगिक क्षेत्र, भिलाई, जिला-दुर्ग :- उद्योग को क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भिलाई-दुर्ग के पत्र दिनांक 25/03/1996 द्वारा 1. रिफाइन नेथलिन पाउडर-380 मीट्रिक टन/वर्ष, 2. क्रियोसोट ऑयल लाईट/हैवी- 1175 मीट्रिक टन/वर्ष एवं 3. कूड सॉल्वेंट नेथा- 115 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग को क्षमता विस्तार के तहत क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग के पत्र दिनांक 31/07/2015 द्वारा 1. रिफाइन नेथलिन बाल एंड पाउडर-770 मीट्रिक टन/वर्ष, 2. क्रियोसोट ऑयल-1400 मीट्रिक टन/वर्ष, 3. कूड सॉल्वेंट नेथा- 115 मीट्रिक टन/वर्ष, 4. एसएनएफ लिक्वीड डिसपरसिंग एजेंट-13200 मीट्रिक टन/वर्ष एवं 5. एडमिक्चर-5000 मीट्रिक टन/वर्ष हेतु जल एवं वायु सम्मति दी गई थी।

उद्योग द्वारा भिलाई स्टील प्लांट से कच्चे माल के रूप में फ्रेक्शन ऑयल लिया जाकर नेथलिन एवं क्रियोसोट ऑयल का उत्पादन किया जाता है। इसके अतिरिक्त उद्योग में डिसपरसिंग एजेंट प्लांट के अंतर्गत सल्फूरिक एसिड के 02 स्टोरेज टैंक क्षमता क्रमशः 25 के.एल. एवं 15 के.एल., कॉस्टिक लाई का 01 स्टोरेज टैंक क्षमता 15 के.एल. एवं फॉर्मलेडीहाईड का 01 स्टोरेज टैंक क्षमता 15 के.एल. स्थापित है।

टीप :- 1. क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग द्वारा उक्त उद्योगों के अतिरिक्त इसी प्रकृति के शेष उद्योगों का निरीक्षण किया जावे। यदि उद्योगों द्वारा भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25/06/2014 के उपरांत उत्पादन

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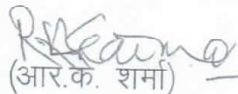





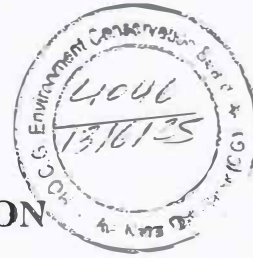
- क्षमता में विस्तार किया गया हो तो अधिसूचना दिनांक 25/06/2014 के पूर्व छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा जारी सम्मति में उल्लेखित क्षमता के अनुसार उत्पादन सीमित किये जाने की कार्यवाही की जाये।
2. क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग द्वारा उनके कार्यक्षेत्र में स्थापित सभी कोल टार एवं अन्य संबंधित इकाईयों की लागत के सत्यापन हेतु उद्योगों से प्रमाणिक दस्तावेज प्राप्त किये जायें एवं तदानुसार ही आगामी कार्यवाही की जाये।
  3. क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, भिलाई-दुर्ग द्वारा उनके कार्यक्षेत्र में स्थापित सभी कोल टार एवं अन्य संबंधित इकाईयों का निरीक्षण कर उनके द्वारा उत्पाद/उत्पादन क्षमता हेतु स्थापित प्लांट मशीनरी का सत्यापन किया जाये एवं उद्योगों द्वारा जिन उत्पादों का उत्पादन किया जा रहा है, उन्हीं के लिए सम्मति/सम्मति नवीनीकरण जारी किया जाये।
  4. उपरोक्त अनुशंसा अनुसार संशोधित सम्मति/सम्मति नवीनीकरण में उल्लेखित उत्पाद एवं उत्पादन क्षमता के संबंध में यदि किसी आवेदक को आपत्ति है तो वे आपत्ति प्रस्तुत कर सकते हैं, जिसका निराकरण मुख्यालय स्तर पर किया जायेगा।

  
 (डॉ. अनिता सावंत)  
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 क्षेत्रीय कार्यालय,  
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 नवा रायपुर अटल नगर,  
 जिला-रायपुर (छ.ग.)



**COMPREHENSIVE REPORT ON  
ASSESSMENT OF PRODUCTION PROCESS, PRODUCTION CAPACITY,  
REQUIREMENT OF ENVIRONMENTAL CLEARANCE AS PER EIA  
NOTIFICATION 2006, IN THE ELEVEN SMALL SCALE COAL TAR  
PROCESSING INDUSTRIES OF BHILAI**

For Submission To

**CHHATTISGARH ENVIRONMENT CONSERVATION BOARD**

Nava Raipur, Atal Nagar, District – Raipur, 496001

Chhattisgarh

Submitted By

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GE Road, Raipur (C.G.) India, 492010  
June, 2025

S.No.	1229
HOD/Chem/Date	12/6/25

No.:

Date:

To,  
**The Member Secretary,**  
**Chhattisgarh Environment Conservation Board,**  
**Nava Raipur, Atal Nagar, District- Raipur (C.G.)**

Subject: Assessment of production process, production capacity, requirement of Environmental Clearance as per EIA notification 2006, in the eleven small scale Coal Tar Processing Industries of Bhilai


REF:

1. Your office letter no. 707 dated 22.04.2025
2. Your office letter no. 983/Tech./CECB/2025 dated 24.04.2025
3. Email correspondence dated 23.04.2025

Dear Sir,


This is in reference to the above said subject matter and the corresponding references as stated above, the following report has been prepared on the basis of the available documents obtained from the RO, CECB, DURG and below named eleven industries as well as through the visit and submitting the comprehensive report along with this letter.

Regards,

  
 Dr. Bidyut Mazumdar

Professor

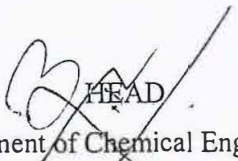
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## COAL TAR PITCH

### OPERATIVE METHODOLOGIES: UNIT OPERATIONS & UNIT PROCESSES

The coal tar pitch being as a primitive raw material and its several derivatives as diversified products are being produced through complex operative methodologies following the principles of unit operations and unit processes, out of which distillation operation with broader temperature ranges plays the critical role as a primeval step in the respective industrial fraternities. To make an outline for the above purpose, an introductory comprehensive note is being represented is as follows:

Coal tar pitch is the by-product of coal tar distillation, obtained after the removal lighter fractions and it consists mainly of polycyclic aromatic hydrocarbons (PAHs) having a high softening point, typically started in the ranges of 70–120°C, which generally modifies the physical and chemical properties of coal tar pitch to meet the industrial requirements. Coal tar, a by-product of coal carbonization (coking) or gasification, is a complex mixture of hydrocarbons, which is further processed through distillation, chemical processing, and refining to transform into various valuable industrial products.

This operational phenomena includes relevant steps such as, pre-heating for softening & melting in the ranges of 100–150°C to melt it into a liquid state to make it easier to pump and mix with other materials consecutively as per the need of desired products; thermal treatment (polymerization & coking) for the increase of coking value and viscosity followed to promote polymerization intending to increase the molecular weight and improve the binding properties; distillation of several types to remove lighter fractions, producing modified pitch with higher softening points; controlled heating and cooling conditions to prevent cracking or undesirable phase separation etc.

Coal tar broadly consists of light oils (benzene, toluene, xylene), middle oils (phenols, naphthalene), heavy oils (creosote, anthracene), anthracene oils and pitch (residue after distillation, used as a binder). Fractional distillation being used as the primary method for separating coal tar into useful fractions and is typically performed in a continuous distillation column at different temperature ranges stated as:

Fraction	Boiling Range (°C)	Key Components	Applications
Light Oil	<170°C	Benzene, Toluene, Xylene (BTX)	Solvents, Petrochemicals
Middle Oil	170–230°C	Naphthalene, Phenols, Pyridine	Pharmaceuticals, Disinfectants
Heavy Oil	230–270°C	Creosote, Methyl naphthalene	Wood preservatives, Pesticides
Anthracene Oil	270–350°C	Anthracene, Phenanthrene	Dyes, Plastics
Pitch (Residue)	>350°C	Polycyclic Aromatics (PAHs)	Carbon electrodes, Road asphalt

Apart from the above said products, there are some advanced materials also being manufactured, such as, needle coke (from pitch) for graphite electrodes (steel industry), synthetic graphite for batteries (lithium anodes), activated carbon for water purification, gas adsorption etc. to name a few. In addition, there

are notable emerging applications: graphene production (from coal tar pitch), carbon fibre precursors (for aerospace / automotive), bioactive compounds (pharmaceutical research) etc.

Environment-Health-Safety (EHS) issues due to the emission of pollutants during the operative methodologies (unit operations & unit processes) of coal tar pitch and predictive control methods:

Heating, melting, heat-inductive melting/processing/distill of coal tar pitch releases hazardous, toxic pollutants, as well as carcinogenic fumes and vapours, volatile organic compounds (VOCs), polycyclic aromatic hydrocarbons (PAHs), particulate matter (PM), suspended particulate matter (SPM) and respiratory suspended particulate matter (RSPM), and sulfur/nitrogen oxides ( $\text{SO}_x/\text{NO}_x$ ) and those emissions pose serious health, safety and environmental risks and threats, requiring strict control measures through appropriate abatements. Probable major pollutants released during heating / melting / heat-inductive melting / processing / distill of coal tar pitch and EHS considerations:

A. Volatile Organic Compounds (VOCs)

- Sources: Benzene, toluene, xylene, naphthalene, and other light hydrocarbons.
- Hazards: Carcinogenic, flammable, and contribute to smog formation.

B. Polycyclic Aromatic Hydrocarbons (PAHs)

- Sources: Benzo(a)pyrene, anthracene, phenanthrene.
- Hazards: Highly carcinogenic and mutagenic.

C. Particulate Matter (PM10 & PM2.5)

- Sources: Soot, tar aerosols, and carbon particles.
- Hazards: Respiratory diseases, lung damage.

D. Sulfur & Nitrogen Oxides ( $\text{SO}_x$  &  $\text{NO}_x$ )

- Sources: Sulfur in coal tar decomposes into  $\text{SO}_2$ ; nitrogen compounds form  $\text{NO}_x$  at high temps.
- Hazards: Acid rain, respiratory illnesses.

E. Toxic Gases (CO,  $\text{H}_2\text{S}$ )

- Sources: Incomplete combustion releases carbon monoxide (CO); sulfur compounds produce hydrogen sulfide ( $\text{H}_2\text{S}$ ).
- Hazards: CO poisoning,  $\text{H}_2\text{S}$  toxicity (fatal at high concentrations).

G. Environmental-Health-Safety (EHS) Considerations

- Toxic fumes (PAHs & VOCs): Proper ventilation and fume extraction are necessary.
- Fire hazard: Coal tar pitch is flammable at high temperatures.
- PAH emissions must be controlled (scrubbers, thermal oxidizers).
- Wastewater treatment (phenols, cyanides removal).
- Worker protection (respirators, enclosed systems).
- Waste management: Residues must be handled as hazardous waste.
- Abatement and complete mitigation of all pollutants as per the EHS and Factory legislations.

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3.	M/S Tethys Hydrocarbon Pvt Ltd., Bhilai, Dist-Durg	04
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**1. Name of Company: M/s Elixir Carbon Pvt. Ltd., Birejhar, Tedesara, Rajnandgaon**

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date. Else, violating any statutory notifications in this regard, such as process/distill of coal tar, pitch attracts environmental clearance (EC) prior to any operation in the premises as per the condition mentioned in the CTO issued to the company by CECB as well as in the aforesaid notifications too.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	CTE/CT O No. 215/RO/TS/CEC B/2023	28/04/2023	Naphthalene	12,000 Metric Tonnes Per Annum (Twelve thousand metric tonnes per annum)	Coal tar byproducts is the resultant of crude coal tar through distillation process only.	By products of the crude coal tar using the process of any type of distillation will attract the EC as per statutory notifications of EIA as amended till date.
			Fuel Oils n.e.c	1,20,00,000 Liter Per Annum (One crore twenty lakh liter per annum)	However, naphthalene, Fuel Oils n.e.c,	
			Petroleum oils and Oils obtained Per Annum from bituminous minerals, Crude	1,20,00,000 Liter (One crore twenty lakh liter per annum)	petroleum oils and oils obtained from bituminous minerals, crude are being	
			Coal tar byproduct	12,000 Metric Tonnes Per Annum (Twelve thousand metric tonnes per annum)	synthesized here in the plant through specific unit operations and unit processes.	

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

However, it is suggested to get environmental clearance due to the toxic and hazardous fumes of volatile organic carbon components arising during the operation as well as if the company will intend to process/distill of coal tar, pitch other

than heating towards melting from solid to liquid form without any emission to air is hereby attracted to get environmental clearance prior to further any operation carried out in the plant premise.

**2. Name of Company: M/S Raysinet Kemikal Company, Bhilai (C.G.)**

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date. Else, violating any statutory notifications in this regard, such as process/distill of coal tar, pitch attracts environmental clearance (EQ) prior to any operation in the premises as per the aforesaid notifications.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of Consent of the Board U/S, 21 of the Air (Prevention & Control of Pollution) Act, 1981 No. 1772/RO/TS/AIR/CECB/DURG/2005	17/03/2005	Naphthalene/ Refined Naphthalene Powder (Flakes/Bricks /Lumps)	3600 MT./Year (Three Thousand Six Hundred Metric Tones per year)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. However, naphthalene/refined naphthalene powder (flakes/bricks/lumps), naphthalene/refined naphthalene balls, coal tar by products based on coal tar fractions, tar acid/cresylic acid/phenol, di-ethylene glycol, pyridine, Synthetic resins/ malic resins, urea formaldehyde (used in paints), solvent naphthalene, creosote oil	The latest consent is issued only for production of the designated capacity of the permissible products only and not to extend any further in the operative methods to get the byproducts of the crude coal tar using the process of any type of distillation, which will attract the EC as per statutory notifications of EIA as amended till date. In addition there are inclusions of some non-chemical products as per the latest consent issued
			Naphthalene/ Refined Naphthalene Balls	1040 M.T./Year (One thousand and forty Metric Tones per year)		
			Coal Tar By Products based on coal tar fractions	15000 M.T./Year (Fifteen thousand Metric Tones per year)		
			Tar Acid/Cresylic acid/Phenol	600 M.T./Year (Six Hundred Metric Tones per year)		
			Di-Ethylene Glycol	1000 M.T./Year (One Thousand Metric Tones per year)		
			Pyridine	100 M.T./Year (		

				One hundred Metric Tones per year)	light/heavy, pitch creosote mixture, pitch, are being synthesized here in the plant through specific unit operations and unit processes. Apart from the above products, company has the permission for the following products too: G.I. Wire, Barbed Wire, Wire Nail, Steel Fabrication, M.S. Wire, Steel Fabrication, M.S. Wire.	to the company.
			Synthetic Resins/ Malic Resins, Urea Formaldehyde (used in Paints)	1428 M.T./Year (One thousand four hundred and twenty-eight Metric tones per year)		
	Grant of Consent of the Board U/S, 21 of the Air (Prevention & Control of Pollution) Act, 1981 No. 3296/RO/TS/CECB /2017 & No. 3297/RO/TS/CECB /2017 No. 1732/EI/RO/TS/CECB/2017	22/03/2017	Naphthalene, Refined Naphthalene, Solvent Naphthalene, Creosote oil Light/Heavy, Pitch Creosote Mixture, Pitch, Coal Tar by Products	22768 MT./Year (Twenty-two Thousand seven hundred sixty eight Metric Tones per year)		
			G.I. Wire	20000 MT./Year (Twenty-two Thousand Metric Tones per year)		
			Barbed Wire	1000 MT./Year (One Thousand Metric Tones per year)		
			Wire Nail	3000 MT./Year (Three Thousand Metric Tones per year)		
			Steel Fabrication	3000 MT./Year (Three Thousand Metric Tones per year)		

			M.S. Wire	10000 MT./Year (Ten Thousand Metric Tones per year)		
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**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed the presence of hazardous chemical generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work environment.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

However, it is desired to get environmental clearance due to the toxic and hazardous fumes of volatile organic carbon components arising during the operation as well as if the company will intend to process/distill of coal tar, pitch other than heating towards melting from solid to liquid form without any emission to air is hereby attracted to get environmental clearance prior to further any operation carried out in the plant premise.

**3. Name of Company: M/S Tethys Hydro Carbon Pvt Ltd.****Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table through melting and heating activities for dehydration and augmentation of the products. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date. However, if the company violating the above notifications, such as process/distill of coal tar, pitch from solid to liquid form without any emission to air attracts environmental clearance (EC) prior to carry out any kind of operation in the plant premises.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Consent to establish and operate" under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 2228/RO/TS/CECB/2023	03/11/2023	Granulated Pitch (Pencil)	36,000 Metric Tonnes Per Annum (Thirty six thousand metric tonnes per annum)	Coal tar byproducts is the resultant of crude coal tar through distillation process only, which indicate the current operative method intending not	The latest consent is issued only for production of the Granulated Pitch (Pencil) (only for melting)- 36000 MTPA, Molten Pitch (only for melting)- 36000 MTPA,

			Paint	6,000 Metric Tonnes Per Annum (Six thousand metric tonnes per annum)	to carry out beyond the heating, melting of coal tar pitch from solid to liquid form.	Paint-6000 MTPA, Graphene (only for melting) 2400 MTPA and shall not process/distill the coal tar, pitch as mentioned above without obtaining the Environmental Clearance as per the EIA, Notification 2006 as amended till date.
			Molten Pitch	36,000 Metric Tonnes Per Annum (Thirty six thousand metric tonnes per annum)		
			Graphene	2,400 Metric Tonnes Per Annum (Two thousand four hundred metric tonnes per annum)		
2	Renewal of consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 2921/RO/TS/CECB/2024	26/07/2024	Granulated Pitch (Pencil) (only for melting)	36,000 Metric Tonnes Per Annum (Thirty six thousand metric tonnes per annum)		
			Paint	6,000 Metric Tonnes Per Annum (Six thousand metric tonnes per annum)		
			Molten Pitch (only for melting)	36,000 Metric Tonnes Per Annum (Thirty six thousand metric tonnes per annum)		
			Graphene (only for melting)	2,400 Metric Tonnes Per Annum (Two thousand four hundred metric tonnes per annum)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

However, it is desired to get environmental clearance due to the toxic and hazardous fumes of volatile organic carbon components arising during the operation as well as if the company will intend to process/distill of coal tar, pitch other than heating towards melting from solid to liquid form without any emission to air is hereby attracted to get environmental clearance prior to further any operation carried out in the plant premise as per the OM and notifications of EIA, 2006 as amended till date.

**4. Name of Company: M/s Shree Shyam Chemicals****Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table through melting and heating activities for dehydration and augmentation of the products. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar, pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date. However, if the company violating the above notifications, such as process/distill of coal tar, pitch attracts environmental clearance (EC) prior to carry out any kind of operation in the plant premises as per the aforesaid notifications as well as the condition laid down by CECB to this company.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. No. 955/RO/TS/C ECB/2013 & 956/RO/TS/C ECB/2013	26/08/2013	Pitch	1000 M. T./ Year (One Thousand Metric Tone Per Year)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes.	The latest consent is issued to produce the notified products only and at per with the aforesaid notifications in this regard that the byproducts of the crude coal tar using the process/distill will attract the EC as per the OM and notifications of EIA, 2006 as amended till date.
			L.C.O.	350 M. T./ Year (Three Hundred Fifty Metric Tone Per Year)		
			H.C.O.	300 M. T./ Year (Three Hundred		

				Metric Tone Per Year)	In addition, it has been also observed through the consents issued so far that there are changes in the production quantity of the following products: Pitch, H.C.O., Crude Naphthalene and addition of the following products: Oil, Coal tar, HPN, Halogen derivatives of BTX, Industrial plant and thinner, Fuel oil.
			Enamel Pitch	300 M. T./ Year (Three Hundred Metric Tone Per Year)	
			Crude Naphthalene	100 M. T./ Year (One Hundred Metric Tone Per Year)	
			Dehydrated Coal Tar	1500 M. T./ Year (One Thousand Five Hundred Metric Tone Per Year)	
			Process Oil	24000 M. T./ Year (Twenty Four Thousand Metric Tones Per Year)	
2.	Renewal of Consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. No. 2983/RO/TS/CECB/2017 & No. 2984/RO/TS/CECB/2017	21/02/2017	Pitch	1000 M. T./ Year (One Thousand Metric Tones Per Year)	
			L.C.O.	350 M. T./ Year (Three Hundred Fifty Metric Tone Per Year)	
			H.C.O.	300 M. T./ Year (Three Hundred Metric Tones Per Year)	
			Enamel Pitch	300 M. T./ Year (Three Hundred	

				Metric Tones Per Year)		
			Crude Naphthalene	100 M. T./ Year (One Hundred Metric Tones Per Year)		
			Dehydrated Coal Tar	1500 M. T./ Year (One Thousand Five Hundred Metric Tone Per Year)		
			Process Oil	24000 M. T./ Year (Twenty Four Thousand Metric Tone Per Year)		
3.	Grant of "Consent to establish and operate" for expansion under section 25/26 of the water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. No. 1188/RO/TS/CECB/2023	27/07/2023	Coal tar by product	3000 Metric Tonnes Per Annum (Three thousand metric tonnes per annum)		
			Coal tar pitch	8000 Metric Tonnes Per Annum (Eight thousand metric tonnes per annum)		
			Oil, Coal tar	24000 Metric Tonnes Per Annum (Twenty four thousand metric tonnes per annum)		
			HPN	5000 Metric Tonnes Per Annum (Five		

				thousand metric tonnes per annum)		
			Halogen derivatives of BTX	5000 Metric Tonnes Per Annum (Five thousand metric tonnes per annum)		
			Industrial plant and thinner	4000 Metric Tonnes Per Annum (Four thousand metric tonnes per annum)		
			Fuel Oil	10000 Metric Tonnes Per Annum (Ten thousand metric tonnes per annum)		
4.	Grant of "Consent to establish and operate" for expansion under section 25/26 of the water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. No. 1188/RO/TS/CECB/2023	13/09/2024	Coal tar by product	3000 Metric Tonnes Per Annum (Three thousand metric tonnes per annum)		
			Coal tar pitch	8000 Metric Tonnes Per Annum (Eight thousand metric tonnes per annum)		
			Oil, Coal tar	24000 Metric Tonnes Per Annum (Twenty four thousand		

				metric tonnes per annum)		
			HPN	5000 Metric Tonnes Per Annum (Five thousand metric tonnes per annum)		
			Halogen derivatives of BTX	5000 Metric Tonnes Per Annum (Five thousand metric tonnes per annum)		
			Industrial plant and thinner	4000 Metric Tonnes Per Annum (Four thousand metric tonnes per annum)		
			Fuel Oil	10000 Metric Tonnes Per Annum (Ten thousand metric tonnes per annum)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

Though the process/distill extending the heating as well as melting operation of coal tar, pitch is not mentioned appropriately in the process flow diagram for the generation of the permissible products (as notified in the latest consent issued to the company by CECB), hence it is hereby suggested to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation as well as if the company will intend to process/distill of coal tar, pitch other than heating towards melting from solid to liquid form without any emission to air is hereby attracted to get environmental clearance prior to further any operation carried out in the plant premise as per the OM and notifications of EIA, 2006 as amended till date..

**5. Name of Company: M/S Supreme Synth Specialties Pvt. Ltd.**

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table through melting and heating activities. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM

(OM): 02/04/2018 notifying that any plant follows the melting of coal tar, pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and else, violating any above condition attracts environmental clearance (EC). Though this company is processing coal tar, pitch through melting and heating, it has been also found that distillation operation is also being happened out too there in the plant premises, which in turn indicating to obtain environmental clearance (EC) as per the aforesaid notifications as well as the condition laid down by CECEB through consent issued to this company as well as the conditions mentioned in the OM and EIA notifications, 2006 as amended till date.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of "Consent to established and operate" for expansion under section 25/26 of the water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 2224/RO/TS/CE CB/2011 & 2225/RO/TS/CE CB/2011	25/01/2011	Light Fuel Oil	900 Kilo Liter Per Annum (Nine hundred kilo liter per annum)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes. In addition, there is distillation also going on as a part of the operative methodologies too.	The latest consent is issued to produce the notified products only as per the condition mentioned there in and not allowing to follow the process/distil the coal tar, pitch without getting prior environmental clearance (EC) as well as the conditions mentioned in the OM and notifications of EIA as amended till date. Hence, the company has to obtain EC duly if the operative methodologies are carrying on all the operations including the distillation for the above purpose. In addition, it is to note that there is addition of the following products in the latest consent: Molten Pitch, Granulated Pitch (Pencil).
			Base Oil	6,048 Kilo Liter Per Annum (Six thousand fourty eight kilo liter per annum)		
			Sugar Mill Compound	1,370 Kilo Liter Per Annum (One thousand three hundred seventy kilo liter per annum)		
			Clay Sludge	72 Metric Tonnes Per Annum (Seventy two metric tonnes per annum)		

			Furnace Oil (Heavy Light Fuel Oil)	12,000 Kilo Liter Per Annum (Twelve thousand kilo liter per annum)		
			Creosote Oil (Light & Heavy), Coal tar pitch, Black Paint, Pitch, Pressed Naphthalene, Refined Naphthalene (Powder & Ball)	3000 Metric Tonnes Per Annum ( Three thousand metric tonnes per annum)		
2	Grant of "Consent to established and operate" for expansion under section 25/26 of the water ( Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. No. 3944/RO/TS/CE CB/2024	27/02/2024	Light Fuel Oil	900 Kilo Liter Per Annum (Nine hundred kilo liter per annum)		
			Base Oil	6,048 Kilo Liter Per Annum (Six thousand fourty eight kilo liter per annum)		
			Sugar Mill Compound	1,370 Kilo Liter Per Annum(One thousand three hundred seventy kilo liter per annum)		

			Clay Sludge	72 Metric Tonnes Per Annum (Seventy two metric tonnes per annum)		
			Furnace Oil (Heavy Light Fuel Oil)	12,000 Kilo Liter Per Annum (Twelve thousand kilo liter per annum)		
			Creosote Oil (Light & Heavy), Coal tar pitch, Black Paint, Pitch, Pressed Naphthalene, Refined Naphthalene (Powder & Ball)	3000 Metric Tonnes Per Annum (Three thousand metric tonnes per annum)		
			Molten Pitch	24,000 Metric Tonnes Per Annum (Twenty four thousand metric tonnes per annum)		
			Granulated Pitch (Pencil)	24,000 Metric Tonnes Per Annum (Twenty four thousand metric tonnes per annum)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation. As per the information obtained, the company is using the distillation

operation and is suggested not to follow process/distill of coal tar, pitch, from solid to liquid form without any emission to air, violating which recommending to get the environmental clearance alongside with the other unit operations and unit processes being carried out as per the condition mentioned in the OM and EIA notifications as amended till date as well as the conditions laid down in the latest consent issued to the company by the CECB.

#### 6. Name of Company: M/S Supreme Industries

#### Preamble:

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and violating any above condition, attracts environmental clearance (EC). Though this company is processing coal tar, pitch through melting and heating, it has been also found that distillation operation is also being happened out too there in the plant premises, which in turn indicating to obtain environmental clearance (EC) as per the aforesaid notifications as well as the condition laid down by CECB through consent issued to this company.

#### Production Information:

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of Consent of the Board U/S, 21 of the Air (Prevention and Control of Pollution) Act, 1981 No. 1439/RO/TS/AIR/CECB/DURG/2006	27/12/2006	Furnace Oil, Creosote Oil (Light & Heavy), Coal tar pitch, Black Paint, Pitch, Pressed Naphthalene, Refined Naphthalene (Powder & Ball)	6000 M.T./Year (Six thousand metric tones per year)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes. In addition, there is distillation also going on as a part of the operative methodologies too.	The latest consent is issued to produce the notified products only as per the condition mentioned there in and not allowing to follow the process/distil the coal tar, pitch without getting prior environmental clearance (EC) in line with the OM and notifications of EIA as amended till date. Hence, the company has to obtain EC duly if the operative methodologies are carrying on all the operations including the distillation for the above purpose. In addition, it is to note that there is change in products in the latest consent in comparison to the earlier consents.
	Grant of Consent of the Board U/S, 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 No. 1437/RO/TS/WATER/CECB/DURG/2006	27/12/2006	Furnace Oil, Creosote Oil (Light & Heavy), Coal tar pitch, Black Paint, Pitch, Pressed Naphthalene, Refined Naphthalene (Powder & Ball)	6000 M.T./Year (Six thousand metric tones per year)		
2	Grant of Consent of the Board with expansion of capacity under Section 25/26	28/05/2020	Naphthalene	6000 M.T./Year (Six thousand metric tones per year)		

	of the Water (Prevention and Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention and Control) Act, 1981 (Amendment) No. 328/RO/TS/C ECB/2020					
			Coal tar, Pitch (Only for melting)	20,000 M.T./Year (Twenty thousand metric tones per year)		
3.	Renewal of Consent of the Board under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention and Control) Act, 1981 (Amendment) No. 817/RO/TS/C ECB/2021	09/07/2021	Naphthalene	6000 M.T./Year (Six thousand metric tones per year)		
			Coal tar, Pitch (Only for melting)	20,000 M.T./Year (Twenty thousand metric tones per year)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit

- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances.

It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation. As per the information obtained, the company is using the distillation operation and is suggested not to follow process/distill of coal tar, pitch from solid to liquid form without any emission to air, violating which recommending to get the environmental clearance alongside with the other unit operations and unit processes as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date as well as the condition laid down by CECB through consent issued to this company.

#### 7. Name of Company: M/S Supreme Synth (India) Private Limited

#### Preamble:

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and violating any above condition, attracts environmental clearance (EC). This company is in practice for the below mentioned products as directed in the latest consent by the CECB only through the respective operative methodologies and advised not to process/distill the coal tar, pitch without obtaining environmental clearance (EC) as per the EIA notifications, 2006 as amended till date.

#### Production Information:

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of Consent under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 No. 4676/RO/TS/C ECB/2018	28/03/2018	Naphthalene, Crude Naphthalene, H.P. Naphthalene, Refined Naphthalene, Naphthalene lumps, Coaltar, Black Paint, Coal Tar Pitch and Dehydrated coal tar, Creosote oil, (Normal, Heavy and Light), H.F. Oil, Fuel Oil	12000 M.T./ Year (Twelve thousand metric tonnes per year)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes.	The latest consent is issued to produce the notified products only as per the condition mentioned there in and not allowing to follow the process/distill the coal tar, pitch without getting prior environmental clearance (EC) in line with the OM and notifications of EIA, 2006 as amended till date. Hence, the company has to obtain EC duly if the operative methodologies are carrying on all the operations including the
			Fabrication Gate, Window	4000 M. T./Year (Four thousand metric tonnes per year)		
2	Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974	28/03/2018	Naphthalene, Crude Naphthalene, H.P. Naphthalene Refine Naphthalene, Naphthalene lumps, Coal tar, Black Paint, Coal Tar	12000 M.T./Year (Twelve thousand metric tonnes per year)		

	No. 4675/RO/TS/C ECB/2018		Pitch and Dehydrated coal tar, Creosote oil, (Normal, Heavy and Light), H.F. Oil, Fuel Oil		In addition, there is distillation is also going on as a part of the operative methodologi es for naphthalene processing purpose too.	distillation of coal tar, pitch.
			Fabrication Gate, Window	4000 M. T./Year (Four thousand metric tonnes per year)		
3	Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 No. 917/RO/TS/CE CB/2023	05/07/2023	Naphthalene, Crude Naphthalene, H.P. Naphthalene Refine Naphthalene, Naphthalene lumps, Coal tar, Black Paint, Coal Tar Pitch and Dehydrated coal tar, Creosote oil, (Normal, Heavy and Light), H.F. Oil, Fuel Oil (only for melting)	12000 M. T./Year (Twelve thousand metric tonnes per year)		
			Fabrication Gate, Window	4000 M. T./Year (Four thousand metric tonnes per year)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances.

It is suggested to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation and the company is also suggested not to follow process/distill of coal tar, pitch from solid to liquid form without any emission to air, else recommending to get the environmental clearance for the distillation operation alongside with the other unit operations and unit processes as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date.

**8. Name of Company: StarX Tar Private Limited (M/s. Deepa Industries/ Bhilai Carbons Private Limited)**

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and violating any above condition, such as process/distill of coal tar attracts environmental clearance (EC). This company is carrying out the respective unit operations and unit processes to synthesize the notified products and as per the information obtained, the company is also following the distillation operation there in the plant premises, which in turn indicating to obtain environmental clearance (EC) as per the aforesaid notifications.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1.	Consent of Board under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974. 2195/RO/TS/C ECB/ 2012	05/05/2012	Coal Tar Pitch	12,000 M.T./ Year (Twelve thousand metric tonnes per year)	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes. In addition, there is distillation also going on as a part of the operative methodologies too.	The latest consent is issued to produce the notified products only as per the condition mentioned therein. However, the company has to obtain prior EC owing to the inclusion of distillation alongside the other operative methodologies for the above purpose.
			Fuel Oil	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Other coal tar oil pitch products	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Coal tar processed	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
2	Consent of Board under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974. 1390/RO/TS/C ECB/ 2018	05/05/2018	Coal Tar Pitch	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Fuel Oil	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		

			Other coal tar oil pitch products	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Coal tar processed	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
	Grand of Consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 1391/RO/TS/C ECB/ 2018	05/05/2018	Coal Tar Pitch	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Fuel Oil	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Other coal tar oil pitch products	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		
			Coal tar processed	12,000 M.T./ Year (Twelve thousand metric tonnes per year)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances.

It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation. As per the information obtained, the company is using the distillation operation and is suggested not to follow the same operative methodologies, violating which recommending to get the environmental clearance alongside with the other unit operations and unit processes as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date.

9. Name of Company: M/s Tethys Chem Pvt. Ltd. (M/s. S.S. UDYOG)

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table and it has been also observed in the table that there is an increase in the quantitative values of few products too as well as inclusion of few products intermittently. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and violating any above condition, such as process/distill of coal tar attracts environmental clearance (EC). In addition, it is to note that CECB has also directed in the interim consent that the company should not follow the processing/distill of coal tar, pitch without prior EC as per the above said notifications of EIA, 2006 as amended till date. This company is carrying out the respective unit operations and unit processes to synthesize the notified products and as per the information obtained, the company is also following the distillation operation therein the plant premises, which in turn indicating to obtain environmental clearance (EC) as per the aforesaid notifications.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Renewal of Consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 2421/RO/TS/CECB/2017 & 2422/RO/TS/CECB/2017 (M/s. S.S. UDYOG)	12/01/2017	Refined Naphthalene Balls, Light Furnace Oil, Heavy Furnace Oil (Solvent Naphtha), Super Creosote Fuels (Coal Tar), Black Paint, Organic Chemicals	2300 Metric Tonnes Per Year	Coal tar byproducts is the resultant of crude coal tar through distillation process only. Here in the plant premises, it has been observed that all the specified product materials with	The company has to obtain prior EC owing to the inclusion of distillation alongside the other operative methodologies for the production purpose as per the OM and notifications of EIA, 2006 as well as following the conditions mentioned in the consent as issued by the CECB to the company. It is to note further that amongst the figures of the permissible products as mentioned in the latest consent that there are few
2	Grant of Consent of the Board with expansion of capacity under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 935/RO/TS/CECB/2020 & 2757/EI//RO/TS/CECB/2020	22/07/2020	Refined Naphthalene Balls, Light Oil, Heavy Oil (Solvent Naphtha), Super Creosote Fuels, Coal Tar, Black Paint, Organic Chemicals	2300 Metric Tonnes Per Year	designated production capacity are being produced through different unit operations and unit processes. In addition, it has been noted that distillation is also going on as a part of	
			Coal Tar Pitch	10,000 Metric		

			Melting (Only Melting)	Tonnes Per Year	the operative methodologie s too.	products, whose figures are increased comparing the same from the earlier consents as noted in this table.
3	Amendment in the consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 1835/RO/TS/CECB/2024	18/06/2024	Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical	36,000 Metric Tonnes Per Year		
			Coal Tar Pitch (Molten/Granulated)	36,000 Metric Tonnes Per Year.		
			Carbozol, Phenyol oil, Wash Oil, Carbon Black Oil	12,000 Metric Tonnes Per Year.		
4	Renewal of the consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. 3480/RO/TS/CECB/2024	23/08/2024	Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical	36,000 Metric Tonnes Per Year		
			Coal Tar Pitch (Molten/Granulated)	36,000 Metric Tonnes Per Year.		
			Carbozol, Phynole oil, Wash Oil, Carbon Black Oil	12,000 Metric Tonnes Per Year.		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances.

It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation. As per the information obtained, the company is using the distillation operation and is suggested not to follow the same operative methodologies, violating which recommending to get the environmental clearance alongside with the other unit operations and unit processes as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date and as per the condition mentioned by CECB.

**10. Name of Company: M.P. Tar Products, Bhilai**

**Preamble:**

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table, where it has been observed from the following table there is an increasing change in the quantitative value of the product: other coal tar byproduct, as well as some change in the production quantity of the few products and inclusion of few products intermittently as mentioned there in the table using unit operations and unit processes for dehydration and augmentation of the products. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar, pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notifications, 2006 as amended till date. However, if the company is in practice of process/distillation of coal tar and pitch other than heating towards melting are hereby attracted to get environmental clearance (EC) as per the above stated OM as well as EIA notifications, 2006 as amended till date.

**Production Information:**

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Consent of the Board U/S, 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 No. 649/RO/TS/WATER/CECB/DURG/2005 &	01/10/2005	Anti Corrosive Tapes	18 Lakh Sq. Meter	Coal tar by products as well as C.T./Bitumen (byproducts) resulting out of crude coal tar through the distillation process only.  Here in the plant premises, it has been observed that all the specified product materials with designated production capacity are being produced through different unit operations and unit processes. In addition, it has been noted that distillation is also going on as a part of the operative methodologies to obtain products though not	It has been found that the operation by the company has been continued since 2005 prior EIA 2006 notifications. It has been found hereby that there is an increasing change in the value of few products comparing the consents. In this regard, it is to note with respect to the OM: 02/04/2018 that other than the process of melting of coal tar pitch involves only physical change so (granular) form to liquid form without emissions into the air will attract EIA under the EIA notifications and OM till date.

651/RO/ TS/AIR/ CECB/ DURG/ 2005 & 363/EI/ RO/TS/ WATE R/CEC B/2005					exactly mentioned in the process flow diagram.	However, as the company is following the distillation (though not mentioned in the process flow diagram) alongside the other unit operations and unit processes in the operative methodologies are hereby suggested to obtain EC prior to go for any kind of operation or expansion in the plant premises.
			Pipe Coating Enamel	4800 M.T./Year		
			Outer Wrap (F.G.T.)	13 Lakh Sq. Meter (Thirteen lakh square meters)		
			Primers	Primers 1200 KL/Year (One thousand two hundred kilo Litter per year)		
			Water Proofing membranes	13 Lakh Sq- Meter (Thirteen lakh square meters)		
			Bitumen Tapes	7.5 lakh Sq. Meter		
			Anti Corrosive Paints	800 M.T./Year ( Eight hundred metric tones per year)		
			Adhesives & Sealants	500 M.T./Year (Five hundred metric tones)		

			Other C.T./Bitumen (By products )	1500 M.T./Year (One thousand five hundred metric tonnes per year)		
2	Grant of consent U/S, 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 No. 2144/RO/TS/CEB/2018 & No. 2145/RO/TS/CEB/2018 & No. 2270/EI/RO/TS/CEB/2018	06/07/2018	Anti Corrosive Coal Tar Tape	8100 M.T./Year (Eight thousand one hundred metric tonnes per year)		

			Pipe Coating Material	4800 M.T./ Year (Four thousand eight hundred metric tonnes per year)		
			Bitumen Tapes	3500 M.T./ Year (Three thousand five hundred metric tonnes per year)		
			Anti Corrosive Paints	800 M.T./ Year (Eight hundred metric tonnes per year)		
			Adhesive & Sealant	500 M.T./ Year (Five hundred metric tonnes per year)		
			Other Coal tar by products (Coal tar pitch)	20000 M.T./ Year (Twenty thousand metric tonnes per year)		
			Processed oil all type	14400 M.T./ Year (Fourteen thousands Four hundred metric tonnes per year)		
			Creosote oil	4000 M.T./ Year (Four thousands metric tonnes per year)		
			Primer all type	1200 M.T./ Year (One		

				thousand two hundred metric tonnes per year)		
			Water proofing membrane	5850 M.T./ Year (Five thousand Eight hundred fifty metric tonnes per year)		
			Manufacturing & fabrication of steel, technological structure, mechanical equipment, pressure vessels, Tanks Matching, Casting, Boiler Pressure parts	10000 M.T./ Year (Ten thousand metric tonnes per year)		
3	Renewal of the consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air	05/07/2023	Anti Corrosive Coal Tar Tape	8100 M.T./ Year (Eight thousand one hundred metric tonnes per year)		

	(Prevention and Control of Pollution) Act, 1981 No. 916/RO/TS/CEC B/2023					
			Pipe Coating Material	4800 M.T./Year (Four thousand eight hundred metric tonnes per year)		
			Bitumen Tapes	3500 M.T./Year (Three thousand five hundred metric tonnes per year)		
			Anti Corrosive Paints	800 M.T./Year (Eight hundred metric tonnes per year)		
			Adhesive & Sealant	500 M.T./Year (Five hundred metric tonnes per year)		
			Other Coal tar by products (Coal tar pitch)	20000 M.T./Year (Twenty thousands metric tonnes per year)		
			Processed oil all type	14400 M.T./Year (Fourteen thousands Four hundred		

				metric tonnes per year)		
			Creosote oil	4000 M.T./ Year (Four thousands metric tonnes per year)		
			Primer all type	1200 M.T./ Year (One thousand two hundred metric tonnes per year)		
			Water proofing membrane	5850 M.T./ Year (Five thousand Eight hundred fifty metric tonnes per year)		
			Manufacturing & fabrication of steel, technological structure, mechanical equipment, pressure vessels, Tanks Matching, Casting, Boiler Pressure parts	10000 M.T./ Year (Ten thousand metric tonnes per year)		

**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed that there is the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.

- Verification of statutory compliances.

It is desired to get environmental clearance due to the generation of toxic and hazardous fumes of volatile organic carbon components during the operation in the plant premises. However, as per the information obtained during the visit as well as the materials obtained through RO, CECB, DURG, that the company is using the distillation alongside the other unit operations and unit processes and is thus suggested not to follow the same operative methodologies, violating which recommending to get the environmental clearance duly as per the guidelines stated in the OM and notifications of EIA, 2006 as amended till date and also as per the condition mentioned by CECB in the latest consent issued to the company before further any kind of operation or expansion in the plant premises.

### 11. M/S Indian Petro-Coal Products

#### Preamble:

The company has obtained the latest consent to operate from RO, CECB, DURG for the corresponding products with the permissible production capacity as mentioned in the following table. The guidelines provided through the notifications of MOEF&CC: 25/06/2014 and furthermore OFFICE MEMORANDUM (OM): 02/04/2018 notifying that any plant follows the melting of coal tar pitch involves only physical change from solid (granular) form to liquid form with no air emissions does not attract the provision of the EIA notification 2006 as amended till date and violating any above condition, attracts environmental clearance (EC). Hence, based on the information obtained from the latest consent about the nature of the following products, the corresponding operation as being followed in the company and as per the guidelines given in that issued consent that if the company is found violating the condition of consent 31/07/2015 will attract the environmental clearance prior to any operation in the premises.

#### Production Information:

Sr. No.	Consent Details	Consent Date	Name of Product	Production Capacity	Operative Method	Remarks
1	Grant of Consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & 21 of the Air (Prevention & Control of Pollution) Act, 1981 No. 477/RO/TS/PNB/Air/DURG & 479/RO/TS/PNB/Air/DURG	25/03/1996	Refined Naphthalene Powder	380 MT/Year (Three Hundred Eighty Metric Tones per year)	Coal tar by products is the resultant of crude coal tar through distillation process only. However, refined naphthalene powder, creosote oil (light/heavy), crude solvent naphtha are being synthesized here in the plant through specific unit operations and unit processes.	The operation has been started since 1996 prior EIA 2006 notifications. However, it has been found hereby that there is an increasing change in the value of the few products as mentioned hereby in the consent 31/07/2015 (with respect to the earlier consent date 25/03/1996). In this regard, it is to note with respect to the OM and notifications of EIA, 2006 as
			Creosote Oil Light/Heavy	1175 MT/Year (Eleven Hundred Seventy Five Metric Tones per year)		

			Crude Solvent Naphtha	115 MT/Year (One Hundred Fifteen Metric Tons per year)	amended till date that other than the process of melting of coal tar pitch involves only physical change solid (granular) form to liquid form without emissions into the air will attract EC.
2	Grant of Consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & 21 of the Air (Prevention & Control of Pollution) Act, 1981 No. 1023/RO/TS/CE CB/2015 & 1024/RO/TS/CE CB/2015	31/07/2015	Refined Naphthalene Ball & Powder	770 MT/Year (Seven Hundred Seventy Metric Tones per year)	
			Creosote Oil	1400 MT/Year (One Thousand Four Hundred Metric Tones per year)	
			Crude Solvent Naphtha	115 MT/Year (One Hundred Fifteen Metric Tones per year)	
			SNF Liquid Dispersing Agent	13200 MT/Year (Thirteen Thousand Two Hundred Metric Tones per year)	
			Admixture	5000 MT/Year	

				(Five Thousand Metric Tones per year)		
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**Recommendation:**

Based on the visit conducted and subsequent inspection done, it has been observed the presence of hazardous chemicals, generation of toxic vapours due to the cause of unit operations and unit processes synthesizing the raw materials leading to inevitable recommendation to conduct the following audits at least once a year to maintain the sustainable work ambience.

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Performance test of pollution control equipment as well as process equipment.
- Verification of statutory compliances

However, it is desired to get environmental clearance due to the toxic and hazardous fumes of volatile organic carbon components arising during the operation as well as if the company will intend to process/distil of coal tar, pitch other than heating towards melting from solid to liquid form without any emission to air is hereby attracted to get environmental clearance as per the condition mentioned in the OM and notifications of EIA, 2006 as amended till date.

**छत्तीसगढ़ पर्यावरण संरक्षण मंडल**

पर्यावास भवन, सेक्टर - 19, नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002

Email add- hocecb@gmail.com

क्रमांक 3983 / मु. / तक. / छ.ग.प.सं.मं. / 2025  
प्रति,

नवा रायपुर अटल नगर, दिनांक 10/7/2025

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
छ.ग. पर्यावरण संरक्षण मंडल,  
5/32 बंगला, भिलाई,  
जिला-दुर्ग (छ.ग.)

विषय:- भिलाई स्थित कोल टार प्रोसेसिंग इकाइयों के विरुद्ध आवश्यक कार्यवाही के संबंध में।

संदर्भ:- एनआईटी, रायपुर का पत्र क्रमांक 1229, दिनांक 12/06/2025, इस कार्यालय में प्राप्त दिनांक 13/06/2025.

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उपरोक्त विषयांतर्गत लेख है कि मुख्यालय स्तर पर गठित आंतरिक समिति की अनुशंसा एवं एनआईटी, रायपुर की दिनांक 13/06/2025 की रिपोर्ट के संयुक्त परीक्षण उपरांत प्राप्त निर्देशों के अनुसार निम्नलिखित बिंदुओं पर आवश्यक कार्यवाही हेतु निर्देशित किया जाता है:-

1. (क) 25/06/2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस।

निम्नांकित औद्योगिक इकाइयों को यह कारण बताओ नोटिस जारी किया जाये कि ईआईए अधिसूचना 2006 (यथा संशोधित) के प्रावधानों के तहत पर्यावरणीय स्वीकृति प्राप्त किये बगैर उक्त अधिसूचना में उल्लेखित उत्पादों का उत्पादन प्रारंभ कर लिये जाने के कारण क्यों न उनको जारी सम्मति / सम्मति नवीनीकरण के निरस्तीकरण की कार्यवाही की जावे:-

1. M/s Shree Shyam Chemicals.
2. M/s Supreme Synth Specialities Pvt. Ltd.
3. M/s Supreme Industries.
4. M/s StarX Tar Pvt. Ltd.
5. M/s Tethys Chemical Pvt. Ltd.
6. M/s MP Coal Tar Products, Bhilai.

2. (ख) संशोधित सम्मति जारी कर हटाने योग्य उत्पादों का विलोपन एवं कच्चे कोल टार के उपयोग पर प्रतिबंध।

निम्नलिखित इकाइयों को संशोधित सम्मति जारी करते हुए उन उत्पादों को विलोपित किया जाए जो अब उत्पादित नहीं हो रहे हैं (विशेषतः 2014 के पश्चात) अथवा जहाँ उन उत्पादों हेतु

डिस्टिलेशन प्रक्रिया अपनाई जा रही है। साथ ही स्पष्ट उल्लेख किया जाए कि उक्त इकाइयों कूड (crude) कोल टार का उपयोग कच्चे माल के रूप में नहीं करेंगी:

1. M/s Elixir Carbon Pvt. Ltd.
2. M/s Tethys Hydro Carbon Pvt. Ltd.
3. M/s Supreme Synth (India) Pvt. Ltd.

3. (ग) पर्यावरणीय लेखा परीक्षण एवं अन्य ऑडिट हेतु पत्र प्रेषण।

निम्नलिखित इकाइयों को पत्र प्रेषित कर उनसे निम्नानुसार ऑडिट संपन्न कराने हेतु निर्देशित करें:-

- Environmental Audit
- Safety Audit
- Industrial Health & Hygiene Audit
- Water Audit
- Pollution Control Equipment Performance Audit

सूची:-

1. M/s Shree Shyam Chemicals
2. M/s Supreme Synth Specialities Pvt. Ltd.
3. M/s Supreme Industries
4. M/s StarX Tar Pvt. Ltd.
5. M/s Tethys Chemical Pvt. Ltd.
6. M/s MP Coal Tar Products, Bhilai
7. M/s Elixir Carbon Pvt. Ltd.
8. M/s Tethys Hydro Carbon Pvt. Ltd.
9. M/s Supreme Synth (India) Pvt. Ltd.
10. M/s Raysinet Chemical Company
11. M/s Indian Petro-Coal Products

आपको निर्देशित किया जाता है कि उपरोक्त तीनों बिंदुओं (क), (ख), एवं (ग) के अनुसार संबंधित उद्योगों के विरुद्ध शीघ्र ही नियमानुसार कार्यवाही सुनिश्चित करें तथा की गई कार्यवाही से मुख्यालय को अवगत कराएं। सुलभ संदर्भ हेतु कमेटी के रिपोर्ट एवं एनआईटी, रायपुर की रिपोर्ट संलग्न है।

संलग्न :- उपरोक्तानुसार।

*W. S. S. S.*  
9/8/25

सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,

नवा रायपुर अटल नगर, रायपुर (छ.ग.)

*ch*

पंजीकृत डाक  
आवश्यक / महत्वपूर्ण / समयसीमा



क्षेत्रीय कार्यालय,  
छ.ग.पर्यावरण संरक्षण मंडल  
5/32 बंगला भिलाई, जिला दुर्ग (छ.ग.)  
bhilairo@gmail.com

क्रमांक 2400 / क्षे.कार्या / छगपसंमं / भिलाई / 2025  
प्रति,

दिनांक 01/08/2025

डायरेक्टर / प्लांट हेड,  
मेसर्स टेथिस केम प्राइवेट लिमिटेड,  
(पूर्व नाम—मेसर्स एस.एस. उद्योग),  
प्लाट नंबर—17 / एन, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई  
जिला—दुर्ग (छ.ग.)।

विषय:— ईआईए अधिसूचना 2006 (यथा संशोधित दिनांक 25.06.2014) को जारी अधिसूचना के प्रावधानों के तहत पर्यावरणीय स्वीकृति प्राप्त किये बगैर अधिसूचना में उल्लेखित उत्पादों का उत्पादन आरंभ कर लिये जाने के कारण उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस।

- संदर्भ:—1. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25.06.2014
2. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक क्रमशः 1071 एवं 1072 दिनांक 09.09.2013
3. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक 935 दिनांक 22.07.2020
4. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी संशोधित जल एवं वायु सम्मति पत्र क्रमांक 1835 दिनांक 18.06.2024
5. मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर, रायपुर (छ.ग.) का पत्र क्रमांक 3983/मु./तक./छ.ग.प.सं.मं./2025 दिनांक 10.07.2025 इस कार्यालय में प्राप्ति दिनांक 15.07.2025

—:00:—

उपरोक्त विषयांतर्गत आपको विदित है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली ने दिनांक 14.09.2006 को पर्यावरण प्रभाव आकलन अधिसूचना जारी की गई है। जिसमें अधिसूचना की अनुसूची में सूचीबद्ध सभी नये/विस्तार/उत्पाद मात्रा में परिवर्तन गतिविधियों के लिये पूर्व पर्यावरणीय स्वीकृति (Prior Environment Clearance) आवश्यक है। दिनांक 25.06.2014 को जारी पर्यावरण प्रभाव आकलन अधिसूचना के तहत

कोलटार प्रसंस्करण इकाई की स्थापना एवं विद्यमान इकाईयों के क्षमता विस्तार के लिये पूर्व पर्यावरणीय स्वीकृति आवश्यक है।

तत्संबंध में लेख है कि आपके उद्योग को संदर्भित पत्र क्रमांक 02 के माध्यम से दिनांक 09.09.2013 को Refine Naphthalene balls, Light furnace Oil, Heavy furnace Oil (Solvent Naphtha), Super Creosote fuels (Coal Tar), Black Paint Organic Chemicals - 2300 Metric Tonnes/Year हेतु जल एवं वायु सम्मति जारी की गई थी तथा उद्योग को संदर्भित पत्र क्रमांक 03 के माध्यम से दिनांक 22.07.2020 को (1) Refine Naphthalene balls, Light Oil, Heavy Oil (Solvent Naphtha), Super Creosote fuels, Coal Tar, Black Paint Organic Chemicals - 2300 Metric Tonnes/Year, (2) Coal Tar Pitch Melting (Only for melting)-10,000 Metric Tonnes/Year हेतु जल एवं वायु सम्मति जारी की गई थी।

तदोपरांत उद्योग को संदर्भित पत्र क्रमांक 04 के माध्यम से दिनांक 18.06.2024 को (1) Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical-36,000 Metric Tonnes/Year, (2) Coal Tar Pitch (Molten/Granulated) -36,000 Metric Tonnes/Year, (3) Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil-12,000 Metric Tonnes/Year हेतु संशोधित जल एवं वायु सम्मति जारी की गई थी।

आपको सूचित हो कि मण्डल मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल के संदर्भित पत्र क्रमांक 05 के माध्यम से मुख्यालय स्तर पर गठित आंतरिक समिति की अनुशंसा एवं एनआईटी, रायपुर की दिनांक 13.06.2025 की रिपोर्ट के संयुक्त परीक्षण उपरांत उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस जारी करने बाबत् निर्देशित किया गया है।

अतः कृपया स्पष्ट करें कि उपरोक्तानुसार संदर्भित पत्र क्रमांक 03 एवं 04 के माध्यम से उद्योग को प्रदत्त सम्मति/संशोधित सम्मति निरस्त कर भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25.06.2014 के पूर्व जारी सम्मति (संदर्भित पत्र क्रमांक 02) के अनुसार क्यों न संशोधित सम्मति जारी की जाये ?

उपरोक्त के अतिरिक्त दिनांक 09.09.2013 को जारी सम्मति के परिप्रेक्ष्य में आज दिनांक तक आपके द्वारा उपयोग किये गये/किये जा रहे कोलटार, कूड कोलटार, कूड नेप्था, कोलटार पिच आदि कच्चे माल की प्रतिवर्ष खपत/मात्रा, प्रदायकर्ता के नाम, पते के संबंध में प्रमाणिक जानकारी भी प्रेषित करें।

पुनः निर्देशित है कि इस नोटिस की प्राप्ति तिथि से 15 दिनों के भीतर अपना स्पष्टीकरण प्रस्तुत करें। निर्धारित समयावधि के भीतर उद्योग द्वारा अपना स्पष्टीकरण नहीं दिये जाने पर मण्डल संशोधित सम्मति/सम्मति नवीनीकरण जारी करने के लिये बाध्य होगा। अतः इसे आवश्यक समझा जावे एवं प्राथमिकता से कार्यवाही करें।

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पृ. क्रमांक 2401 /क्षे.कार्या/छगपसंमं/भिलाई/2025  
 प्रतिलिपि:-सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर रायपुर की  
 ओर मण्डल मुख्यालय के पत्र क्रमांक 3983 दिनांक 10.07.2025 इस कार्यालय में प्राप्ति दिनांक  
 15.07.2025 के माध्यम से एवं दिनांक 30.07.2025 को बोर्ड मुख्यालय में हुई चर्चा के दौरान प्राप्त  
 निर्देश के अनुक्रम में की जा रही कार्यवाही के संबंध में कृपया सूचनार्थ एवं आवश्यक कार्यवाही  
 हेतु संप्रेषित।

क्षेत्रीय अधिकारी  
 छ.ग. पर्यावरण संरक्षण मंडल, भिलाई  
 दिनांक 01/08/2025

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क्षेत्रीय अधिकारी  
 छ.ग. पर्यावरण संरक्षण मंडल, भिलाई



Tethys Chem Private Limited

ANNEXURE 7  
2430

104

Head Office & Factory

Plot No.: 17/N, Heavy Industrial Area, Hathkhaj

Bhilai-490026, Dist- Durg, Chhattishgarh, India

Phone No.- +91-7882961098

CIN: U22419CT2018PTC008950

ISO : 9001: 2015 Certified Company

Ref No: 2400/CECB/TCPL/25-26

दिनांक 04/08/2025

प्रति,

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
क्षेत्रीय कार्यालय, क्षेत्रीय अधिकारी,  
5/32, बंगलो, भिलाई, दुर्ग

विषय:- उद्योग को संचालित सहमति "Consent to operate" के संबंध में।  
संदर्भ:- आपका पत्र क्रमांक 2400 दिनांक 01/08/2025

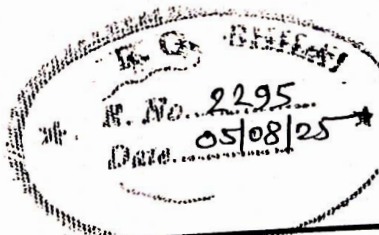
महोदय,

उपरोक्त विषयांतर्गत लेख है कि उद्योग मेसर्स टेथिस केम प्रा.लि. प्लॉट नं. 17 एन भारी औद्योगिक क्षेत्र, हथखोज में स्थित है एवं कोलतार Distillation/Processing 2001 से करते आ रही है एवं सत्यापित हेतु निम्न दस्तावेज आपके समक्ष प्रस्तुत है:-

1. State Level Expert Appraisal Committee (SEAC) की कापी।
2. State Environment Impact Assessment Committee (SEIAA) कापी।
3. NGT and Supreme Court की आर्डर कापी।
4. ToR Copy from SEIAA, Govt of Chhattisgarh.

उपरोक्त दस्तावेज को देखते माना गया है कि, उद्योग का वास्तविक क्षमता 36000 प्रतिवर्ष थी जो EIA अधिसूचना 2006 के पहले से चलते आ रही है जिसे सन् 2024 में CECB मुख्यालय एवं क्षेत्रीय कार्यालय के द्वारा त्रुटि सुधार की गई। जिसमें उल्लेख किया गया है कि उद्योग द्वारा कोलतार प्रोसेसिंग कर पिच बनाने की क्षमता 2006 के पूर्व से चलते आ रही है। जो कि पर्यावरण स्वीकृति के छूट के दायरे में आता है एवं वर्तमान में उद्योग द्वारा कोलतार प्रोसेसिंग कर पिच बनाने की क्षमता 36000 से 65000 TPA के लिए पर्यावरण स्वीकृति की प्रक्रिया अधिन है।

JS S/M  
1/2  
5/8/25



TETHYS CHEM PRIVATE LIMITED

*[Signature]*  
AUTHORISED SIGNATORY



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info@tethyschem.com



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Manufactures of Coal Tar Binder Pitch & It's By- Products (ATO, HCO, CBO)  
Subject to Durg Jurisdiction



**Tethys Chem Private Limited**

2431

**Head Office & Factory**

Plot No.: 17/N ,Heavy Industrial Area, Hathkhoj  
Bhilai-490026, Dist- Durg, Chhattishgarh,India  
Phone No.- +91-7882961098

**105**

**CIN: U22419CT2018PTC008950**

**ISO : 9001: 2015 Certified Company**

तथा यह भी सूचित किया जाता है कि, दिनांक 23/01/2025 एवं 01/04/2025 को स्पष्टीकरण पत्र के माध्यम से CECB मुख्यालय के अध्यक्ष एवं सदस्य सचिव तथा क्षेत्रीय अधिकारी को भी यह अवगत कराया जा चुका है। तथा दिनांक 09/09/2013 एवं 22/07/2020 में Consent जारी किया गया था वह त्रुटि पूर्ण थी।

साथ ही आपके कार्यालय के द्वारा चाही गई जानकारी कच्चे माल एवं खपत की मात्रा आपके द्वारा जारी किया गया "Consent to operate" 2001 to 2024 के क्षमता अनुसार ही है। यह आपकी जानकारी के लिए है। साथ ही आपसे निवेदन है कि NIT एवं CECB मुख्यालय कमेटी की रिपोर्ट को तत्काल प्रभाव से निरस्त किया जाए। जो तथ्य हीन है। क्योंकि, माननीय NGT एवं उच्च न्यायालय के द्वारा भी यह माना गया है कि उद्योग की वास्तविक क्षमता सहमति पत्र क्रमांक 1835 दिनांक 18/06/2024 एवं क्रमांक 3480 दिनांक 23/08/2024 जिसकी क्षमता वैध है एवं पर्यावरण स्वीकृति के दायरे में नहीं आता है। क्योंकि यह ई.आई.ए. अधिसूचना भारत सरकार 2006 एवं 2014 के पूर्व से स्थापित की गई ईकाई है।

अतः महोदय से निवेदन है कि उद्योग की वर्तमान क्षमता Consent No. 3480 को बरकरार रखा जाए।

प्रार्थी

मेसर्स टैथिस केम प्रा.लि.

**TETHYS CHEM PRIVATE LIMITED**

  
**AUTHORISED SIGNATORY**



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Manufactures of Coal Tar Binder Pitch & It's By- Products (ATO, HCO, CBO)

Subject to Durg Jurisdiction



क्षेत्रीय कार्यालय,  
छ.ग.पर्यावरण संरक्षण मंडल  
5/32 बंगला भिलाई, जिला दुर्ग (छ.ग.)

bhilairo@gmail.com

क्रमांक  
प्रति,

2917 / क्षे.कार्या / छगपसंमं / भिलाई / 2025

दिनांक 25/08/25

डायरेक्टर/प्लांट हेड,  
मेसर्स टेथिस केम प्राइवेट लिमिटेड,  
(पूर्व नाम—मेसर्स एस.एस. उद्योग),  
प्लाट नंबर-17/एन, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई  
जिला—दुर्ग (छ.ग.)।

विषय:— ईआईए अधिसूचना 2006 (यथा संशोधित दिनांक 25.06.2014) को जारी अधिसूचना के प्रावधानों के तहत पर्यावरणीय स्वीकृति प्राप्त किये बगैर अधिसूचना में उल्लेखित उत्पादों का उत्पादन आरंभ कर लिये जाने के कारण उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु पूर्व में प्रेषित कारण बताओ बाबत।

- संदर्भ:—1. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25.06.2014
2. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक क्रमशः 1071 एवं 1072 दिनांक 09.09.2013
3. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक 935 दिनांक 22.07.2020
4. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी संशोधित जल एवं वायु सम्मति पत्र क्रमांक 1835 दिनांक 18.06.2024
5. मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर, रायपुर (छ.ग.) का पत्र क्रमांक 3983/मु./तक./छ.ग.प.सं.मं./2025 दिनांक 10.07.2025 इस कार्यालय में प्राप्त दिनांक 15.07.2025
6. इस कार्यालय द्वारा प्रेषित कारण बताओ नोटिस पत्र क्रमांक 2400 दिनांक 01.08.2025
7. आपका पत्र क्रमांक 2400/CECB/TCPL/25-26 दिनांक 04.08.2025 (इस कार्यालय में प्राप्त दिनांक 05.08.2025)

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उपरोक्त विषयांतर्गत लेख है कि संदर्भित नोटिस क्रमांक 06 के माध्यम से ईआईए अधिसूचना 2006 (यथा संशोधित दिनांक 25.06.2014) को जारी अधिसूचना के प्रावधानों के तहत

पर्यावरणीय स्वीकृति प्राप्त किये बगैर अधिसूचना में उल्लेखित उत्पादों का उत्पादन आरंभ कर लिये जाने के कारण उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस जारी किया गया था। कृपया उक्त नोटिस का अवलोकन हो। सुलभ संदर्भ हेतु नोटिस की छायाप्रति संलग्न है। उक्त नोटिस के संदर्भ में आपके द्वारा संदर्भित पत्र क्रमांक 07 के माध्यम से प्रेषित जानकारी की प्रति इस कार्यालय के पत्र क्रमांक 2443 दिनांक 05.08.2025 के माध्यम से मण्डल मुख्यालय विचारार्थ प्रेषित की गई है।

उपरोक्त नोटिस के द्वारा दिनांक 09.09.2013 को जारी सम्मति के परिप्रेक्ष्य में दिनांक 01.08.2025 तक आपके द्वारा उपयोग किये गये/किये जा रहे कोलटार, कूड कोलटार, कूड नेथा, कोलटार पिच आदि कच्चे माल की प्रतिवर्ष खपत/मात्रा, प्रदायकर्ता के नाम, पते के संबंध में प्रमाणिक जानकारी चाही गई थी। उक्त जानकारी आपके द्वारा संदर्भित पत्र क्रमांक 07 के माध्यम से प्रेषित नहीं की गई है। अतः आपके द्वारा विषयांकित नोटिस के परिप्रेक्ष्य में प्रेषित जानकारी अपूर्ण है।

अतः उपरोक्तानुसार वांछित जानकारी पत्र प्राप्त होने की तिथि से 05 दिवस के भीतर इस कार्यालय को प्रेषित करें।

इसे आवश्यक समझा जावे एवं प्राथमिकता से कार्यवाही करें।

संलग्न:—उपरोक्तानुसार।

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क्षेत्रीय अधिकारी

छ.ग. पर्यावरण संरक्षण मंडल, भिलाई

पृ. क्रमांक 2918 /क्षे.कार्या/छगपसंमं/भिलाई/2025 दिनांक 25/08/25  
 प्रतिलिपि:—सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर रायपुर की ओर मण्डल मुख्यालय के पत्र क्रमांक 3983 दिनांक 10.07.2025 इस कार्यालय में प्राप्ति दिनांक 15.07.2025 के माध्यम से एवं दिनांक 30.07.2025 को बोर्ड मुख्यालय में हुई चर्चा के दौरान प्राप्त निर्देश के अनुक्रम में उद्योग को इस कार्यालय द्वारा प्रेषित नोटिस पत्र क्रमांक 2400 दिनांक 01.08.2025 के संदर्भ में कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु संप्रेषित। लेख है कि उद्योग से उपरोक्त नोटिस के परिप्रेक्ष्य में प्राप्त पत्र क्रमांक 2400/CECB/TCPL/25-26 दिनांक 04.08.2025 (इस कार्यालय में प्राप्त दिनांक 05.08.2025) इस कार्यालय के पत्र क्रमांक 2443 दिनांक 05.08.2025 के माध्यम से मण्डल मुख्यालय प्रेषित किया गया है।

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JK

क्षेत्रीय अधिकारी

छ.ग. पर्यावरण संरक्षण मंडल, भिलाई



क्षेत्रीय कार्यालय,  
छ.ग.पर्यावरण संरक्षण मंडल  
5/32 बंगला भिलाई, जिला दुर्ग (छ.ग.)  
bhilairo@gmail.com

क्रमांक 2400 / क्षेत्रीय कार्या / छगपसंमं / भिलाई / 2025  
प्रति,

दिनांक 01/08/2025

डायरेक्टर / प्लांट हेड,  
मेसर्स टेथिस केम प्राईवेट लिमिटेड,  
(पूर्व नाम-मेसर्स एस.एस. उद्योग),  
प्लाट नंबर-17 / एन, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई  
जिला-दुर्ग (छ.ग.)।

विषय:- ईआईए अधिसूचना 2006 (यथा संशोधित दिनांक 25.06.2014) को जारी अधिसूचना के प्रावधानों के तहत पर्यावरणीय स्वीकृति प्राप्त किये बगैर अधिसूचना में उल्लेखित उत्पादों का उत्पादन आरंभ कर लिये जाने के कारण उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस।

- संदर्भ:-1. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25.06.2014
2. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक क्रमशः 1071 एवं 1072 दिनांक 09.09.2013
3. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी सम्मति पत्र क्रमांक 935 दिनांक 22.07.2020
4. उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों के तहत जारी संशोधित जल एवं वायु सम्मति पत्र क्रमांक 1835 दिनांक 18.06.2024
5. मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर, रायपुर (छ.ग.) का पत्र क्रमांक 3983/मु./तक./छ.ग.प.सं.मं./2025 दिनांक 10.07.2025 इस कार्यालय में प्राप्ति दिनांक 15.07.2025

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उपरोक्त विषयांतर्गत आपको विदित है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली ने दिनांक 14.09.2006 को पर्यावरण प्रभाव आकलन अधिसूचना जारी की गई है। जिसमें अधिसूचना की अनुसूची में सूचीबद्ध सभी नये/विस्तार/उत्पाद मात्रा में परिवर्तन गतिविधियों के लिये पूर्व पर्यावरणीय स्वीकृति (Prior Environment Clearance) आवश्यक है। दिनांक 25.06.2014 को जारी पर्यावरण प्रभाव आकलन अधिसूचना के तहत

कोलटार प्रसंस्करण इकाई की स्थापना एवं विद्यमान इकाईयों के क्षमता विस्तार के लिये पूर्व पर्यावरणीय स्वीकृति आवश्यक है।

तत्संबंध में लेख है कि आपके उद्योग को संदर्भित पत्र क्रमांक 02 के माध्यम से दिनांक 09.09.2013 को Refine Naphthalene balls, Light furnace Oil, Heavy furnace Oil (Solvent Naphtha), Super Creosote fuels (Coal Tar), Black Paint Organic Chemicals - 2300 Metric Tonnes/Year हेतु जल एवं वायु सम्मति जारी की गई थी तथा उद्योग को संदर्भित पत्र क्रमांक 03 के माध्यम से दिनांक 22.07.2020 को (1) Refine Naphthalene balls, Light Oil, Heavy Oil (Solvent Naphtha), Super Creosote fuels, Coal Tar, Black Paint Organic Chemicals - 2300 Metric Tonnes/Year, (2) Coal Tar Pitch Melting (Only for melting)-10,000 Metric Tonnes/Year हेतु जल एवं वायु सम्मति जारी की गई थी।

तदोपरांत उद्योग को संदर्भित पत्र क्रमांक 04 के माध्यम से दिनांक 18.06.2024 को (1) Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical-36,000 Metric Tonnes/Year, (2) Coal Tar Pitch (Molten/Granulated) -36,000 Metric Tonnes/Year, (3) Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil-12,000 Metric Tonnes/Year हेतु संशोधित जल एवं वायु सम्मति जारी की गई थी।

आपको सूचित हो कि मण्डल मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल के संदर्भित पत्र क्रमांक 05 के माध्यम से मुख्यालय स्तर पर गठित आंतरिक समिति की अनुशंसा एवं एनआईटी, रायपुर की दिनांक 13.06.2025 की रिपोर्ट के संयुक्त परीक्षण उपरांत उद्योग को दिनांक 25.06.2014 के पूर्व की स्थिति में उत्पादन क्षमता सीमित करने हेतु कारण बताओ नोटिस जारी करने बाबत निर्देशित किया गया है।

अतः कृपया स्पष्ट करें कि उपरोक्तानुसार संदर्भित पत्र क्रमांक 03 एवं 04 के माध्यम से उद्योग को प्रदत्त सम्मति/संशोधित सम्मति निरस्त कर भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 25.06.2014 के पूर्व जारी सम्मति (संदर्भित पत्र क्रमांक 02) के अनुसार क्यों न संशोधित सम्मति जारी की जाये ?

उपरोक्त के अतिरिक्त दिनांक 09.09.2013 को जारी सम्मति के परिप्रेक्ष्य में आज दिनांक तक आपके द्वारा उपयोग किये गये/किये जा रहे कोलटार, कूड कोलटार, कूड नेप्था, कोलटार पिच आदि कच्चे माल की प्रतिवर्ष खपत/मात्रा, प्रदायकर्ता के नाम, पते के संबंध में प्रमाणिक जानकारी भी प्रेषित करें।

पुनः निर्देशित है कि इस नोटिस की प्राप्ति तिथि से 15 दिनों के भीतर अपना स्पष्टीकरण प्रस्तुत करें। निर्धारित समयावधि के भीतर उद्योग द्वारा अपना स्पष्टीकरण नहीं दिये जाने पर मण्डल संशोधित सम्मति/सम्मति नवीनीकरण जारी करने के लिये बाध्य होगा। अतः इसे आवश्यक समझा जावे एवं प्राथमिकता से कार्यवाही करें।

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क्षेत्रीय अधिकारी

५५ छ.ग. पर्यावरण संरक्षण मंडल, भिलाई

पृ. क्रमांक 2401 /क्षे.कार्या/छगपसंमं/भिलाई/2025 दिनांक 01/08/2025  
 प्रतिलिपि:-सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नवा रायपुर अटल नगर रायपुर की ओर मण्डल मुख्यालय के पत्र क्रमांक 3983 दिनांक 10.07.2025 इस कार्यालय में प्राप्ति दिनांक 15.07.2025 के माध्यम से एवं दिनांक 30.07.2025 को बोर्ड मुख्यालय में हुई चर्चा के दौरान प्राप्त निर्देश के अनुक्रम में की जा रही कार्यवाही के संबंध में कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु संप्रेषित।

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क्षेत्रीय अधिकारी

५५ छ.ग. पर्यावरण संरक्षण मंडल, भिलाई



Tethys Chem Private Limited

Head Office &amp; Factory

Plot No.: 17/N, Heavy Industrial Area, Hathkhoj  
Bhilai-490026, Dist- Durg, Chhattishgarh, India  
Phone No.- +91-7882961098

CIN: U22419CT2018PTC008950

ISO : 9001: 2015 Certified Company

Ref No: TCPL/2401/CECB/25-26.

दिनांक 02.09.2025

प्रति,

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
क्षेत्रीय कार्यालय, क्षेत्रीय अधिकारी,  
5/32, बंगलो, भिलाई, दुर्गविषय:- आपके द्वारा चाही गई जानकारी कच्चे माल की प्रति वर्ष  
खपत/मात्रा के संदर्भ में।

संदर्भ:- आपका पत्र क्रं. 2917 दि. 25.08.2025, पत्र प्राप्ति दि. 01.09.2025

महोदय,

पूर्व में हमारे द्वारा पत्र क्रं. 2400 दि. 01.08.2025 का संदर्भ ले तथा आपके द्वारा चाही गई जानकारी कच्चे माल की प्रति वर्ष खपत/मात्रा प्रमाणित जानकारी की प्रति आपके समक्ष प्रस्तुत है एवं ज्ञात हो कि माननीय सर्वोच्च न्यायालय के अभिलेखों के रखरखाव और विनाश संबंधी दिशानिर्देशों-2025 के अनुसार हम पिछले पांच वर्ष की बिक्री/खरीद रिपोर्ट आपके कार्यालय में प्रस्तुत करने के हकदार हैं। साथ ही सूचित हो कि एस.एस. उद्योग का क्रय टेथिस केम प्रा.लि. के द्वारा वर्ष 2019 में किया गया है। इसलिए पुराने दस्तावेज हमारे पास 2013 से उपलब्ध नहीं है एवं प्रस्तुत करने के लिए असमर्थ है। साथ ही यह भी आपको अवगत कराना चाहते हैं कि पुराने मालिक के द्वारा एस.एस. उद्योग को विक्रय एवं टी.सी.पी.एल. द्वारा क्रय किया गया। जिसकी क्रय की प्रति आपके जानकारी के लिए संलग्न की जा रही है।

साथ ही सूचित हो कि, माननीय एन.जी.टी. एवं छत्तीसगढ़ शासन/भारत सरकार की कमेटी (SEAC/SEIAA) द्वारा भी इसे स्वीकार किया गया है। जो आपके कार्यालय द्वारा जारी किये गये Consent Date 18.06.2024 एवं 23.08.2024 को वैध करार दिया गया है।

उद्योग द्वारा वर्ष 2001 से कोल तार प्रोसेसिंग चलते आ रही है। जिसकी प्रति पूर्व में आपके कार्यालय में जमा की जा चुकी है। एवं पूर्व में जारी Consent दि. 09.09.2013 एवं 22.07.2020 जो त्रूटिपूर्ण जारी की गई थी। जिसे आपके कार्यालय द्वारा 18.06.2024 को त्रूटि सुधार की गई। एवं मुख्यालय एवं एन.आई.टी. की कमेटी की रिपोर्ट में हमारे उद्योग की क्षमता से संबंधित विवरण सही नहीं दर्साई गई है। जिस रिपोर्ट को निरस्त करने का हमारे द्वारा निवेदन किया जा रहा है।



www.tethyschem.com



info@tethyschem.com



+91-88398-36356



**Tethys Chem Private Limited**

**Head Office & Factory**

Plot No.: 17/N ,Heavy Industrial Area, Hathkhaj

Bhilai-490026, Dist- Durg, Chhattishgarh,India

Phone No.- +91-7882961098

**CIN: U22419CT2018PTC008950**

ISO : 9001: 2015 Certified Company

क्योकि कि माननीय एन.जी.टी. न्यायलय, छ.ग. पर्यावरण संरक्षण मंडल, क्षेत्रीय कार्यालय/छत्तीसगढ़ शासन/भारत सरकार की कमेटी (SEAC/SEIAA) के द्वारा साफ-साफ लिखा गया है, कि उद्योग का वास्तविक क्षमता 36000 TPA कोल तार पीच उत्पादन, ईआईए अधिसूचना 2006 के पूर्व से ही चलते आ रही है। जोकि पर्यावरण स्वीकृति के दायरे में नहीं आती है।

आपको यह भी सूचित किया जाता है कि सिर्फ कोलतार पीच उत्पादन ही पर्यावरण स्वीकृति के दायरे में आता है। एवं अन्य उत्पाद प्रोडक्ट पर्यावरण स्वीकृति के दायरे में नहीं आता है।

अतः उपरोक्त तथ्य के आधार पे उद्योग का मौजूदा **Consent** दि. 23.08.2024 की क्षमता को बरकरार रखा जाए।

संलग्न:- **Consent to Operate Dated: 23.08.2024**  
**Name/ownership Transfer documents from S.S. Udyog to Tethys Chem Pvt Ltd.**

प्रतिलिपि:- छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
सदस्य सचिव, मुख्यालय नया रायपुर छ.ग.

प्रार्थी  
मेसर्स टेथिस केम प्रा.लि.

**TETHYS CHEM PRIVATE LIMITED**

**AUTHORISED SIGNATORY**



www.tethyschem.com



info@tethyschem.com



+91-88398-36356

Certificate of Annual Quantity Audit Report

This is to certify that M/s TETHYS CHEM PRIVATE LIMITED., having its registered office at Plot No.17/N, Heavy Industrial Area, Hathkhoj, Bhilai Durg, Chattisgarh, 490026, has manufactured the following products during the following mention period.

**Financial year 2018-19:**

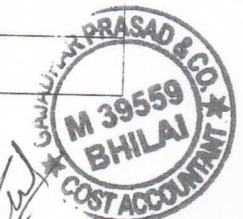
Sr. No.	Products Name	Quantity Produced (in MTS)
	Nil	Nil

**Financial year 2019-20:**

Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	606.800
2	DEHYDRATED COAL TAR	738.000
3	HEAVY CREOSOTE OIL	464.840
4	LIGHT CREOSOTE OIL	40.090
5	PITCH COKE	11.690
	<b>Total</b>	<b>1,861.42</b>

**Financial year 2020-21:**

Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	1,145.530
2	CREOSOTE OIL	131.190
3	HEAVY CREOSOTE OIL	4,333.070
4	LIGHT CREOSOTE OIL	361.131
5	DEHYDRATED COAL TAR	437.440
6	COAL TAR (B)	26.990
7	CRUDE NAPHTHALENE	44.570
	<b>Total</b>	<b>6,479.921</b>



**Financial year 2021-22:**

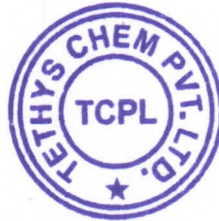
Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	3,857.030
2	CREOSOTE OIL	113.070
3	HEAVY CREOSOTE OIL	12,387.000
4	LIGHT CREOSOTE OIL	547.000
5	DEHYDRATED COAL TAR	130.520
6	CRUDE NAPHTHALENE	98.230
	<b>Total</b>	<b>17,132.85</b>

**Financial year 2022-23:**

Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	7,409.860
2	HEAVY CREOSOTE OIL	13,557.560
	<b>Total</b>	<b>20,967.418</b>

**Financial year 2023-24:**

Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	17,285.090
2	HEAVY CREOSOTE OIL	14,926.390
3	CARBON BLACK FEED STOCK CBO	3,538.000
	<b>Total</b>	<b>35,749.480</b>





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GAJADHAR PRASAD &amp; CO.

(COST ACCOUNTANTS)

Financial year 2024-25:

Sr. No.	Products Name	Quantity Produced (in MTS)
1	COAL TAR PITCH	10,945.120
2	OTHER MIX PRODUCT	25,007.590
	<b>Total</b>	<b>35,952.710</b>

The above production data has been verified from the company's books of accounts as provided by the company, and checked supporting documentation including stock registers, purchase invoices, and sales records on sampling basis.

This certificate is issued at the request of the company.

Place: Bhilai

Date: 17/07/2025

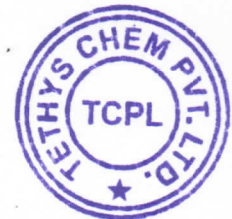
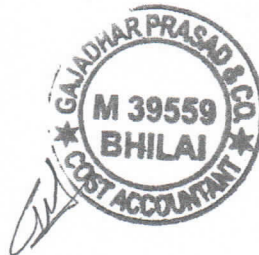
Signature:

Name of Cost Accountant: Gajadhar Prasad

Membership No.: 39559

Firm Registration No.: 003682

UDIN: 2539559ZZTSJ20I5XU

SHOP NO. 1, 1<sup>ST</sup> FLOOR, ARORA TOWER, M.G. MARKET, POWER HOUSE, BHILAI (C.G.)

MOB. 9702072499, 9039509780 E-mail : gajadharprasad@gmail.com



Tethys Chem Private Limited

2442

Head Office & Factory

Plot No.: 17/N, Heavy Industrial Area, Hathkhaj

Bhilai-490026, Dist- Durg, Chhattishgarh, India

Phone No.- +91-7882961098

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CIN: U22419CT2018PTC008950

ISO : 9001: 2015 Certified Company

Ref No: 2400/CECB/TCPL/25-26

दिनांक 04/08/2025

प्रति,

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
क्षेत्रीय कार्यालय, क्षेत्रीय अधिकारी,  
5/32, बंगलो, भिलाई, दुर्ग

विषय:- उद्योग को संचालित सहमति "Consent to operate" के संबंध में।  
संदर्भ:- आपका पत्र क्रमांक 2400 दिनांक 01/08/2025

महोदय,

उपरोक्त विषयांतर्गत लेख है कि उद्योग मेसर्स टेथिस केम प्रा.लि. प्लॉट नं. 17 एन भारी औद्योगिक क्षेत्र, हथखोज में स्थित है एवं कोलतार Distillation/Processing 2001 से करते आ रही है एवं सत्यापित हेतु निम्न दस्तावेज आपके समक्ष प्रस्तुत है:-

1. State Level Expert Appraisal Committee (SEAC) की कापी।
2. State Environment Impact Assessment Committee (SEIAA) कापी।
3. NGT and Supreme Court की आर्डर कापी।
4. ToR Copy from SEIAA, Govt of Chhattisgarh.

उपरोक्त दस्तावेज को देखते माना गया है कि, उद्योग का वास्तविक क्षमता 36000 प्रतिवर्ष थी जो EIA अधिसूचना 2006 के पहले से चलते आ रही है जिसे सन् 2024 में CECB मुख्यालय एवं क्षेत्रीय कार्यालय के द्वारा त्रुटि सुधार की गई। जिसमें उल्लेख किया गया है कि उद्योग द्वारा कोलतार प्रोसेसिंग कर पिच बनाने की क्षमता 2006 के पूर्व से चलते आ रही है। जो कि पर्यावरण स्वीकृति के छूट के दायरे में आता है एवं वर्तमान में उद्योग द्वारा कोलतार प्रोसेसिंग कर पिच बनाने की क्षमता 36000 से 65000 TPA के लिए पर्यावरण स्वीकृति की प्रक्रिया अधिन है।



TETHYS CHEM PRIVATE LIMITED

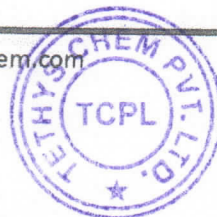
*[Signature]*  
AUTHORISED SIGNATORY



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Tethys Chem Private Limited

2443

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Head Office & Factory

Plot No.: 17/N, Heavy Industrial Area, Hathkhoj

Bhilai-490026, Dist- Durg, Chhattishgarh, India

Phone No.- +91-7882961098

CIN: U22419CT2018PTC008950

ISO : 9001: 2015 Certified Company

तथा यह भी सूचित किया जाता है कि, दिनांक 23/01/2025 एवं 01/04/2025 को स्पष्टीकरण पत्र के माध्यम से CECB मुख्यालय के अध्यक्ष एवं सदस्य सचिव तथा क्षेत्रीय अधिकारी को भी यह अवगत कराया जा चुका है। तथा दिनांक 09/09/2013 एवं 22/07/2020 में Consent जारी किया गया था वह त्रुटि पूर्ण थी।

साथ ही आपके कार्यालय के द्वारा चाही गई जानकारी कच्चे माल एवं खपत की मात्रा आपके द्वारा जारी किया गया "Consent to operate" 2001 to 2024 के क्षमता अनुसार ही है। यह आपकी जानकारी के लिए है। साथ ही आपसे निवेदन है कि NIT एवं CECB मुख्यालय कमेटी की रिपोर्ट को तत्काल प्रभाव से निरस्त किया जाए। जो तथ्य हीन है। क्योंकि, माननीय NGT एवं उच्च न्यायालय के द्वारा भी यह माना गया है कि उद्योग की वास्तविक क्षमता सहमति पत्र क्रमांक 1835 दिनांक 18/06/2024 एवं क्रमांक 3480 दिनांक 23/08/2024 जिसकी क्षमता वैध है एवं पर्यावरण स्वीकृति के दायरे में नहीं आता है। क्योंकि यह ई.आई.ए. अधिसूचना भारत सरकार 2006 एवं 2014 के पूर्व से स्थापित की गई ईकाई है।

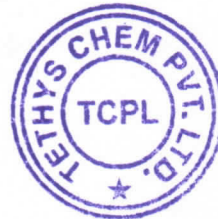
अतः महोदय से निवेदन है कि उद्योग की वर्तमान क्षमता Consent No. 3480 को बरकरार रखा जाए।

प्रार्थी

मेसर्स टेथिस केम प्रा.लि.

TETHYS CHEM PRIVATE LIMITED

  
AUTHORISED SIGNATORY



www.tethyschem.com



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+91-88398-36356



## REGIONAL OFFICE

**C.G.Environment Conservation Board**  
**5/32 Banglow, Bhilai, District- Durg (C.G.)**

No. 3480 /RO/TS/CECB/2024

Bhilai, Dated: 23/08/2024

To,

**M/s Tethys Chem Pvt. Ltd.**  
**Director- Shri Govind Mandal**  
**Plot No. 17/N, Heavy Industrial Area, Hathkhoj, Bhilai**  
**District- Durg (C.G.)**

Sub: - Renewal of the consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref: - 1. Consent of the Board issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 935 Bhilai, dated: 22/07/2020.
2. Letter issued to industry vide letter no. 1771 dated 03/06/2024
3. Amendment in consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued vide letter no. 1835 dated 18/06/2024.
4. Your online application no. 16470726 dated: 02/08/2024.

--: 00 :--

With reference to your above application consent is hereby renewed for the period **from the date 18/12/2024 to 17/06/2029** subject to the fulfillment of the terms and conditions incorporated in the schedule of the consent letter No. **935/RO/CECB/2020 Bhilai Dated 22/07/2020 and amendment letter No. 1835/RO/CECB/2020 Bhilai Dated 18/06/2024** issued to you by this office and additional conditions mentioned below:-

**This renewal is valid for the following products and production capacity.**

Name of Product	Production Capacity
Refined Napthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical	36,000 Metric Tonnes Per Annum (Thirty six thousand metric tonnes per annum)
Coal Tar Pitch (Molten/Granulated)	36,000 Metric Tonnes Per Year (Thirty six thousand metric tonnes per annum)
Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil	12,000 Metric Tonnes Per Year (Twelve thousand metric tonnes per annum)

**Additional Conditions****A. Water (Prevention and Control of Pollution) Act, 1974**

1. Industry shall operate and maintain the existing effluent treatment system effectively and regularly. Industry shall ensure the treated effluent quality within the standards prescribed by Board published in Gazette Notification dated 25.03.88. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated/untreated effluent in to the river or any surface water bodies or on land. Industry shall re-circulate all the treated effluent back in the process. No effluent shall be discharged outside of the factory premises in any circumstances. Hence zero discharge conditions shall be maintained all the time



2. Good housekeeping practices shall be adopted by the industry.
3. Wide green belt of broad leaf local species shall be developed in at least 33% of the project area. As far as possible maximum area of open spaces shall be utilized for plantation purposes.
4. The Industry shall adopt Rain Water Harvesting system for the conservation of ground.
5. Effective steps shall be taken for safe and scientific handling, storage, transportation and disposal of solid wastes.
6. All raw materials/finished products shall be stored above ground level with pucca platform in covered area.
7. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory **Shri Govind Mandal (Director) of M/s Tethys Chem Pvt. Ltd., Plot No. 17/N, Heavy Industrial Area, Hathkhoj, Bhilai, District-Durg (C.G.)**.
8. In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
9. In case, the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.
10. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance. Please acknowledge the receipt of this letter.

**B. Air (Prevention and Control of Pollution) Act, 1981**

1. Industry shall operate and maintain the existing air pollution control systems regularly to ensure the particulate matter emission from any point source below 50 mg/Nm<sup>3</sup> all the time, failing which, this renewal may be cancelled. Effective steps shall be taken to control fugitive emission inside the factory premises. Industry shall also maintain the ambient air quality within the factory premises within prescribed limits. All the air pollution control system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Chhattisgarh Environment Conservation Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.
2. Reduction in fugitive emissions due to transportation (which contribute the air pollutants such as suspended particulate matter in ambient air in the nearby residential, rural and other areas) of raw material and finished products shall be done in the existing transport system by adopting appropriate measures and infrastructure development.
3. Industry shall ensure use of properly covered vehicles for the transportation of raw materials, wastes etc. so as to avoid environmental hazards in the surroundings.
4. Good housekeeping practices shall be adopted by the industry.
5. Industry shall use fly ash brick, fly ash block and fly ash based products in their construction/repairing activities.
6. Wide green belt of broad leaf local species shall be developed in at least 33% of the project area. As far as possible maximum area of open spaces shall be utilized for plantation purposes.
7. The Industry shall adopt Rain Water Harvesting system for the conservation of ground.
8. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory **Shri Govind Mandal (Director) of M/s Tethys Chem Pvt. Ltd., Plot No. 17/N, Heavy Industrial Area, Hathkhoj, Bhilai, District-Durg (C.G.)**.



9. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.  
Please keep this letter with original consent and amendment letters and acknowledge the receipt of this letter.

sd/-  
**Regional Officer**  
Chhattisgarh Environment Conservation Board  
5/32 Banglow, Bhilai, District- Durg (C.G.)

**Signature valid**

Digitally Signed by: Divyrat  
Mishra

Date: 2024.08.24 12:31:09 IST



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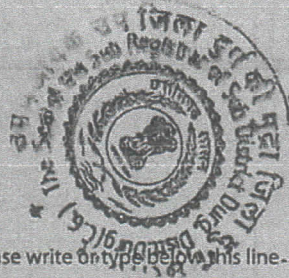


सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Chhattisgarh

## e-Stamp

Certificate No. : IN-CG12884520214278R  
 Certificate Issued Date : 17-Oct-2019 12:32 PM  
 Account Reference : SHCIL (FI)/ cgshcil01/ DURG/ CG-DG  
 Unique Doc. Reference : SUBIN-CGCGSHCIL0116882694152745R  
 Purchased by : KISHOR  
 Description of Document : Article 27-B Document amending or correcting previously registered deed  
 Property Description : MOUJA HATHKHOJ BHILAI  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : JILA VYAPAR EVAM UDYOG KENDRA DURG  
 Second Party : MS TETHYS CHEM PVT LTD DIR GOVIND KUMAR MANDAL  
 Stamp Duty Paid By : MS TETHYS CHEM PVT LTD DIR GOVIND KUMAR MANDAL  
 Stamp Duty Amount(Rs.) : 84,100  
 (Eighty Four Thousand One Hundred only)



Please write or type below this line



SR 0007285025

## Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at [www.shorestamp.com](http://www.shorestamp.com). Any discrepancy in the details on the Certificate and as available on the website renders it invalid.
2. The onus of attaching the legitimacy is on the users of the certificate.
3. In case of any discrepancy, please inform the Competent Authority.



छत्तीसगढ़ CHHATTISGARH

C 014540

### AMENDMENT TO LEASE DEED

1. This Amendment to lease deed is made on 10/10/2019 without material alteration to the lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001 between the Governor of Chhattisgarh (here is after called the 'LESSOR' which expression shall, where the context so admits include his successors in office) of the one part and the PARTNERS (1) SMT. SHILPA MAHESHWARI (2) SHRI PAWAN KUMAR MANTRI, (3) SHRI SANJAY KUMAR MANTRI & SHRI VINAY KUMAR MANTRI R/o. SHASTRI NAGAR SUPELA, BHILAI OF M/S. S.S.UDYOG (here in after called the 'LESSEE' which expression shall, where the context so admits, include their heirs successors executors, administration and assigns') of other part.

--2--

TETHYS CHEM PRIVATE LIMITED

DIRECTOR



TETHYS CHEM PRIVATE LIMITED

Ganind Manoj

DIRECTOR

*(Signature)*



*(Signature)*  
General Manager  
Distt. Trade & Industries Centre  
Durg (Chhattisgarh)

27 SEP 2019 2449

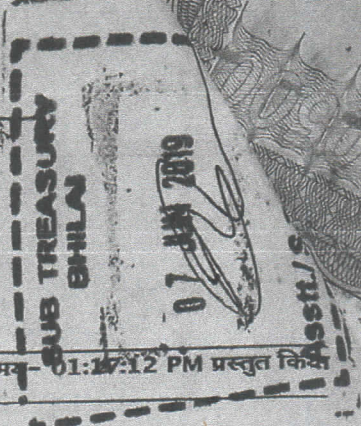
दिनांक 2/20 दिनांक ..... सख्या ..... कीमत 500.

नाम महेश शरिस उम आ. जाठ लिठ संचालक गोविन्द

पता पडम नगर जिला तह. 881-881



मुद्राधिकार एवं मुद्रांक विभाग  
छत्तीसगढ़



जिला- दुर्ग उप पंजीयक कार्यालय- दुर्ग SR2 के कार्यालय में दिनांक 17/10/2019 को समय- 01:17:12 PM प्रस्तुत किया गया।

टोकन नंहरस्ताक्षर प्रेरता 19 शुजातुल्लाह (स्टाम्प विक्रेता)  
 प्रस्तुतकर्ता का नाम गोविन्द मंडल -3 (छोटी) निगम बिल्डिंग  
 प्रस्तुतकर्ता पिता का नाम - रामदेव बंसल भिलाई, जिला-दुर्ग (छ.ग.)  
 प्रस्तुतकर्ता का पता - विमला कुमारी, 7/53, मेडिकल क्वार्टर राम नगर सुन्दर नगर भिलाई तहव जिला दुर्ग के द्वारा प्रस्तुत किया गया

श्रीमती एस.के.पात्रे, उप पंजीयक  
 उप पंजीयक कार्यालय, -दुर्ग SR2

ई पंजीयन की पावती

निष्पादक का नाम	गोविन्द मंडल
प्रथम परक्षकार/ निष्पादक को हस्तियत	स्वतः (साक्षियों द्वारा सिनाद्ध)
जिला- दुर्ग उप पंजीयक कार्यालय- दुर्ग SR2 के कार्यालय में दिनांक- 17/10/2019 को समय- 01:17:12 PM में कोषालय मुद्रांक/ई-स्टाम्प द्वारा संलग्न निष्पादित विलेख को ई-पंजीयन हेतु प्रस्तुत की गई	
ई-स्टाम्प पृष्ठों की संख्या	1
ई-स्टाम्प पृष्ठों का मूल्य	IN-CG12884520214278R / Rs. 84100
कुल मुद्रांक	85100
ई स्टाम्प की SHCIL द्वारा उपलब्ध कराया गया विवरणी	

ई-पंजीयन आई-डी नं	CG5106417102019019	कुल प्रस्तुत पृष्ठों	12
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श्रीमती एस.के.पात्रे, उप पंजीयक  
 उप पंजीयक कार्यालय, -दुर्ग SR2





छत्तीसगढ़ CHHATTISGARH

C 014541

--2--

2. Whereas upon the request of the lessee, the lesser has granted to the lessee subject to the terms and conditions contained in the lease deed executed on date 11-01-2001 and amended lease deed executed on 08-03-2001 between the Lesser and lessee, a lease of PLOT NO- 17/N measuring about 39,600 SQFT. approximately at the HEAVY INDUSTRIAL AREA, HATHKHOJ, BHILAI for the terms of 99 years commencing from 11-01-2001 and ending on 10-01-2100 for the purpose of construction of shed and building for establishing and operating therein a factory for manufacturing of CATTLE FEED purpose ancillary thereto.

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*Ch. Anand*  
 TETHYS CHEM PRIVATE LIMITED  
 Joint Mandel  
 DIRECTOR

TETHYS CHEM PRIVATE L

*Joint Mandel*  
 DIRECTOR

*Ch. Anand*

*AK Jain*  
 General Manager  
 Distt. Trade & Industries Centre  
 Durg (Chhattisgarh)



27 SEP 2019 2451

क्रमांक 2121 दिनांक ..... सख्या 1 कीमत 500  
 नाम मेसर्स थैसिस डीएम आ. शाठ लि० मिलाई तह. 181-अ  
 प्रस्तावक नगर मिलाई तह. 181-अ



उपपंजीयक विभाग  
 छतीसगढ़  
 सचिव उपपंजीयक विभाग  
 वास्तु विभाग  
 कोसल

हस्ताक्षर प्रकृत  
 दिनांक 19

शुजाउद्दीन  
 (स्टाम्प प्रकृत)

उपपंजीयक कार्यालय:

दुर्ग SR2

टोकल दिनांक/समय:

2019-10-17/03:01:53

प्रस्तुतकर्ता  
 प्रस्तुतकर्ता का पता  
 निष्पादक की हैसियत

गोविन्द कृष्ण मिलाई, जिला-दुर्ग (उ.ग.)  
 बिमला कुंज मोड 2, मेसर्स थैसिस डीएम आ. शाठ लि० मिलाई तह. 181-अ  
 स्वतः (साक्षियों द्वारा शिनाख्त)

विलेख प्रारूप	सुधारनामा विलेख	विलेख का प्रकार	सामान्य परिवर्तन
देय मुदांक	85100	संलग्न मुदांक	85100
कुल पृष्ठों की संख्या	19		
ई-पंजीयन आई.डी.नं.	CG5106417102019019		
ई-स्टाम्प नं.	IN-CG12884520214278R		
विशेष विलेख प्रकार			
संबंधित विगत पंजीयन की विवरणी	2808-A	3/19/01 12:00 AM	2808-A

### सम्पत्ति का विवरण :

नगर निगम मिलाई 3 (चरोदा)/तहसील : पाटन/रा.नी.मंडल -पाटन/ दुर्ग

वार्ड/हल्का	मोहल्ला का नाम	वार्ड का नाम/ गॉव का नाम	खाना न. प्लॉट नं.	खसरा/ शीट नं.	चौहद्दी	भूमि की स्थिति	शामिल खसरा	सीदा किया गया रकबा	खसरे का कुल रकबा
1	हथबोज ट्रासपोर्ट, नगर व्यवसायिक योजना, औद्योगिक	हथबोज वार्ड दुर्ग तहसील से संबंधित	17/n	333	उत्तर -40 फीट रोड, दक्षिण -प्लॉट नं.-17 का भागपूर्व -सारथक इस्टीज का प्लॉट, पश्चिम -प्लॉट नं.-17 का भाग	मुख्य सड़क से 20 मी. के बराबर		39600 वर्ग फुट	1.3335 हेक्टर

भूमि विन्यास - औद्योगिक

भूमि की उपयोगिता - औद्योगिक प्रयोजन

### पक्ष का विवरण

पक्षकार का प्रकार	पक्षकार का नाम	पिता/पति/माता/अभिभावक का नाम	पेशा	लिंग	जाति/उपजाति	पैन/60	पहचान संलग्न कागजात की विवरणी	पता
निष्पादक	मुख्य महाप्रबंधक जिला व्यापार एवं उद्योग केंद्र दुर्ग	पिता-अंकित नहीं	नौकरी	पुरुष	सामान्य/सामान्य		आधार कार्ड 0	जिला व्यापार एवं उद्योग केंद्र दुर्ग, तहसील व जिला दुर्ग
दावेदार	मेसर्स थैसिस डीएम आ. शाठ लि० डायरेक्टर गोविन्द मंडल	पिता-रामदेव मंडल	व्यवसाय	पुरुष	पिछड़ा वर्ग/	AAHCT0710E	आधार कार्ड 205275745984	रूम नं.-201, बी-ब्लॉक विठ्ठलपुरम



CG5106417102019019



3. Whereas upon the request of the SHRI PAWAN KUMAR MANTRI PARTNER OF M/s. S.S.UDYOG for permission to transfer the ownership of M/s. S.S.UDYOG TO M/s. TETHYS CHEM PVT. LTD. OF DIRECTOR SHRI GOVIND MANDAL. The General Manager, District Trade & Industries Centre, Durg has accorded permission vide letter No. 4652 dated 25-09-2019.

4. Now therefore by this amendment the following clauses are added in the lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001.

4.(a.) That the name of the unit may now be known and read as M/S. TETHYS CHEM PVT. LTD OF DIRECTORS-

1- SHRI GOVIND MANDAL S/o. SHRI RAMDEV MANDAL R/o. 201,B BLOCK, VITTHALPURAM, NEAR AISHWARYA GAS AGENCY, UMDA ROAD, BHILAI-03 CHARODA, BHILAI, DISTT. DURG (C.G.)

2- SHRI OM AGRAWAL S/o. SHRI RAKESH AGRAWAL R/o. Q.No-5/E, STREET 28, NEAR GURUDWARA SECTOR-11, ZONE-02, KHURSIPAR BHILAI, DISTT. DURG (C.G.)

at appropriate places of the lease deed executed on at appropriate places of the lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001.

4.(b) That the purpose of lease may now be known and read as for MANUFACTURING OF OTHER COKE OVEN PRODUCTS SUCH AS GAS, CRUDE COAL AND LIGNITE TARS ETC- CARBON/CARBON BLACK, COAL TAR PRODUCTS, COAL TAR PITCH in place of the items already indicated in the lease deed executed on date 11-01-2001 and amended lease deed executed on 08-03-2001.

4.(c) That the unit shall deposited the present prevalent 20% rent of premium ₹ 7,36,560.00 S.D. ₹ 3,31,452.00 and Lease Rent ₹ 1,10,484.00

4.(d) That the unit shall deposited the lease deed amendment charge ₹ 2000.00

4.(e) This amended lease deed is executed in continuance of original lease deed of executed date 11-01-2001 and amended lease deed executed on 08-03-2001 and this is for balance period from 10/10/2019 to 07-03-2100.

---4---

TETHYS CHEM PRIVATE LIMITED

Govind Mandal  
DIRECTOR

Om Agrawal  
DIRECTOR

General Manager  
Distt. Trade & Industries Centre  
Durg (Chhattisgarh)



पक्षकार का प्रकार	पक्षकार का नाम	पिता/पति/माता/अभिभावक का नाम	पेशा	लिंग	जाति/उपजाति	पैन/60	प्रहचान संलग्न कागजात की विवरणी	पता
गवाह-1	देवेन्द्र भारती	पिता-वेदराम भारती	नौकरी	पुरुष	सामान्य/सामान्य		आधार कार्ड 201844694839	मकान नं.-147, कोलिहापुरी तह व जिला दुर्ग
गवाह-2	ओम अग्रवाल	पिता-राकेश अग्रवाल	व्यवसाय	पुरुष	सामान्य/सामान्य		आधार कार्ड 363764984512	कवा. नं.-5/ई, सड़क नं.-28, गुरुद्वारा के पास सेक्टर-11, जोन-2, सुसीपार भिलाई, तह व जिला दुर्ग

मैं/हम इस संलग्नक विलेख के सभी पृष्ठों के एवं सारांशित उमर्दक निर्भल प्रविष्टियों को, विलेख के ई-पंजीयन आई.डी. CG5106417102019019 तथा ई-स्टाम्प कोड IN-CG12884520214278R सहित, एतद् द्वारा अभिप्रायित एवं पुष्टि करते हैं, तथा मेरे/अपने निष्ठांकित हस्ताक्षरों से इस विलेख को निष्पादित करते हैं।

निष्पादकों की हस्ताक्षर


Gyriind mardal  
दखेदारों की हस्ताक्षर




CG5106417102019019



भारत सरकार  
GOVERNMENT OF INDIA



ओम अग्रवाल  
Om Agrawal  
जन्म तिथि/ DOB: 10/06/1999  
पुरुष / MALE



██████████ 4512

आधार-आम आदमी का अधिकार

X

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:  
आत्मज: राकेश अग्रवाल,  
कमटर न-5/ई, म्हीट-28,  
गुरुद्वारा के पास, सेक्टर-11  
जोन-2, खुर्सीपार बिलाई,  
दुर्ग,  
छत्तीसगढ़ - 490011

Address:  
S/O, Rakesh Agrawal, Cinkar No-5E,  
Street-28, Near Gurudwara, Sector-11  
Zone-2, Khurda per Bhalai, Durg,  
Chhattisgarh - 490011

██████████ 4512

Aadhaar-Aam Admi ka Adhikar



किसी भी त्रुटि या त्रुटि का कारण  
न हो सके और उचित पर दिया गया भाग

पंजीयन एवं मुद्रांक विभाग  
छत्तीसगढ़  
पंजीयन हेतु स्वीकृति एवं शिनाख्ती

निष्पादक	दावेदार
1. श्री मुख्य महाप्रबंधक जिला व्यापार एवं उद्योग केंद्र दुर्ग पिता का नाम अंकित नहीं जाति सामान्य निवास स्थान जिला व्यापार एवं उद्योग केंद्र दुर्ग, तहसील व जिला दुर्ग	1. श्री मेसर्स थ्रेसिस केम प्रा. लि. डायरेक्टर गोविन्द मंडल पिता का नाम रामदेव मंडल जाति पिछड़ा वर्ग निवास स्थान रूम नं.-201, बी-ब्लॉक चिठ्ठलपुरम ऐम्बेर्या गैस एजेंसी के पास उमदा तह पाटन जिला दुर्ग

स्वीकार करते हैं कि तथाकथित सुधारनामा विलेख विलेख का निष्पादन किया गया था

गवाह

1.	ओम अग्रवाल पिता का नाम रमेश अग्रवाल जाति सामान्य निवास स्थान कला.नं.-5/ई, सड़क नं.-28, गुरुद्वारा के पास सेक्टर-11, जोन-2, खुसीपार भिलाई, तह व जिला दुर्ग जिला दुर्ग
2.	देवेन्द्र भारती पिता का नाम बेटराम भारती जाति सामान्य निवास स्थान मकान नं.-147, कोलिहापुरी तह व जिला दुर्ग जिला दुर्ग

की जाँच पूर्वोक्त निष्पादक/दावेदार की शिनाख्ती के विषय में की गई है।

आज दिनांक 17/10/2019

श्रीमती एस.के.मात्रे, उप पंजीयक  
उप पंजीयक कार्यालय, -दुर्ग, SR2



CG5206417102019019



दिनांक: 23-Feb-2019

फॉर्म पी-1  
(छसरा)

Document Id -20190223430100226

भूतिया का खरीद हस्तांतर में एक केत को दर्शाता रूपय पैमाने में  
चलान की जानकारी दिखाने के लिए  
घाना 5 से 11 से पूरी तौर पर खरीद की जानकारी है

ग्राम : हथवाज

हस्ता : 00018

तारीख : दुर्ग-1

तहसील : दुर्ग

जिला : दुर्ग

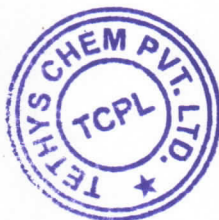
वर्ष 2018-19

भू-मापन क्रमांक	क्षेत्रफल (और यदि भूमि खाली में प्रकृतिक न हो तो उसका वर्णन)	कच्चेदार का नाम, उसकी पति का नाम या पति का नाम तथा निवास स्थान, अधिकार जिसके अंतर्गत भूमि धारण की गई और टैक्स-रजिस्ट्रार का बंगला	क्षेत्रफल जिससे वर्ष के दौरान कसत उठाई गई			पट्टी का क्षेत्रफल			घाते के बाहर के क्षेत्रों में कोई भी कसत का नाम तथा क्षेत्रफल	कैफियत	
			कसत का नाम	कसत का क्षेत्रफल	दु-कसती क्षेत्रफल	घातु वर्ष की पट्टी	2 से 5 वर्ष तक की पट्टी	अन्य पट्टी			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
333	1.3350 शास्त्रीय विभाजन	(1)क. ग. शासन  स्वामित्व - शास्त्रीय भूमि							कैफ़ी (1.335)		सो.एस.आई.डी.सी.को आवंटित भूमि

किसी भूमि खाली या खंडित या किसी सीसमी-कारतकार के उपपक्षेदार का नाम, पति का नाम या पति की हस्ताक्षर और उपर्युक्त पर दिया गया आता का क्षेत्रफल

पृष्ठ क्रमांक 1 / 1

Signature valid  
Digitally signed by SHASTRUGHAN PRASAD MISHRA  
Date: 2019.02.23 13:05:18  
Reason: Certified to be TRUE COPY of the digitally published ROE



2457

131

## खसरा नक्शा

दि.नां. : 23/02/2019 01:09:47 PM

स्थान : राजस्व निरीक्षक मण्डल : दुर्ग-1 तहसील : दुर्ग जिला : दुर्ग



मापमान 1:4000

खसरा नंबर : 333-  
 धारणाधिकार : शासकीय भूमि  
 रकबा : 1.335 हेक्टेयर  
 सिंचित रकबा :  
 असिंचित रकबा :

नाम : ब  
 पिता का नाम :  
 पता :

*P. H. Mistry*

*[Signature]*

सक्षम अधिकारी के हस्ताक्षर  
 व पदमुद्रा

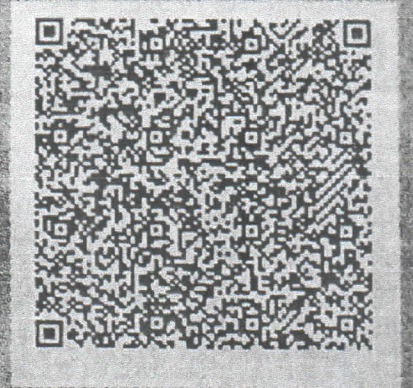


आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card



नाम/ Name  
TETHYS CHEM PRIVATE LIMITED

निगमन/गठन की तारीख  
Date of Incorporation / Formation  
13/12/2018

14122018





2459  
पंजीयन विभाग  
छत्तीसगढ़

133

कार्यालय  
इलाहाबाद - 07  
क. / जिल्हा/उकडु /  
प्रति.

पंजीयन अधिनियम 1908 की धारा 32 (क) के तहत निष्पादकों/दावेदारों/गवाहों का फोटो एवं अंगुष्ठ का छाप

टोकन नं. - 8 दिनांक - 01/10/2019 विलेख का प्रकार - हस्तांतरण पत्र (विक्रय विलेख)

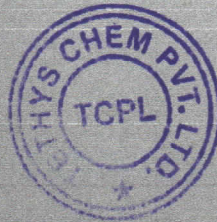
निष्पादकों/दावेदारों/गवाहों का विवरणी

	इलेक्ट्रॉनिक फोटो	अंगुष्ठ का निशान	हस्ताक्षर
नाम -मैसर्स एस.एस.उद्योग प्रोपर्टी डेवलपमेंट मंत्री (विक्रेता) पिता का नाम -ओम प्रकाश मंत्री पता -बिमला कुंज 197/2,मंत्री निकेतन राम नगर सुंदर नगर भिलाई तह व जिला दुर्ग			
नाम -मैसर्स थैसिस केस परा.ली.डायरेक्टर गोविन्द कुमार मंडल (क्रेता) पिता का नाम -रामदेव मंडल पता -रूम नं 201,बी-ब्लाक विठ्ठलपुरम ऐश्वर्या गैस एजेंसी के पास उमदा रोड भिलाई 3			
नाम -देवेन्द्र भारती(गवाह-1) पिता का नाम -निर्मल सिंग पता -117, शांती नगर, सुपेला भिलाई			
नाम -रमाकान्त प्रसाद(गवाह-2) पिता का नाम -बेदराम भारती पता -म.नं. 147, कोलिहापुरी, पिसेगांव, दुर्ग			

पूर्वोक्त निष्पादक/दावेदार/सहमतिदाता/गवाहों के अंगुष्ठ छाप/हस्ताक्षर मेरे समक्ष लिये गये

*madera*

मीना बडेरा, उप पंजीयक  
उप पंजीयक कार्यालय, -दुर्ग, SR1



CG5106201102019008

कार्यालय जिला व्यापार एवं उद्योग केन्द्र, दुर्ग

दूरभाष - 0788-2323640, Email ID- dtic-durg.cg@gov.in

क्र. / जिव्याउकेदुर्ग / अधोविका / 2019 /  
प्रति,

दुर्ग, दिनांक

मेसर्स थेथिस केम प्रा.लि.,  
भूखंड क्रमांक - 17/एन  
भारी औद्योगिक क्षेत्र, भिलाई  
जिला दुर्ग (छ.ग.)

विषय :- संशोधित लीजडीड पंजीयन हेतु।

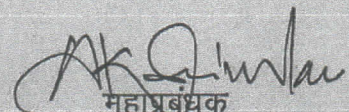
आपकी इकाई की संशोधित लीजडीड दो प्रतियों में संलग्न प्रेषित है। कृपया  
उप पंजीयन दुर्ग से पंजीयन कराकर मूल प्रति सत्यापित प्रति सहित शीघ्र प्रस्तुत करें।

महाप्रबंधक  
जिला व्यापार एवं उद्योग केन्द्र  
दुर्ग (छ.ग.)

पृ. क्र. / / जिव्याउकेदुर्ग / अधोविका / 2019 / 4904  
प्रतिलिपि :-

दुर्ग, दिनांक 11/10/2019

उप-पंजीयक दुर्ग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

  
महाप्रबंधक  
जिला व्यापार एवं उद्योग केन्द्र  
दुर्ग (छ.ग.)



2461

भारत  
 INCOME TAX DEPARTMENT  
 Pawan Kumar Mantri  
 DM Prakash Mantri  
 11/07/1974  
 Permanent Account Number  
 AKMPM6602N  
 Signature

भारत  
 GOVT. OF INDIA  
 Pawan Mantri  
 11/07/1974  
 Male

आधार  
 Unique Identification Authority of India  
 पता: S/O: लेटे ओम प्रकाश मंत्री, बिमला कुंज, 19712, वार्ड नं 12, निकेतन, रमनगर, सुंदर नगर, सुपेला भिलाई, दुर्ग, सुपेला भिलाई, छत्तीसगढ़, 490023  
 Address: S/O: Late Om Prakash Mantri, bimala kunj, 19712, ward no.12, mantri niketan, ramanagar, sunder nagar, Supela Bhilai, Durg, Supela Bhilai, Chhattisgarh, 490023  
 1800 300 1547  
 help@uidai.gov.in  
 www.uidai.gov.in

GOVERNMENT OF INDIA  
 पवन मंत्री  
 Pawan Mantri  
 जन्म तिथि / DOB: 11/07/1974  
 पुरुष / Male  
 आधार - आम आदमी का अधिकार

पता:  
 S/O बेद्राम भारती, पंचम 147  
 वार्ड नं 13 कोकरामपुरी, बिसौना  
 दुर्ग, दुर्ग, छत्तीसगढ़, 491001

Address:  
 S/O Bedram Bharati, H no 147  
 ward no 13 Kokarampur, Bisouna  
 Durg, Durg, Chhattisgarh, 491001

Unique Identification Authority of India

आधार - आम आदमी का अधिकार

देवेश भारती

GOVERNMENT OF INDIA  
 देवेश भारती  
 Divesh Bharati  
 11/07/1974  
 Male





पंजीयन अधिनियम 1908 की धारा 32 (क) के तहत निष्पादकों/दावेदारों एवं गवाहों का फोटो एवं अंगुष्ठ का छाप

टोकन नं.- 19 दिनांक - 17/10/2019 विलेख का प्रकार - सुधारनामा विलेख

निष्पादकों/दावेदारों/गवाहों का विवरणी	इलेक्ट्रॉनिक फोटो	अंगुष्ठ का निशान	हस्ताक्षर
नाम - मुख्य महाप्रबंधक जिला व्यापार एवं उद्योग केंद्र दुर्ग (निष्पादक) पिता का नाम - अंकित नहीं पता - जिला व्यापार एवं उद्योग केंद्र दुर्ग, तहसील व जिला दुर्ग			
नाम - मेसर्स थैसिस केम प्रा. लि. डायरेक्टर गोविन्द मंडल (दावेदार) पिता का नाम - रामदेव मंडल पता - रूम नं.-201, बी-ब्लॉक विठ्ठलपुरम ऐम्बरिया गैस एजेंसी के पास उमवा तह पाटन जिला दुर्ग			
नाम - देवेन्द्र भारती (गवाह-1) पिता का नाम - बेदराम भारती पता - मकान नं.-147, कोलिहापूरी तह व जिला दुर्ग			
नाम - ओम अग्रवाल (गवाह-2) पिता का नाम - राकेश अग्रवाल पता - कना.नं.-5/ई, सड़क नं.-28, गुरुद्वारा के पास सेक्टर-11, जोन-2, खुर्सीपार भिलाई, तह व जिला दुर्ग			

पूर्वोक्त निष्पादक/दावेदार/सहमतिदाता/गवाह के अंगुष्ठ छाप/हस्ताक्षर मेरे समक्ष लिये गये

श्रीमती एस.के.पात्रे, उप पंजीयक  
उप पंजीयक कार्यालय, -दुर्ग SR2



CGA106417102019019

पंजीयन शुल्क एवं सेवा प्रभार की रसीद

टेकन नं. :19

उप पंजीयक कार्यालय दुर्ग SR2

ई-पंजीयन आई-डी नं -CG5106417102019019

दस्तावेज क्रमांक - 4108

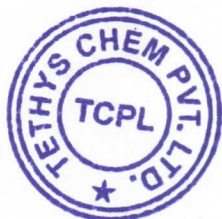
प्रस्तुतकर्ता का नाम	दस्तावेज का प्रकार एवं प्रतिफल/बाजार मूल्य	शुल्क का विवरण	रशि रु.
गोविन्द मंडल	सुधारनामा विलेख , Rs.-0	पंजीयन शुल्क	63,825.00
		अन्य शुल्क	0.00
		सेवा प्रभार शुल्क	1,140.00
		योग	64,965.00

दिनांक

17/10/2019

उप पंजीयक के हस्ताक्षर

PAID



5. That the person a mentioned in clause 4 (a) above hereby agreed to bind themselves/their heirs, successors, executors, administrators and assigns with the terms and conditions of the lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001 between the Governor of Chhattisgarh and SHRI PAWAN KUMAR MANTRI, PARTNER OF M/s. S.S.UDYOG.
6. Rest of Condition of the lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001 remains unchanged.
7. The original lease deed executed on 11-01-2001 and amended lease deed executed on 08-03-2001 was registered with sub. Registrar, Durg Vide Book No- 12709/2233-A, Dated 18-01-2001 & Vide Book No- 12799/2808-A, Dated 19-03-2001 respectively.

In witness there of the parties here to have signed this deed on the date and year respectively mentioned against their signature.

**SCHEDULE**

PLOT No. : 17/N, HEAVY INDUSTRIAL AREA, BHILAI  
 On the North : 40' ROAD  
 On the South : PORTION OF PLOT NO-17  
 On the East : PLOT OF M/s. SARTHAK INDUSTRIES.  
 On the West : PORTION OF PLOT NO-17  
 Area : 39,600 SQFT.  
 Village : HATHKHOJ

PREMIUM & RENT AS PER LEASE DEED EXECUTED ON

11-01-2001 and amended lease deed executed on 08-03-2001

Premium: ₹ 91,977.00

Rent: ₹ 920.00 (PER YEAR)

PREMIUM & RENT AS PER DEED BEING EXECUTED NOW

Transfer fee: ₹ 7,36,560.00

Rent: ₹ 1,10,484.00 (PER YEAR)

Witnesses

1.) Dr. (Puram Tomden)  
 DTIC-DURG

2.) Dr. S. Sanyal DTIC-DURG For and on behalf of the Governor of C.G.

1.) K. S. (SUPRIYO BHATTACHARYA)

2.) DINESH SAHU

AK Sankar  
 General Manager  
 LESSOR  
 Dist. Trade & Industries Centre  
 Durg (Chhattisgarh)

**TETHYS CHEM PRIVATE LIMITED**

Govind Mandar  
 DIRECTOR  
 LESSEE

W. Agrekar

① देवेन्द्र भारती  
 देवेन्द्र भारती पत्नी- वेदराय भारती  
 पता- म. गे. पा. को. वि. पुरी विवेगाँव डुर्ग  
 दिनांक- 2012, पप 69 प 839, मो. - 99260 08514

② ओम अशोक डी. ओ. शेखर अशोक  
 पता- कार. नं. - 5/5, लख- 28, मुंबई रोड पा. म. से. - 11  
 पिन- 2 290114, जिला डुर्ग (छ. ग.)  
 आवा. नं. - 3637 6498 4512, मो. 75829-40088





पंजीयन एवं मुद्रांक विभाग  
छत्तीसगढ़  
शुल्क रसीद

टोकन नं. 19  
ई-पंजीयन आई-डी नं. CGS106417102019019  
निकाटक फर्म नाम - गोविन्द मंडल  
पिन कोड - दुर्ग  
उप पंजीयक कार्यालय दुर्ग SR2  
दिनांक 17/10/2019

मुद्रांक शुल्क विवरणी

मुद्रांक शुल्क	85,100.00
जनपद/न.नि./न.पा./न.पं./ शुल्क	0.00
उपकर	0.00
अतिरिक्त मुद्रांक शुल्क	0.00
<b>कुल मुद्रांक</b>	<b>85,100.00</b>

पंजीयन शुल्क विवरणी

पंजीयन शुल्क	63,825.00
सेवा प्रभार शुल्क	1,140.00
अतिरिक्त शुल्क	0.00
दीगर तहसील शुल्क	0.00
<b>कुल शुल्क</b>	<b>64,965.00</b>

विलेख क्रमांक - 4108



श्रीमती एसके.पात्रे, उप पंजीयक  
उप पंजीयक कार्यालय, - दुर्ग SR2

पंजीयन प्रमाणपत्र  
(अधिनियम की धारा 60)

आज तारीख 17/10/2019 मास October सन् 2019 समय 03:49:22 को  
पुस्तक क्रमांक 1 ग्रन्थ क्रमांक 34472 से पृष्ठ 149 से 167 पर विलेख क्रमांक 4108 देकर पंजीयित किया गया।

श्रीमती एसके.पात्रे, उप पंजीयक  
उप पंजीयक कार्यालय, - दुर्ग SR2



CGS106417102019019





**Steel Authority of India Limited**  
 Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003  
**Bhilai Steel Plant**  
 Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
 e-mail : bpsales@sail-bhilaisteel.com

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1ZO**

Bill to Party Name & Address				Ship to Party Name & Address			
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026				1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026			
GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhattisgarh		GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhattisgarh	
		State Code: 22				State Code: 22	
Negotiating Branch		Paying Authority					
		.....					

Acknowledgement No. : 182518309460586 Acknowledgement Date : 10/02/2025 01:35:00 PM

Wagon/Vehicle.	EWB No.	RR No.	Invoice No.	Date:	Invoice Qty.	Unit TO	Purity %	TC No.
CG07CM3370	861496829012		OS0172073669	10.02.2025	24.640		0.00	RCL /0071750568
Financial Arrangement:			Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71750568		Route Card No : 5000643567		Despatch Type: 14		RR Date:
PO No.: 0040084436			Road Release Order No.:			Rly. Inv No. & Date:		
PO Dt.			Rake/PP.:			Frt Wt./Amt :0.000 TO/		0.00
Contract No. & Dt.			Bill No - 931103049			Date & Time of Removal		

Srl. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Total Amount
001. a	40084436	27060010		0000	100450000000000000 CRUDE COAL TAR							
b	30,500.00	0.00	0.00	0.00	30,500.00	0.00	0.00	0.00	0.00	30,500.00	30,500.00	24.640
c	751,520.00	9.00	67,636.80	9.00	67,636.80	0.00	0.00	0.00	0.00	0.00	0.00	886,793.60
TDC												
TDC @	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
751,520.00	67,637.00	67,637.00	0.00	0.00	135,274.00	0.00	0.00	886,794.00
Total Pcs/Bags : 0000		Tare Wt: 10.780		Gross Wt: 35.420		(-)Advance paid		
IRN No.:ddc037a56dc6579407c3b0cc407afaabbb65245fc1353741bc608df3b7c04b0c							TCS Amount	0.00
Rs. in words EIGHT LAKH EIGHTY-SIX THOUSAND SEVEN HUNDRED NINETY-FOUR ONLY							Net Payable	886,794.00

Notification:

For SAIL,BSP Authorised Signatory

COMMISSIONARATE:RAIPUR	Division Address
	Note: .
	1. The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer. 2. As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource 5.

Steel Authority of India Limited  
 Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003  
 Bhilai Steel Plant  
 Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
 e-mail : bspsales@sail-bhilaisteel.com



**141** Tax Invoice

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1Z0**

Bill to Party Name & Address		Ship to Party Name & Address	
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026		1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026	
GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh	GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh
	State Code: 22		State Code: 22
Negotiating Branch		Paying Authority	
		*****	

Acknowledgement No. : 182518502731744 Acknowledgement Date : 05/03/2025 01:29:00 PM

Wagon/Vehicle.	EWB No.	RR No.	Invoice No.	Date:	Invoice Qty.	Unit TO	Purtiy %	TC No.
CG07CQ5006	821505487598		OS0172079692	05.03.2025	24.870		0.00	RCL /0071757654
Financial Arrangement:			Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71757654		Route Card No : 5000652118		Despatch Type: 14		RR Date:
PO No.: 0040084611			Road Release Order No.:			Rly. Inv No. & Date:		
PO Dt.			Rate/PP.:			Frt Wt./Amt :0.000 TO/ 0.00		
Contract No. & Dt.			Bill No - 931109083			Date & Time of Removal		

Sr. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	
001. a	40084611	27060010		0000	10045000000000000000 CRUDE COAL TAR							
b	30,500.00	0.00	0.00	0.00	30,500.00	0.00	0.00	0.00	0.00	30,500.00	30,500.00	24.870
c	758,535.00	9.00	68,268.15	9.00	68,268.15	0.00	0.00	0.00	0.00	0.00	0.00	895,071.30
TDC												
TDC @	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

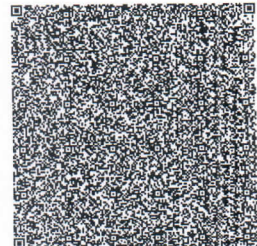
Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
758,535.00	68,268.00	68,268.00	0.00	0.00	136,536.00	0.00	0.00	895,071.00
Total Pcs/Bags : 0000		Tare Wt: 10.890		Gross Wt: 35.760		(-)Advance paid		
IRN No.:b155237ff70a147c7b29c3c332a2b8c2a411c7736f2c632c97f8f383ebe6f0cb							TCS Amount	0.00
Rs. in words EIGHT LAKH NINETY-FIVE THOUSAND SEVENTY-ONE ONLY							Net Payable	895,071.00

Notification:

For SAIL,BSP Authorised Signatory

COMMISSIONARATE:RAIPUR

Division Address



Note: .  
 1. The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer.  
 2. As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource

5.

4.

**Steel Authority of India Limited**

Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003

**Bhilai Steel Plant**

Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
e-mail : bpsales@sail-bhilaisteel.com



**142** Tax Invoice

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1ZO**

Bill to Party Name & Address		Ship to Party Name & Address	
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026		1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026	
GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh	GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh
	State Code: 22		State Code: 22
Negotiating Branch		Paying Authority	
		*****	

Acknowledgement No. : 182518629105493 Acknowledgement Date : 21/03/2025 01:43:00 PM

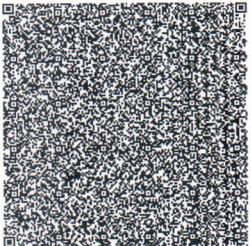
Wagon/Vehicle. CG07AA2718	EWB No. 841511022095	RR No.	Invoice No. OS0172083156	Date: 21.03.2025	Invoice Qty. 24.760	Unit TO	Purtiy % 0.00	TC No. RCL /0071761783
Financial Arrangement:			Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71761783		Route Card No : 5000657276		Despatch Type: 14		RR Date:
PO No.: 0040085023			Road Release Order No.:			Rly. Inv No. & Date:		
PO Dt.			Rate/PP.:			Frt Wt./Amt :0.000 TO/ 0.00		
Contract No. & Dt.			Bill No - 931112568			Date & Time of Removal		

Sri. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	
001. a	40085023	27060010		0000	<b>10045000000000000000 CRUDE COAL TAR</b>							
b	30,900.00	0.00	0.00	0.00	30,900.00	0.00	0.00	0.00	0.00	30,900.00	30,900.00	24.760
c	765,084.00	9.00	68,857.56	9.00	68,857.56	0.00	0.00	0.00	0.00	0.00	0.00	902,799.12
TDC												
TDC @	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
765,084.00	68,858.00	68,858.00	0.00	0.00	137,715.00	0.00	0.00	902,799.00
Total Pcs/Bags : 0000		Tare Wt: 11.500		Gross Wt: 36.260		(-)Advance paid		
IRN No.:7c0c6238733cc6280c0c04c1548980a31fb679c2390e41ef7ddb1b9db9b58a6							TCS Amount	0.00
Rs. in words NINE LAKH TWO THOUSAND SEVEN HUNDRED NINETY-NINE ONLY							Net Payable	902,799.00

Notification:

For SAIL,BSP Authorised Signatory

COMMISSIONARATE:RAIPUR	Division Address
	Note: .
	<p>1. The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer.</p> <p>2. As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource</p> <p>5.</p>

**Steel Authority of India Limited**  
 Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003  
**Bhilai Steel Plant**  
 Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
 e-mail : bspsales@sail-bhilaisteel.com



**143**  
**Tax Invoice**

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1Z0**

Bill to Party Name & Address				Ship to Party Name & Address			
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026				1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026			
GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh		GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh	
		State Code: 22				State Code: 22	
<b>Negotiating Branch</b>				<b>Paying Authority</b>			
				*****			

Acknowledgement No. : 182415905184408 Acknowledgement Date : 04/04/2024 03:39:00 PM

Wagon/Vehicle. CG07CQ5006	EWB No. 861401319904	RR No.	Invoice No. OS0172000918	Date: 04.04.2024	Invoice Qty. 20.230	Unit TO	Purtiy % 0.00	TC No. RCL /0071667039
Financial Arrangement:						Receipt Voucher no & Dt:		
Mill Code: CCD			DA No. 71667039			Route Card No : 5000536814		Despatch Type: 14
PO No.: 0040079517			Road Release Order No.:			RR Date:		
PO Dt.			Rake/PP.:			Rly. Inv No. & Date:		
Contract No. & Dt.			Bill No - 931030188			Frnt Wt./Amt :0.000 TO/ 0.00		
						Date & Time of Removal		

Srl. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	
001. a	40079517	27079900		0000	100090000000000000 ANTHRACENE OIL							
b	28,600.00	0.00	0.00	0.00	28,600.00	0.00	0.00	0.00	0.00	28,600.00	28,600.00	20.230
c	578,578.00	9.00	52,072.02	9.00	52,072.02	0.00	0.00	0.00	0.00	0.00	0.00	682,722.04
TDC												
TDC @	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

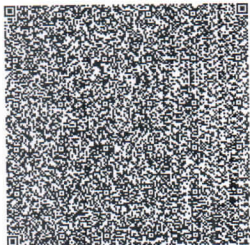
Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
578,578.00	52,072.00	52,072.00	0.00	0.00	104,144.00	0.00	0.00	682,722.00
Total Pcs/Bags : 0000		Tare Wt: 10.870		Gross Wt: 31.100		(-)Advance paid		
IRN No.:c1ba18b181a609c41e8ccc3d60dd0aa615963d4f85bc84f02b5bd6eb4f6da17							TCS Amount	
Rs. in words SIX LAKH EIGHTY-TWO THOUSAND SEVEN HUNDRED TWENTY-TWO ONLY							Net Payable	
							682,722.00	

Notification:

For SAIL,BSP Authorised Signatory

COMMISIONARATE:RAIPUR

Division Address



Note: .

- The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer.
- As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource

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4.

**Steel Authority of India Limited**

Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003

**Bhilai Steel Plant**

Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
e-mail : bspsales@sail-bhilaisteel.com



**144** Tax Invoice

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1ZO**

Bill to Party Name & Address				Ship to Party Name & Address			
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026				1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026			
GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh		GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh	
		State Code: 22				State Code: 22	
Negotiating Branch		Paying Authority					
		*****					

Acknowledgement No. : 182415951478182 Acknowledgement Date : 10/04/2024 03:25:00 PM

Wagon/Vehicle. CG07CM3370	EWB No. 881403069821	RR No.	Invoice No. OS0172002258	Date: 10.04.2024	Invoice Qty. 20.050	Unit TO	Purtiy % 0.00	TC No. RCL /0071668547			
Financial Arrangement:						Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71668547		Route Card No : 5000538674		Despatch Type: 14		RR Date:			
PO No.: 0040079519			Road Release Order No.:			Rly. Inv No. & Date:					
PO Dt.			Rate/PP.:			Frt Wt./Amt :0.000 TO/			0.00		
Contract No. & Dt.			Bill No - 931031534			Date & Time of Removal					

Srl. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	
001. a	40079519	27079900		0000	100090000000000000 ANTHRACENE OIL							
b	28,600.00	0.00	0.00	0.00	28,600.00	0.00	0.00	0.00	0.00	28,600.00	28,600.00	20.050
c	573,430.00	9.00	51,608.70	9.00	51,608.70	0.00	0.00	0.00	0.00	0.00	0.00	676,647.40
TDC												
TDC @	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

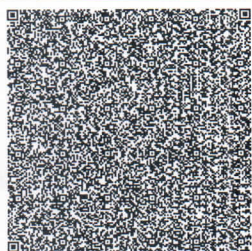
Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
573,430.00	51,609.00	51,609.00	0.00	0.00	103,217.00	0.00	0.00	676,647.00
Total Pcs/Bags : 0000		Tare Wt: 10.790		Gross Wt: 30.840		(-)Advance paid		
IRN No.:b6becccb5021b81d3d56b81a1a23e99b0cd805b667ddd30c83f0f0811c137906							TCS Amount	
Rs. in words SIX LAKH SEVENTY-SIX THOUSAND SIX HUNDRED FORTY-SEVEN ONLY							Net Payable	
							676,647.00	

Notification:

For SAIL,BSP Authorised Signatory

COMMISSIONARATE:RAIPUR

Division Address



Note :

- The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer.
- As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource

5.

4.

Steel Authority of India Limited  
 Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003  
**Bhilai Steel Plant**  
 Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
 e-mail : bspsales@sail-bhilaisteel.com



**145**  
 Tax Invoice

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1ZO**

Bill to Party Name & Address				Ship to Party Name & Address			
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026				1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026			
GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh		GSTIN/UIN: 22AAHCT0710E1Z1		State: Chhaattisgarh	
		State Code: 22				State Code: 22	
Negotiating Branch		Paying Authority					
		*****					

Acknowledgement No. : 182416017734576 Acknowledgement Date : 20/04/2024 01:59:00 PM

Wagon/Vehicle.	EWB No.	RR No.	Invoice No.	Date:	Invoice Qty.	Unit TO	Purtiy %	TC No.
CG07AA2718	851405847239		OS0172004283	20.04.2024	24.520		0.00	RCL /0071670908
Financial Arrangement:			Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71670908		Route Card No : 5000541610		Despatch Type: 14		RR Date:
PO No.: 0040079705			Road Release Order No.:			Rly. Inv No. & Date:		
PO Dt.			Rake/PP.:			Frt Wt./Amt :0.000 TO/		0.00
Contract No. & Dt.			Bill No - 931033573			Date & Time of Removal		

Srl. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description				D1	D2	D3	D4
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
001. a	40079705	27060010		0000	100450000000000000 CRUDE COAL TAR							
b	42,000.00	0.00	0.00	0.00	42,000.00	0.00	0.00	0.00	0.00	42,000.00	42,000.00	24.520
c	1,029,840.00	9.00	92,685.60	9.00	92,685.60	0.00	0.00	0.00	0.00	0.00	0.00	1,215,211.20
TDC												
TDC @	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
1,029,840.00	92,686.00	92,686.00	0.00	0.00	185,371.00	0.00	0.00	1,215,211.00
Total Pcs/Bags : 0000		Tare Wt: 11.490		Gross Wt: 36.010		(-)Advance paid		
IRN No.:43161f2652c53ed6d4a76159f1a6207dd698742a3070a71223af8a1254cf8017							TCS Amount	0.00
Rs. in words TWELVE LAKH FIFTEEN THOUSAND TWO HUNDRED ELEVEN ONLY							Net Payable	1,215,211.00

Notification:

For SAIL,BSP Authorised Signatory

COMMISSIONARATE:RAIPUR

Division Address



Note: .

- The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer.
- As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource

5.

4.

# Steel Authority of India Limited

Regd. Office : Ispat Bhawan, Lodhi Road, New Delhi- 110 003

## Bhilai Steel Plant

Ispat Bhawan, Bhilai - 490001(Chhattisgarh) State Code - 22  
e-mail : bspsales@sail-bhilaisteel.com



# 146 Invoice

(As per rule 46 of Central Goods & Service Tax Rules, 2017)  
**BSP GSTIN No. 22AAACS7062F1Z0**

Bill to Party Name & Address		Ship to Party Name & Address	
1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026		1000127683 TETHYS CHEM PRIVATE LIMITED,,PLOT NO. 17/N, HEAVY INDUSTRIAL,AREA, HATHKHOJ,,BHILAI,490026	
GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh	GSTIN/UIN: 22AAHCT0710E1Z1	State: Chhaattisgarh
	State Code: 22		State Code: 22
Negotiating Branch		Paying Authority	
		*****	

Acknowledgement No. : 182519927054803 Acknowledgement Date : 14/08/2025 03:29:00 PM

Wagon/Vehicle.	EWB No.	RR No.	Invoice No.	Date:	Invoice Qty.	Unit TO	Purtiy %	TC No.
CG07AA2718	811565541886		OS0172035297	14.08.2025	18.890		0.00	RCL /0071805424
Financial Arrangement:			Receipt Voucher no & Dt:			Tax Payable on Reverse charge Basis: NO		
Mill Code: CCD		DA No. 71805424		Route Card No : 5000709167		Despatch Type: 14		RR Date:
PO No.: 0040087338			Road Release Order No.:			Rly. Inv No. & Date:		
PO Dt.			Rake/PP.:			Frt Wt./Amt :0.000 TO/ 0.00		
Contract No. & Dt.			Bill No - 931150620			Date & Time of Removal		

Srl. a	Sale Order No	HSN Code	Cast	Pieces (No)	Product Code & Description			D1	D2	D3	D4	
b	Base Price/ Unit	Qty Rate/ Unit	Sec Rate / Unit	Total TDC / Unit	Price / Unit	SY Margin / Unit	PPM Frt / Unit	Taxable Freight /Unit	Rebate/ Unit	Total Rate / Unit	Taxable Rate/Unit	Quantity
c	Taxable Value (Incl TT)	Central Tax		State Tax		Integrated Tax		Cess		Terminal Tax		Total Amount
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount	
001. a	40087338	27079100		0000	100640000000000000 HEAVY CREOSOTE OIL							
b	42,100.00	0.00	0.00	0.00	42,100.00	0.00	0.00	0.00	0.00	42,100.00	42,100.00	18.890
c	795,269.00	9.00	71,574.21	9.00	71,574.21	0.00	0.00	0.00	0.00	0.00	0.00	938,417.42
TDC												
TDC @	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		

Taxable Value of Goods (Incl T.Tax)	Central Tax Amount	State Tax Amount	Integrated Tax Amount	Cess	Total Tax under GST	Terminal Tax	Less: Customer Loading Amt	TOTAL INVOICE VALUE (Rs.)
795,269.00	71,574.00	71,574.00	0.00	0.00	143,148.00	0.00	0.00	938,417.00
Total Pcs/Bags : 0000		Tare Wt: 11.470		Gross Wt: 30.360		(-)Advance paid		
IRN No.:a0f35d5fd50ecdb73922d5d36db68e6d71ee6e817f58e49b61dc28a431549aaa							TCS Amount	0.00
Rs. in words NINE LAKH THIRTY-EIGHT THOUSAND FOUR HUNDRED SEVENTEEN ONLY							Net Payable	938,417.00

Notification: \_\_\_\_\_  
For SAIL,BSP Authorised Signatory

COMMISIONARATE:RAIPUR	Division Address
	Note: .
	1. The amount indicated represents the price actually charged and that there is no additional consideration directly or indirectly from the buyer. 2. As and when there is price revisions affecting central/state/integrated tax , base price or any other component of pricing on the supplies covered in this invoice, SAIL BSP reserves the right to debit your account accordingly and you are liable to honour our demands on you in this regard san resource 5.
	4.

**Tethys Chem Private Limited - 2022-23**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhaj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**HEAVY CREOSOTE OIL**

Stock Item Register

1-Apr-22 to 31-Mar-23

Date	Particulars	PRODUCTS	INVOICE NO.	QTY (MT)	INVOICE AMT
27-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172048369 2A	20.67	827833.50
01-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172057172 2A	20.16	767088.00
02-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172057496 2A	20.89	794864.50
03-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172057773 2A	19.98	760239.00
04-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172058091 2A	19.22	733243.00
09-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172059298 2A	19.09	728283.50
27-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070222 2A	18.92	808830.00
28-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070494 2A	18.96	809592.00
29-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070744 2A	20.01	847423.50
29-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070793 2A	19.83	843766.50
30-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070994 2A	20.03	861290.00
31-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172071190 2A	19.92	855564.00
	<b>TOTAL</b>			<b>237.68</b>	<b>9638017.50</b>

**Tethys Chem Private Limited - 2023-24**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhoj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**Anthracene Oil**

Stock Item Register

1-Apr-23 to 31-Mar-24

Date	Particulars	PRODUCTS	INVOICE NO.	QTY (MT)	INVOICE AMT
18-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172003813 2A	19.81	594300.00
23-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172018996 2A	20.89	877380.00
30-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172020739 2A	20.67	868140.00
02-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172027162 2A	19.92	905364.00
03-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172027343 2A	19.77	895581.00
25-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172032904 2A	20.66	836730.00
01-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172034478 2A	20.41	826605.00
02-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172034733 2A	19.78	801090.00
04-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172035165 2A	19.70	797850.00
09-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172036391 2A	20.70	960480.00
11-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172036795 2A	20.17	927820.00
14-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172037591 2A	11.00	511500.00
16-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172038053 2A	9.76	453840.00
18-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172038293 2A	20.85	965355.00
20-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172038871 2A	20.87	845235.00
27-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172076577 2A	21.12	612480.00
28-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172076843 2A	19.35	561150.00
29-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172077073 2A	19.09	553610.00
30-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	ATO	OS0172077344 2A	20.86	604940.00
	<b>TOTAL</b>			<b>365.38</b>	<b>14399450.00</b>

**Tethys Chem Private Limited - 2023-24**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhaj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**HEAVY CREOSOTE OIL**

Stock Item Register

1-Apr-23 to 31-Mar-24

Date	Particulars	PRODUCTS	INVOICE NO.	QTY (MT)	INVOICE AMT
01-Apr-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172000080 2A	20.00	859000.00
29-Jun-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172020458 2A	20.09	733285.00
01-Jul-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172020976 2A	19.57	718219.00
03-Jul-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172021292 2A	19.26	702990.00
18-Aug-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172030808 2A	19.24	851370.00
19-Aug-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172031043 2A	18.99	840307.50
26-Aug-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172033129 2A	19.12	846060.00
07-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172035870 2A	19.14	803880.00
08-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172036137 2A	19.90	835800.00
09-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172036366 2A	19.62	824040.00
19-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172038537 2A	20.33	851827.00
20-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172038799 2A	20.16	844704.00
21-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172039063 2A	19.93	881902.50
22-Sep-23	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172039315 2A	20.25	896062.50
18-Jan-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172062068 2A	20.88	960480.00
24-Jan-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172063192 2A	20.47	941620.00
28-Feb-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172070975 2A	20.73	826090.50
29-Feb-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172071138 2A	20.79	869022.00
23-Mar-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172076228 2A	20.70	871470.00
27-Mar-24	SAIL BHILAI STEEL PLANT, BHILA	Purchase	OS0172076555 2A	20.81	876101.00
	<b>TOTAL</b>			<b>399.98</b>	<b>16834231.00</b>

**Tethys Chem Private Limited - 2024-25**

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Heavy Industrial Area , Hathkhaj

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**HEAVY CREOSOTE OIL**

Stock Item Register

1-Apr-24 to 31-Mar-25

Date	Particulars	PRODUCTS	INVOICE NO.	QTY (MT)	INVOICE AMT
22-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172004627 2A	20.32	897128.00
23-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172004747 2A	21.12	918720.00
24-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172004977 2A	20.07	873045.00
25-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172005276 2A	20.47	890445.00
26-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172005502 2A	20.20	878700.00
02-May-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172006934 2A	20.36	855120.00
03-May-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172007223 2A	20.65	888982.50
04-May-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172007546 2A	20.62	887691.00
10-May-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172009133 2A	19.38	834309.00
11-May-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172009444 2A	21.11	908785.50
22-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172021993 2A	20.24	891572.00
24-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172022325 2A	19.79	871749.50
29-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172036577 2A	20.71	829435.50
31-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172037248 2A	19.89	801567.00
02-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172037591 2A	21.44	864032.00
16-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172053595 2A	20.16	842688.00
18-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172053837 2A	20.92	874456.00
19-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172054077 2A	20.10	840180.00
20-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172054261 2A	20.19	843942.00
29-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172056202 2A	20.01	879439.50
30-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172056423 2A	20.18	886911.00
13-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172059358 2A	19.99	861569.00
11-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172066335 2A	19.71	819936.00
13-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172066722 2A	19.66	819822.00
14-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172067028 2A	19.82	827485.00
27-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070182 2A	19.63	860775.50
28-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070490 2A	19.60	849660.00
28-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	HCO	OS0172070428 2A	19.86	860931.00
	<b>TOTAL</b>			<b>566.20</b>	<b>24159077.00</b>

**Tethys Chem Private Limited - 2024-25**

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Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**HEAVY CREOSOTE OIL**

Stock Item Register

1-Apr-25 to 31-Mar-26

Date	Particulars	PRODUCTS	INVOICE NO.	QTY (MT)	INVOICE AMT
15-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027123 2A	19.65	849862.50
17-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027742 2A	19.40	854570.00
18-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172028194 2A	19.67	856628.50
19-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172028444 2A	19.03	840174.50
21-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172028906 2A	19.19	845319.50
22-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172029207 2A	19.22	822616.00
22-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172029170 2A	19.00	812250.00
23-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172029491 2A	19.25	817162.50
09-Aug-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172034127	19.83	834843.00
14-Aug-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172035297	18.89	795269.00
20-Aug-25	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036606	19.33	833123.00
	<b>TOTAL</b>			<b>212.46</b>	<b>9161818.50</b>

**Tethys Chem Private Limited - 2024-25**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhoj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Apr-25 to 31-Mar-26

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
01-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000055 2A	24.31	880022.00
01-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000054 2A	24.97	903914.00
03-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000657 2A	23.95	866990.00
12-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002775 2A	24.41	815294.00
14-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003143 2A	24	801600.00
15-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003366 2A	24.71	825314.00
16-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003590 2A	24.88	830992.00
17-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003857 2A	24.4	814960.00
17-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003839 2A	24.66	823644.00
18-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004091 2A	24.79	827986.00
19-Apr-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004353 2A	24.94	832996.00
16-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018472 2A	24.28	900788.00
18-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019167 2A	24.82	920822.00
19-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019500 2A	24.53	910063.00
19-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019498 2A	24.49	908579.00
20-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019860 2A	24.71	916741.00
21-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020167 2A	25.09	930839.00
23-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020635 2A	24.8	920080.00
24-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021041 2A	24.21	898191.00
25-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021416 2A	24.26	900046.00
26-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021747 2A	28.85	1070335.00
28-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022330 2A	24.6	912660.00
30-Jun-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022896 2A	22.61	838831.00
01-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023267 2A	24.52	909692.00
02-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023608 2A	24.84	921564.00
03-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023915 2A	24.94	927768.00
04-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024309 2A	24.51	911772.00
15-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027104 2A	25.07	933857.50
16-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027438 2A	24.84	925290.00
17-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027718 2A	24.76	918596.00
18-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028071 2A	24.69	915999.00
19-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028453 2A	24.62	913402.00
21-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028902 2A	24.77	918967.00
24-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029812 2A	24.57	1023340.50
24-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029835 2A	20.75	769825.00
25-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030085 2A	24.67	1027505.50

28-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030757 2A	24.73	1018876.00
29-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030997 2A	24.67	1016404.00
31-Jul-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031502 2A	24.74	1019288.00
20-Aug-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036613	25.12	929440.00
20-Aug-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036608	24.56	908720.00
	<b>Totals</b>			<b>1008.64</b>	<b>37161993.50</b>

**Tethys Chem Private Limited - 2024-25**

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**RM-COAL TAR**

Stock Item Register

1-Apr-24 to 31-Mar-25

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
04-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000877 2A	24.4	1012600.00
05-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001163 2A	24.04	997660.00
19-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004081 2A	24.88	1044960.00
20-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004283 2A	24.52	1029840.00
24-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004960 2A	24.59	1032780.00
25-Apr-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005271 2A	24.86	1044120.00
04-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172007550 2A	24.76	1039920.00
07-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172008219 2A	25.06	1052520.00
08-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172008493 2A	24.5	1029000.00
09-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172008830 2A	24.47	1027740.00
09-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172008808 2A	23.99	1007580.00
09-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172008848 2A	24.12	1013040.00
10-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009137 2A	25.13	1055460.00
10-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009171 2A	24.975	1351147.50
11-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009411 2A	24.08	1011360.00
11-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009446 2A	25.15	1046240.00
13-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009786 2A	24.62	1034040.00
16-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010143 2A	23.44	984480.00
18-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011464 2A	25.38	1065960.00
20-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011938 2A	24.98	1049160.00
21-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172012258 2A	24.68	1024220.00
22-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172012622 2A	24.86	1031690.00
23-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172012943 2A	24.697	1024925.50
25-May-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172013569 2A	24.22	1005130.00
03-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016292 2A	24.23	1020083.00
04-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016621 2A	24.46	1029766.00
06-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017398 2A	24.69	1039449.00
10-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018578 2A	24.31	1023451.00
11-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018911 2A	24.24	1013232.00
13-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019535 2A	24.47	1022846.00
14-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019888 2A	24.41	1020338.00
15-Jun-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020226 2A	25.01	1045418.00
04-Jul-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024999 2A	24.72	1033296.00
05-Jul-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025246 2A	24.67	1031206.00
08-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032263 2A	24.24	925968.00
08-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032272 2A	24.44	933608.00

09-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032437 2A	24.29	927878.00
09-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032487 2A	28.91	1104362.00
10-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032699 2A	24.46	934372.00
10-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032697 2A	29.46	1125372.00
12-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033014 2A	23	878600.00
12-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033027 2A	19.66	751012.00
13-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033206 2A	19.38	718029.00
13-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033234 2A	24.74	916617.00
14-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033477 2A	24.62	912171.00
14-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033475 2A	24.75	903375.00
16-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172033878 2A	21.98	802270.00
17-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172034163 2A	24.65	899725.00
17-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172034169 2A	24.75	903375.00
19-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172034500 2A	27.83	1031101.50
28-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036363 2A	23.8	833000.00
29-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036672 2A	24.17	845950.00
30-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036920 2A	24.51	857850.00
30-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036880 2A	24.73	865550.00
31-Aug-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037193 2A	24.33	851550.00
02-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037610 2A	24.57	859950.00
03-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037911 2A	25.47	891450.00
03-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037847 2A	24.89	871150.00
04-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038188 2A	25.05	876750.00
04-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038184 2A	24.4	854000.00
05-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038438 2A	25.2	882000.00
05-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038433 2A	24.51	857850.00
06-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038683 2A	24.46	856100.00
07-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038919 2A	24.82	868700.00
09-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039236 2A	24.15	845250.00
10-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039453 2A	24.19	846650.00
14-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172040391 2A	24.5	857500.00
16-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172040820 2A	24.63	862050.00
18-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041113 2A	24.03	841050.00
19-Sep-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041371 2A	24.82	868700.00
03-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044504 2A	24.91	910460.50
04-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044791 2A	24.24	885972.00
05-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045100 2A	22.93	838091.50
05-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045012 2A	24.65	900957.50
07-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045339 2A	24.88	930512.00
07-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045337 2A	24.86	929764.00
07-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045371 2A	25.25	944350.00
08-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045583 2A	24.66	922284.00
09-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045897 2A	24.35	891210.00
10-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046168 2A	24.83	908778.00
11-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046398 2A	24.65	902190.00
12-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046715 2A	23.6	863760.00
14-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046940 2A	25.66	898100.00

15-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047110 2A	24.21	847350.00
16-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047370 2A	24.55	859250.00
17-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047658 2A	24.8	868000.00
18-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048027 2A	24.4	854000.00
19-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048345 2A	24.53	858550.00
19-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048342 2A	25.53	893550.00
21-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048629 2A	25.13	879550.00
24-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049463 2A	25.55	898082.50
25-Oct-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049744 2A	24.99	878398.50
04-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050737 2A	25.11	903960.00
04-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050936 2A	24.62	886320.00
04-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050903 2A	25.45	916200.00
05-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172051125 2A	24.06	866160.00
09-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172051985 2A	25.02	875700.00
11-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172052363 2A	23.89	836150.00
14-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053068 2A	24.57	859950.00
15-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053293 2A	25.18	881300.00
16-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053537 2A	24.91	871850.00
18-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053840 2A	25.16	880600.00
19-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054067 2A	24.52	858200.00
20-Nov-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054243 2A	24.24	848400.00
25-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172061993 2A	24.18	955110.00
26-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062251 2A	24.46	966170.00
27-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062533 2A	24.06	950370.00
28-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062889 2A	24.33	961035.00
30-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063207 2A	24.95	985525.00
31-Dec-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063541 2A	24.89	983155.00
01-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063716 2A	24.66	974070.00
02-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063914 2A	24.45	965775.00
03-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064192 2A	23.83	941285.00
04-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064452 2A	23.96	946420.00
06-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064824 2A	24.34	961430.00
07-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065100 2A	24.38	963010.00
08-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065381 2A	25.06	989870.00
09-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065716 2A	24.32	960640.00
21-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068733 2A	25.1	778100.00
22-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068986 2A	24.47	758570.00
23-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069243 2A	24.19	749890.00
24-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069514 2A	24.68	765080.00
25-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069780 2A	24.54	760740.00
29-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070793 2A	25.24	782440.00
30-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070992 2A	24.87	770970.00
31-Jan-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071272 2A	24.32	753920.00
01-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071450 2A	24.31	753610.00
03-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071802 2A	24.85	770350.00
04-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072093 2A	25.22	781820.00
05-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072342 2A	24.02	744620.00

06-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072690 2A	24.8	756400.00
07-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072966 2A	24.34	742370.00
08-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073286 2A	24.7	753350.00
10-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073669 2A	24.64	751520.00
11-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074011 2A	24.59	749995.00
12-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074251 2A	25.08	764940.00
13-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074539 2A	25.05	764025.00
14-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074869 2A	24.17	737185.00
15-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075079 2A	24.76	755180.00
19-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075990 2A	24.94	760670.00
20-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172076334 2A	24.79	756095.00
27-Feb-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172078087 2A	25.16	767380.00
05-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079692 2A	24.87	758535.00
05-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079754 2A	28.63	873215.00
06-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080007 2A	25.03	763415.00
06-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080004 2A	24.54	748470.00
06-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080006 2A	24.08	734440.00
07-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080323 2A	23.95	730475.00
07-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080313 2A	23.64	721020.00
13-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172081824 2A	24.77	766631.50
17-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082071 2A	24.53	759203.50
18-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082330 2A	24.55	759822.50
19-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082662 2A	24.42	755799.00
20-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082900 2A	24.57	759213.00
21-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172083156 2A	24.76	765084.00
22-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172083440 2A	24.68	762612.00
26-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172084358 2A	25.77	796293.00
27-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172084643 2A	25.84	935408.00
28-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172084960 2A	25.74	931788.00
29-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085174 2A	24.86	899932.00
31-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085739 2A	24.93	902466.00
31-Mar-25	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085589 2A	24.6	890520.00
	TOAL			3991.352	144950921.50

**Tethys Chem Private Limited - 2023-24**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhaj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Apr-23 to 31-Mar-24

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
01-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000145 2A	33.13	1595209.50
01-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000119 2A	19.24	926406.00
03-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000522 2A	24.45	1177267.50
03-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000516 2A	24.3	1170045.00
03-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000577 2A	33.66	1620729.00
04-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000763 2A	24.31	1414842.00
04-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000855 2A	32.35	1882770.00
04-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000827 2A	25.5	1484100.00
04-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000823 2A	24.45	1422990.00
05-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001079 2A	24.6	1431720.00
05-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001105 2A	31.88	1855416.00
05-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000998 2A	20.17	971185.50
06-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001257 2A	25.17	1211935.50
06-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001333 2A	32.55	1845585.00
06-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001259 2A	24.52	1427064.00
07-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001531 2A	20.04	1166328.00
07-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001529 2A	25.36	1473416.00
07-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001517 2A	24.61	1429841.00
07-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001575 2A	24.17	1404277.00
08-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001827 2A	20.02	1145144.00
08-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001876 2A	23.63	1394170.00
08-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001830 2A	24.54	1447860.00
10-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002225 2A	24.68	1456120.00
10-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002268 2A	28.7	1627290.00
10-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002267 2A	24.16	1425440.00
10-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002259 2A	19.72	1163480.00
11-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002508 2A	24.75	1460250.00
11-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002536 2A	28.79	1698610.00
11-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002516 2A	24.11	1422490.00
12-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002752 2A	24.41	1440190.00
12-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002800 2A	23.97	1414230.00
12-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002781 2A	19.57	1154630.00
12-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002778 2A	25.2	1486800.00
13-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002965 2A	19.7	1162300.00
13-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002967 2A	24.68	1456120.00
13-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002966 2A	25.08	1479720.00

17-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003590 2A	24.55	1448450.00
17-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003615 2A	24.31	1434290.00
17-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003612 2A	24.87	1467330.00
17-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003614 2A	20	1180000.00
18-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003805 2A	24.45	1442550.00
19-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004018 2A	24.83	1464970.00
19-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004032 2A	24.55	1448450.00
20-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004257 2A	24.35	1436650.00
21-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004502 2A	24.73	1459070.00
22-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004650 2A	24.71	1457890.00
24-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172004902 2A	24.56	1449040.00
25-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005148 2A	25.15	1483850.00
25-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005152 2A	24.69	1456710.00
25-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005211 2A	19.81	1168790.00
26-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005364 2A	19.9	1174100.00
26-Apr-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005354 2A	24.85	1466150.00
15-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009908 2A	24.97	1037503.50
15-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172009854 2A	25.16	1045398.00
16-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010140 2A	24.82	1031271.00
16-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010161 2A	24.82	1031271.00
16-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010212 2A	24.4	1013820.00
17-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010413 2A	24.66	1024623.00
17-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010421 2A	24.7	1026285.00
18-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010666 2A	24.95	1036672.50
19-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172010975 2A	25.14	1043310.00
20-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011270 2A	25.22	1046630.00
20-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011239 2A	24.87	1032105.00
22-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011672 2A	24.89	1032935.00
22-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011651 2A	25.02	1038330.00
23-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172011929 2A	23.86	990190.00
24-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172012187 2A	24.87	1032105.00
24-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172012182 2A	24.78	1028370.00
31-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172013680 2A	24.73	1159837.00
31-May-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172013677 2A	25.1	1177190.00
01-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172013858 2A	24.76	1161244.00
02-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172014055 2A	24.43	1145767.00
03-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172014429 2A	24.05	1127945.00
03-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172014385 2A	24.77	1161713.00
09-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172015736 2A	24.87	1166403.00
09-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172015711	24.74	1160306.00
10-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172015978 2A	24.77	1129512.00
10-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172015983 2A	24.6	1121760.00
12-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016393 2A	24.85	1136887.50
12-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016404 2A	24.8	1134600.00
14-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016815 2A	24.66	1128195.00
14-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172016836 2A	24.78	1133685.00
15-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017041 2A	24.5	1120875.00

18-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024317 2A	24.42	1062270.00
19-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024444 2A	20.54	893490.00
24-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025075 2A	24.77	984607.50
24-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025056 2A	25.09	997327.50
25-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025266 2A	24.71	982222.50
25-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025282 2A	24.91	990172.50
25-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025365 2A	23.81	946447.50
26-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025588 2A	25.24	1003290.00
26-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025572 2A	24.74	983415.00
26-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025573 2A	25.23	1002892.50
27-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025844 2A	25.19	993745.50
27-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025866 2A	24.79	977965.50
28-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026101 2A	25.01	986644.50
29-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026371 2A	24.79	977965.50
29-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026447 2A	25.26	996507.00
31-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026713 2A	24.99	985855.50
31-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026708 2A	25.09	989800.50
01-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172026942 2A	24.8	956040.00
02-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027151 2A	24.72	952956.00
02-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027148 2A	25.06	966063.00
03-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027321 2A	24.05	948772.50
04-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027456 2A	25.18	1003423.00
04-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027481 2A	24.78	987483.00
05-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027612 2A	24.9	992265.00
07-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172027886 2A	24.59	947944.50
08-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028170 2A	24.85	990272.50
09-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028343 2A	24.11	960783.50
10-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028590 2A	24.24	965964.00
11-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028862 2A	24.81	988678.50
11-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028874 2A	24.16	962776.00
12-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029134 2A	25.08	1087218.00
12-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029142 2A	24.73	1072045.50
14-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029587 2A	24.74	1072479.00
14-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029606 2A	23.83	1035413.50
14-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029593 2A	24.69	1070311.50
16-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030135 2A	24.83	1078863.50
17-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030474 2A	24.71	1073649.50
18-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030802 2A	24.85	1079732.50
18-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172030806 2A	24.88	1081036.00
19-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031042 2A	25	1086250.00
19-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031041 2A	24.98	1085381.00
21-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031566 2A	25.09	1090160.50
21-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031613 2A	25.32	1100154.00
21-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031630 2A	25.03	1087553.50
21-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031951 2A	24.74	1074953.00
22-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031940 2A	24.65	1071042.50
22-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172031938 2A	24.76	1075822.00

15-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017039 2A	25.16	1151070.00
16-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017221 2A	24.66	1128195.00
17-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017473 2A	24.6	1072560.00
17-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017478 2A	24.88	1138260.00
19-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017844 2A	24.9	1085640.00
19-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017841 2A	24.62	1073432.00
20-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018182 2A	24.73	1075755.00
20-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018100 2A	24.82	1079670.00
21-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018430 2A	24.65	1072275.00
21-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018436 2A	24.6	1070100.00
21-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018428 2A	24.77	1077495.00
22-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018747 2A	25.07	1090545.00
22-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018716 2A	25.02	1088370.00
23-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019079 2A	24.55	1067925.00
23-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019084 2A	24.71	1074885.00
24-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019235 2A	24.92	1084020.00
26-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019532	19.49	818580.00
26-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019494	25.11	1092285.00
27-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172019836 2A	24.97	1086195.00
28-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020220 2A	24.69	1074015.00
28-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020253 2A	24.89	1082715.00
29-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020469 2A	24.79	1078365.00
29-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020533 2A	24.82	1079670.00
30-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020755 2A	24.66	1075176.00
30-Jun-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020735 2A	24.95	1151442.50
01-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020960 2A	24.72	1140828.00
01-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172020955 2A	24.43	1127444.50
03-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021276 2A	24.89	1148673.50
03-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021274 2A	24.78	1143597.00
04-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021596 2A	23.77	1096985.50
04-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021548 2A	25.13	1159749.50
06-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022056 2A	25.12	1161800.00
07-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022336 2A	24.8	1147000.00
08-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022581 2A	24.79	1146537.50
08-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022580 2A	24.94	1153475.00
10-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022764 2A	25.09	1160412.50
10-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022762 2A	25.08	1159950.00
11-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022964 2A	24.47	1131737.50
11-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022965 2A	24.78	1146075.00
12-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023167 2A	24.88	1148212.00
13-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023344 2A	25.11	1092285.00
14-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023572 2A	25.09	1091415.00
15-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023817 2A	24.75	1076625.00
15-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023820 2A	24.34	1058790.00
15-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172023816 2A	24.86	1081410.00
17-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024155 2A	25.15	1094025.00
18-Jul-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024287 2A	25.03	1088805.00

23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032223 2A	24.69	1072780.50
23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032256 2A	24.72	1076556.00
23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032261 2A	24.08	1046276.00
23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032275 2A	24.29	1057829.50
23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032264 2A	25.7	1119235.00
23-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032257 2A	25.05	1088422.50
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032535 2A	24.56	1069588.00
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032554 2A	23.65	1029957.50
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032552 2A	19.87	874280.00
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032557 2A	24.11	1049990.50
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032560 2A	23.39	1018634.50
24-Aug-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172032533 2A	24.71	1076120.50
08-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036110 2A	25.04	976560.00
09-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172036359 2A	24.79	966810.00
12-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037051 2A	23.96	934440.00
12-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037048 2A	25.14	980460.00
13-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037315 2A	24.88	970320.00
13-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037342 2A	24.8	967200.00
14-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037562 2A	24.65	961350.00
14-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172037566 2A	24.43	952770.00
20-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172038746 2A	23.72	928638.00
23-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039575 2A	24.5	967750.00
23-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039583 2A	24.22	956690.00
25-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039992 2A	24.4	963800.00
25-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172039988 2A	24.53	968935.00
26-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042772 2A	24.38	963010.00
27-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172040502 2A	24.54	969330.00
28-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172040750 2A	24.45	965775.00
28-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172040746 2A	24.74	977230.00
29-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041051 2A	24.52	968540.00
29-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041040 2A	25.06	989870.00
30-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041232 2A	24.39	963405.00
30-Sep-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041224 2A	24.84	981180.00
04-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042026 2A	24.98	1052907.00
05-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042307 2A	25.09	1057543.50
05-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042306 2A	24.78	1049433.00
05-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042317 2A	25.18	1066373.00
06-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042535 2A	24.77	1049009.50
06-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042553 2A	24.13	1021905.50
07-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172041884 2A	24.64	1002848.00
07-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172042836 2A	24.41	993487.00
09-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172043276 2A	24.3	989010.00
09-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172043280 2A	24.98	1016686.00
10-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172043543 2A	24.45	995115.00
10-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172043558 2A	25.18	1024826.00
11-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172043782 2A	24.34	990638.00
12-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044059 2A	24.57	999999.00

12-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044086 2A	25.03	1052511.50
12-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044091 2A	25.02	1052091.00
13-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044358 2A	24.93	1048306.50
13-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044360 2A	24.42	1026861.00
13-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044344 2A	24.65	1036532.50
14-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044542 2A	24.29	1021394.50
14-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044608 2A	24.53	1031486.50
14-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172044611 2A	24.51	1030645.50
17-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045206 2A	24.48	1089360.00
18-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045451 2A	24.68	1098260.00
20-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172045897 2A	24.35	1083575.00
21-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046105 2A	24.85	1105825.00
23-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046430 2A	24.48	1083240.00
25-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046680 2A	24.92	1102710.00
25-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046678 2A	24.08	1065540.00
26-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046833 2A	24.48	1083240.00
26-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172046843 2A	24.54	1085895.00
27-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047032 2A	24.83	1098727.50
27-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047030 2A	24.68	1092090.00
28-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047254 2A	24.47	1033857.50
28-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047256 2A	24.7	1092975.00
30-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047487 2A	24.42	1031745.00
30-Oct-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047492 2A	24.35	1028787.50
01-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047804 2A	24.56	1037660.00
02-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172047975 2A	24.7	1043575.00
02-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048023 2A	24.35	1028787.50
03-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048195 2A	24.48	1034280.00
03-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048258 2A	25.33	1070192.50
06-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048684 2A	24.74	1026710.00
07-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172048849 2A	24.83	1030445.00
08-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049091 2A	24.88	1032520.00
09-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049289 2A	24.66	1023390.00
10-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049507 2A	24.58	1020070.00
11-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049711 2A	24.86	1031690.00
15-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049889 2A	24.57	1019655.00
16-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050017 2A	24.61	1021315.00
20-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050630 2A	24.32	997120.00
21-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172050804 2A	24.76	1015160.00
23-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172051225 2A	24.91	1021310.00
24-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172051407 2A	24.79	1016390.00
25-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172051582 2A	23.93	981130.00
28-Nov-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172052050 2A	24.13	989330.00
04-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053237 2A	24.72	1013520.00
05-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053438 2A	24.51	1004910.00
09-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054114 2A	23.48	962680.00
11-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054440 2A	24.49	1004090.00
13-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054838 2A	24.29	995890.00

14-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055080 2A	24.48	1003680.00
16-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055484 2A	25.15	1031150.00
18-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055833 2A	24.39	999990.00
18-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055841 2A	22.63	927830.00
19-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172056111 2A	24.65	1010650.00
20-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172056365 2A	24.69	1012290.00
21-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172056632 2A	24.82	1017620.00
22-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172056871 2A	24.74	1014340.00
23-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172057141 2A	24.73	1013930.00
26-Dec-23	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172057769 2A	23.95	981950.00
29-Jan-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064121 2A	24.94	1015058.00
30-Jan-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064350 2A	24.89	1013023.00
31-Jan-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064606 2A	24.69	1004883.00
01-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064818 2A	24.84	1010988.00
01-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064820 2A	23.88	971916.00
02-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065046 2A	25.06	1019942.00
02-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065061 2A	24.39	992673.00
02-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065063 2A	24.53	1005730.00
03-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065279 2A	25.21	1026047.00
03-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065325 2A	24.56	1006960.00
06-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065872 2A	24.75	1098900.00
07-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172066113 2A	24.47	1086468.00
09-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172066624 2A	24.6	1092240.00
10-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172066853 2A	24.46	1086024.00
12-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067173 2A	24.19	1074036.00
14-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067684 2A	25.44	1129536.00
15-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067907 2A	24.35	1081140.00
16-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068114 2A	26.43	1173492.00
17-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068500 2A	24.65	1022975.00
17-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068428 2A	24.79	1028785.00
19-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068764 2A	24.89	1032935.00
20-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069059 2A	28.69	1190635.00
20-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069179 2A	21.75	902625.00
21-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069378 2A	28.95	1201425.00
21-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172069382 2A	24.32	1009280.00
24-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070063 2A	24.92	1034180.00
26-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070441 2A	25.11	1042065.00
27-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070728 2A	24.8	1029200.00
29-Feb-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071178 2A	29.04	1205160.00
02-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071585 2A	23.12	959480.00
02-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071583 2A	23.53	976495.00
04-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071917 2A	19.82	822530.00
05-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072120 2A	25.26	1048290.00
06-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072330 2A	24.58	1020070.00
08-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072761 2A	24.68	1024220.00
09-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072979 2A	24.76	1027540.00
11-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073364 2A	25.24	1047460.00

12-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073527 2A	24.39	1012185.00
13-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073767 2A	24.41	1013015.00
13-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073870 2A	23.73	984795.00
14-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074042 2A	24.55	1018825.00
14-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074078 2A	25.1	1041650.00
15-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074328 2A	24.26	1006790.00
15-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074288 2A	24.5	1016750.00
16-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074610 2A	24.69	1024635.00
16-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074603 2A	24.68	1024220.00
16-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074649 2A	25.06	1039990.00
18-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074932 2A	24.65	1022975.00
19-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075222 2A	24.58	1045879.00
20-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075472 2A	24.72	1051836.00
20-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075470 2A	25	1063750.00
21-Mar-24	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075739 2A	25.26	1074813.00
	<b>TOTAL</b>			<b>8207.95</b>	<b>366296513.00</b>

**Tethys Chem Private Limited - 2022-23**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhoj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Apr-22 to 31-Mar-23

Date	Particulars	PRODUCT	INVOICE NO	QTY (MT)	INVOICE AMT
23-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172004258 2A	25.15	1586965.00
06-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172023907 2A	23.58	1419516.00
09-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172024277 2A	23.45	1411690.00
12-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172024706 2A	24.73	1488746.00
13-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172024882 2A	24.93	1500786.00
13-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172024884 2A	23.91	1439382.00
16-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025266 2A	24.15	1453830.00
16-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025265 2A	24.92	1500184.00
17-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025387 2A	16	992800.00
18-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025538 2A	24.62	1527671.00
18-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025534 2A	16.47	1021963.50
19-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172025706 2A	24.77	1536978.50
22-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172026170 2A	18.2	1129310.00
24-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172026591 2A	15.07	907214.00
26-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172026939 2A	25.2	1706040.00
26-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172026961 2A	24.79	1678283.00
26-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172026918 2A	14.73	886746.00
27-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027104 2A	24.7	1672190.00
29-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027383 2A	24.55	1662035.00
31-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027694 2A	24.47	1584432.50
31-Aug-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172027712 2A	24.54	1588965.00
02-Sep-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172028051 2A	24.37	1577957.50
02-Sep-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172028008 2A	24.58	1591555.00
21-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036005	32.69	1802853.50
22-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036264	34.22	1887233.00
28-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036678	24.34	1342351.00
28-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036680	23.97	1321945.50
29-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172036838	24.39	1345108.50
31-Oct-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172037203	24.69	1361653.50
02-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172037537 2A	17.34	956301.00
02-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172037534 2A	23.96	1245920.00
03-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172037771 2A	17.62	971743.00
03-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172037730 2A	23.97	1246440.00
07-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172038375 2A	24.43	1270360.00
08-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172038580 2A	24.21	1258920.00
21-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041037 2A	24.33	1021860.00

21-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041043 2A	19.01	798420.00
22-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041186 2A	23.82	1000440.00
22-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041190 2A	19.45	816900.00
23-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041438 2A	23.92	1004640.00
23-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172041442 2A	24.27	1019340.00
26-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042119 2A	20.46	859320.00
28-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042420 2A	16.03	673260.00
30-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042667 2A	24.2	1018820.00
30-Nov-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042685 2A	19.29	812109.00
01-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042831 2A	19.05	802005.00
01-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172042834 2A	24.58	1034818.00
02-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172043037 2A	23.68	996928.00
03-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172043223 2A	24.02	1011242.00
05-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172043596 2A	19.11	804531.00
06-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172043846 2A	19.24	810004.00
07-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS017204408 2A	19.07	802847.00
16-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172045792 2A	24.74	1150410.00
17-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046033 2A	24.03	1117395.00
19-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046408 2A	23.82	1098102.00
19-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046411 2A	24.4	1124840.00
19-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046413 2A	17.02	767602.00
20-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046708 2A	17.25	777975.00
20-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046707 2A	24.26	1118386.00
21-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172046911 2A	24.18	1114698.00
22-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172047171 2A	16.01	722051.00
27-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048359 2A	18.94	935636.00
28-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048599 2A	24.45	1217610.00
28-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048600 2A	19.52	972096.00
29-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048836 2A	19.41	966618.00
29-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048835 2A	24.35	1212630.00
29-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172048854 2A	24.06	1198188.00
30-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172049069 2A	24.44	1217112.00
30-Dec-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172049066 2A	19.88	990024.00
02-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172049701 2A	19.41	966618.00
02-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172049697 2A	23.15	1152870.00
05-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172050386 2A	24.3	1190700.00
06-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172050639 2A	24.38	1194620.00
11-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172051813 2A	24.86	1164691.00
11-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172051814 2A	19.77	926224.50
12-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172052070 2A	24.82	1162817.00
12-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172052087 2A	19.75	925287.50
12-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172052079 2A	23.73	1111750.50
13-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172052328 2A	19.55	915917.50
16-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172053057 2A	19.34	906079.00
17-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172053332 2A	19.88	931378.00
19-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172053922 2A	23.94	1121589.00
20-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172054288 2A	24.35	1167582.50

20-Jan-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172054249 2A	24.43	1171418.50
03-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172057866 2A	24.13	1134110.00
04-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172058092 2A	24.93	1171710.00
06-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172058538 2A	24.21	1137870.00
06-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172058518 2A	23.94	1125180.00
07-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172058760 2A	24.08	1131760.00
07-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172058748 2A	25.14	1181580.00
09-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172059316 2A	23.79	1118130.00
15-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172060814 2A	29.39	1381330.00
15-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172060844 2A	20.28	953160.00
17-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172061298 2A	23	1101700.00
18-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172061545 2A	24.15	1156785.00
18-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172061543 2A	23.4	1120860.00
20-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172061926 2A	24.88	1191752.00
21-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172062185 2A	25.01	1197979.00
27-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172063840 2A	24.19	1158701.00
27-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172063854 2A	27.61	1322519.00
28-Feb-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172064087 2A	23.89	1144331.00
06-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065483 2A	25.05	1171087.50
07-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065709 2A	25.2	1184400.00
07-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065735 2A	24.05	1130350.00
07-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065710 2A	24.96	1166880.00
10-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065926 2A	25.4	1193800.00
10-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172065894 2A	24.58	1155260.00
13-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172066529 2A	24.46	1149620.00
13-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172066509 2A	19.76	928720.00
14-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172066811 2A	24.56	1154320.00
15-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067082 2A	24.7	1160900.00
16-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067401 2A	24.5	1139250.00
16-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067403 2A	27.19	1264335.00
17-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067671 2A	23.76	1104840.00
17-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067675 2A	24.31	1130415.00
18-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172067999 2A	23.81	1107165.00
21-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172068681 2A	24.65	1146225.00
21-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172068729 2A	25.27	1175055.00
23-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069270 2A	24.15	1122975.00
23-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069338 2A	21.8	1013700.00
24-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069573 2A	24.88	1156920.00
24-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069549 2A	24.21	1125765.00
25-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069815 2A	24.94	1159710.00
25-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172069810 2A	24.43	1135995.00
28-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172070545 2A	27.61	1283865.00
29-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172070811 2A	31.27	1749556.50
30-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172071033 2A	34.59	1935310.50
30-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172071039 2A	24.39	1364620.50
31-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172071278 2A	19.65	946147.50
31-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172071276 2A	24.26	1352495.00

31-Mar-23	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172071216 2A	33.33	1864813.50
18-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172003475 2A	24.71	1559201.00
20-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172003698 2A	24.35	1536485.00
21-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172003845 2A	24.92	1572452.00
27-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172005161 2A	20.38	1320624.00
28-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172005405 2A	22.12	1433376.00
29-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172005740 2A	21.63	1401624.00
30-Apr-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172005913 2A	21.85	1415880.00
04-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172006916 2A	13.99	906552.00
19-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172009864 2A	24.27	1545999.00
21-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172010163 2A	23.99	1528163.00
23-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172010335 2A	25.19	1604603.00
25-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172010635 2A	24.85	1582945.00
26-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172010865 2A	25.26	1609062.00
27-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172011087 2A	25.08	1597596.00
30-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172011490 2A	24.79	1579123.00
31-May-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172011666 2A	24.95	1589315.00
01-Jun-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172011892 2A	24.97	1529412.50
03-Jun-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172012208 2A	24.48	1499400.00
07-Jun-22	SAIL BHILAI STEEL PLANT, BHILAI	Purchase	OS0172012668 2A	19.79	1214116.50
	<b>TOTAL</b>			<b>3500.97</b>	<b>182304351.00</b>

**Tethys Chem Private Limited - 2021-22**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhaj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Apr-21 to 31-Mar-22

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
01-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172000143 2A	23.12	780300.00
05-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001147 2A	23.38	789075.00
06-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001458 2A	23.44	791100.00
06-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001439 2A	26.27	886612.50
07-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172001660 2A	24.18	797940.00
12-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172002990 2A	24.29	801570.00
13-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003158 2A	23.62	779460.00
16-Apr-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172003929 2A	23.87	787710.00
05-Jun-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017170 2A	24.5	961625.00
07-Jun-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017517 2A	23.21	910992.50
23-Jun-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172021813 2A	24.48	933912.00
25-Jun-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172022501 2A	25.06	956039.00
06-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172025387 2A	23.39	859582.50
19-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028824 2A	24.36	895230.00
20-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172028983 2A	24.67	906622.50
21-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029257 2A	24.67	906622.50
22-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029549 2A	24.79	976726.00
23-Jul-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172029916 2A	24.74	974756.00
10-Nov-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172052633 2A	24.25	1408925.00
11-Nov-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172052926 2A	22.71	1319451.00
12-Nov-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053063 2A	24.86	1444366.00
13-Nov-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172053315 2A	25.63	1489103.00
03-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071599 2A	24.66	951876.00
04-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071842 2A	24.74	954964.00
07-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172072609 2A	20.17	803774.50
12-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073919 2A	25.3	1072720.00
14-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074312 2A	24.34	1032016.00
15-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074573 2A	24.43	1035832.00
16-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074860 2A	25.1	1064240.00
18-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075534 2A	25.3	1062600.00
19-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075723 2A	25	1050000.00
21-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172076166 2A	23.91	1004220.00
22-Feb-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172076377 2A	25.07	1052940.00
03-Mar-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172078592 2A	20.98	947247.00
08-Mar-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079989 2A	19.88	897582.00
12-Mar-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080949 2A	20.2	996870.00

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16-Mar-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172081822 2A	20.51	1012168.50
17-Mar-22	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082077 2A	20.34	1001745.00
	<b>TOTAL</b>			<b>903.42</b>	<b>37298515.50</b>

**Tethys Chem Private Limited - 2020-21**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhoj

Bhilai. Chattisgarh -490026

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Apr-20 to 31-Mar-21

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
29-May-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172005883 2a	19.12	311656.00
30-May-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172006159 2a	20.05	326815.00
18-Jul-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172017700 2a	20.12	439622.00
23-Jul-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172018854 2a	19.63	425971.00
18-Aug-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172024233 2a	19.3	473815.00
30-Nov-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049454 2A	19.75	435487.50
01-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172049775 2a	19.59	431959.50
09-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172052333 2a	19.46	429093.00
17-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172054917 2a	33.74	772646.00
18-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055302 2a	33.04	756616.00
19-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172055570 2a	32.71	749059.00
23-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172056617 2a	19.04	456008.00
24-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172057019 2a	20.17	483071.50
26-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172057648 2a	16.22	377926.00
26-Dec-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172057634 2a	23.93	557569.00
09-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172061543 2a	32.87	805315.00
11-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062124 2a	32.84	804580.00
12-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062625 2a	19.63	480935.00
13-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172062838 2a	19.87	486815.00
14-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063245 2a	19.56	479220.00
15-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063567 2a	19.55	478975.00
16-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172063914 2a	19.61	480445.00
19-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172064878 2a	19.52	478240.00
21-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065598 2a	15.43	378035.00
22-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172065927 2a	19.89	498244.50
23-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172066385 2a	20	501000.00
25-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067143 2a	19.74	501396.00
25-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067144 2a	29.82	757428.00
29-Jan-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068548 2a	18.89	479806.00
03-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070042 2A	14.96	379984.00
04-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070366 2A	15.37	390398.00
05-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172070633 2A	16.59	408114.00
09-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172071838 2A	17.09	420414.00
13-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073284 2A	33.4	821640.00
15-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172073811 2A	15.52	381792.00
17-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172074389 2A	16.57	407622.00

19-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075073 2A	19.52	597312.00
20-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172075421 2A	19.53	597618.00
26-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172077074 2A	19.58	599148.00
26-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172077404 2A	19.88	644112.00
27-Feb-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172077746 2A	19.63	625215.50
03-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172078722 2A	23.83	775666.50
04-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079227 2A	25.39	826444.50
05-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079497 2A	31.15	998357.50
06-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172079822 2A	31.79	1018869.50
08-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172080418 2A	32.57	1043868.50
11-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172081525 2A	32.89	1054124.50
13-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172082235 2A	32.37	1037458.50
18-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172083741 2A	32.9	1054445.00
19-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172084063 2A	20.42	701427.00
25-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085585 2A	32.5	1096875.00
26-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085924 2A	23.68	799200.00
27-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172085931 2A	20.53	692887.50
31-Mar-21	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172086709 2A	21.46	724275.00
	<b>TOTAL</b>			<b>1232.21</b>	<b>33135017.50</b>

**Tethys Chem Private Limited - 2019-20**

Registered Office &amp; Works : Plot 17/ N

Heavy Industrial Area , Hathkhoj

Bhilai. Chattisgarh -490023

CIN-U22419CT2018PTC008950

E-Mail : tethyschem@gmail.com

**RM-COAL TAR**

Stock Item Register

1-Mar-20 to 31-Mar-20

Date	Particulars	PRODUCTS	INVOICE NO	QTY (MT)	INVOICE AMT
13-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172066669	19.27	478860.00
16-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067407	33.45	831233.00
17-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067624	19.49	484326.50
18-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067879	28.11	698534.00
18-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172067880	19.25	490875.00
19-Mar-20	SAIL BHILAI STEEL PLANT, BHILAI	COAL TAR	OS0172068037	19.29	491895.00
	<b>TOTAL</b>			<b>138.86</b>	<b>3475723.50</b>



REGIONAL OFFICE  
CHHATTISGARH ENVIRONMENT CONSERVATION BOARD  
5/32 Bunglow, Bhilai Dist. Durg (C.G.)  
bhilairo@gmail.com

No. 4179 /R.O./TS/CECB/2025  
To,

Bhilai, Dated 01/12/2025

M/s. Tethys Chem Private Limited,  
Proprietor - Shri Govind Mandal,  
Plot no. - 17/N, Heavy Industrial Area, Hathkhoj, Bhilai,  
Dist. - Durg (C.G.).

Sub:- Amendment of consent u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 as per the notification issued by Ministry of Environment, Forest and Climate Change on 25.06.2014.

- Ref: - 1. Consent issued u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 & vide letter no. 1071/RO/TS/CECB/2013 bhilai dated 09.09.2013 u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1072/RO/TS/CECB/2013 bhilai dated 09.09.2013 for Refine Naphthalene balls, Light furnace oil, Heavy furnace oil (Solvent Naptha), Super creosote fuels (Coal Tar), Black Paint Organic chemicals-2300 Metric Tonnes/Year.
2. Consent issued u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 935/RO/TS/CECB/2020 bhilai dated 22.07.2020 for (1) Refined Naphthalene balls, Light Oil, Heavy Oil (Solvent Naphtha), Super Creosote fuels, Coaltar, Black Paint Organic Chemicals -2300 Metric Tonnes/Year, (2) Coal Tar Pitch Melting (Only for melting)-10000 Metric Tonnes/Year.
3. Amendment in consent of the Board u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1835/RO/TS/CECB/2024 bhilai dated 18.06.2024 for (1) Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coaltar, Black Paint, Organic Chemical-2300 Metric Tonnes/Year to 36000 Metric Tonnes/Year, (2) Coal Tar Pitch (Molten/Granulated) -10000 Metric Tonnes/Year to 36000 Metric Tonnes/Year, (3) Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil-12000 Metric Tonnes/Year.
4. Renewal of consent under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 3480/RO/TS/CECB/2024 bhilai dated 23.08.2024 for (1) Refined Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coaltar, Black Paint, Organic Chemical -36000 Metric Tonnes/Annum, (2) Coal Tar Pitch (Molten/Granulated) -36000 Metric Tonnes/Year, (3) Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil - 12000 Metric Tonnes/Year.

d/c

5. Constitution of committee by the Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.) for the purpose of inspection of coal tar industries vide letter no. 11084 dated 24.02.2025
6. Inspection of your industry on dated 24.03.2025 & 25.03.2025 by the committee as per above mentioned letter under reference no. 05.
7. Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.) letter no. 3983 dated 10.07.2025
8. In compliance the above reference the show cause notice issued to the industry vide letter no. 2400 dated 01.08.2025
9. Reminder for submission of complete reply of the notice issued by this office vide letter no. 2928 dated 25.08.2025
10. Your reply has been received by this office on 02.09.2025
11. The reply was sent to the Head Office by this office vide letter no. 3030 dated 02.09.2025
12. Direction issued by Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.) vide letter no. 9118 dated 11.11.2025 for amendment of the consent.
13. This office letter no. 4004 dated 17.11.2025 was sent to Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.).
14. Direction issued by Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.) vide letter no. 9814 dated 28.11.2025 for amendment of the consent.

- 0 -

As per Notification issued by Ministry of Environment, Forests, Climate Change on 25 June 2014, coal tar processing units requires Environmental Clearance. Ministry of Environment, Forests, Climate Change also clarified that coal tar melting (change in physical form, from solid/granulated to liquid without emission) unit does not requires Environmental Clearance, vide office memorandam issued on 02.04.2018.

The Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur (C.G.) constituted committee for the purpose of inspection of coal tar industries vide its letter no. 11084 dated 24.02.2025.

In pursuance of the above Head Office CECB letter the industry was inspected by the constituted committee on 24.03.2025 and 25.03.2025. Pursuant to the recommendations of the constituted committee, the Head Office CECB has directed vide its letter no. 3983 dated 10.07.2025 to the Regional Office, Chhattisgarh Environment Conservation Board, Bhilai to issue a show cause notice to the industry for amendment in consent.

In compliance with letter mentioned in under reference 7 this office issued a show cause notice to the industry for limiting its production capacity in accordance with the Consent

issued u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 & vide letter no. 1071/RO/TS/CECB/2013 bhilai dated 09.09.2013 u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1072/RO/TS/CECB/2013 bhilai dated 09.09.2013 for Refine Naphthalene balls, Light furnace oil, Heavy furnace oil (Solvent Naptha), Super creosote fuels (Coal Tar), Black Paint Organic chemicals-2300 Metric Tonnes/Year.

In this regard the reply of the industry in reference to the above show cause notice was received in this office on 02.09.2025 and forwarded accordingly to the Head Office CECB vide letter under reference no. 11.

Head Office, Chhattisgarh Environment Conservation Board has issued direction for issuing the amendment of consent to the industry vide letter under reference no.12 & 14.

Accordingly after careful consideration of the facts by the constituted committee and materials in record and in the view of above the water and air consent/renewal is amended for following products and production capacity :-

S No.	Name of the Product	Production capacity
1.	Refine Naphthalene balls, Light furnace oil, Heavy furnace oil (Solvent Naptha), Super creosote fuels (Coal Tar), Black Paint Organic chemicals	2300 Metric Tonnes/Year (Two Thousand Three Hundred Metric Tonnes Per Year)
2.	Melting of Coal Tar Pitch	36000 Metric Tonnes/Year (Thirty Six Thousand Metric Tonnes Per Year)

The consent/renewal of consent is valid upto 17.06.2029 only.

**Note :-**

1. The Melting of Coal Tar Pitch is allowed on the basis of office memorandum issued by Govt. of India, Ministry of Environment, Forest and Climate Change on 02/04/2018. Melting of Coal Tar Pitch means only physical change from solid (granular) form to liquid form and the process involves no emissions into the air. And also as per above notification that coal tar pitch melting does not attract the provisions of the EIA notification 2006 as amended from time to time.
2. The industry shall comply the Notification of Gazette of India, Ministry of Environment, Forest and Climate Change on 25/06/2014. In which, after the date of notification, any new project and expansion project for Coal Tar processing process shall establish/start after obtaining Environmental Clearance and consent from Chhattisgarh Environment Conservation Board.
3. The Board will have the right to change or cancel the said amended consent of the industry, if any such order is issued it shall be binding on the industry.
4. The industry has to pay environment compensation incase any violation is found.

**Additional Conditions****A. Water (Prevention and Control of Pollution) Act, 1974**

1. Industry shall operate and maintain the existing effluent treatment system effectively and regularly. Industry shall ensure the treated effluent quality within the standards prescribed by Board. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated/untreated effluent in to the river or any surface water bodies or on land. Industry shall re-circulate all the treated effluent back in the process. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge conditions shall be maintained all the time.
2. Good housekeeping practices shall be adopted by the industry.
3. Wide green belt of broad leaf local species shall be maintained along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes.
4. Effective steps shall be taken for safe and scientific handling, storage, transportation and disposal of solid wastes.
5. All raw materials/finished products shall be stored above ground level with pucca platform in covered area.
6. Industry shall ensure use of properly covered vehicles for the transportation of raw materials, wastes etc. so as to avoid environmental hazards in the surroundings.
7. Industry shall comply with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (as amended up to date).
8. No activity shall be carried out which falls under the purview of EIA notification 2006 (as amended up to date), without obtaining prior environmental clearance.
9. In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
10. In case, the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.
11. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance. Please acknowledge the receipt of this letter.

**B. Air (Prevention and Control of Pollution) Act, 1981**

1. Industry shall operate and maintain the existing air pollution control systems regularly to ensure the particulate matter emission from any point source below 50 mg/Nm<sup>3</sup> all the time, failing which, this renewal may be cancelled. Effective steps shall be taken to control fugitive emission inside the factory premises. Industry shall also maintain the ambient air quality within the factory premises within prescribed limits. All the air pollution control system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Chhattisgarh Environment Conservation

Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.

2. Good housekeeping practices shall be adopted by the industry.
3. Reduction in fugitive emissions due to transportation (which contribute the air pollutants such as suspended particulate matter in ambient air in the nearby residential, rural and other areas) of raw material and finished products shall be done in the existing transport system by adopting appropriate measures and infrastructure development.
4. Industry shall ensure use of properly covered vehicles for the transportation of raw materials, wastes etc. so as to avoid environmental hazards in the surroundings.
5. Good housekeeping practices shall be adopted by the industry.
6. Industry shall comply with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (as amended up to date).
7. No activity shall be carried out which falls under the purview of EIA notification 2006 (as amended up to date), without obtaining prior environmental clearance.
8. Effective steps shall be taken for safe and scientific handling, storage, transportation and disposal of solid wastes.
9. All raw materials/finished products shall be stored above ground level with pucca platform in covered area.
10. Industry shall use fly ash brick, fly ash block and fly ash based products in their construction/repairing activities.
11. Wide green belt of broad leaf local species shall be maintained along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes.
12. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.

Endt No. 4180 /R.O./TS/CECB/2025

Regional Officer,  
C.G. Environment Conservation Board, Bhilai  
Bhilai, Dated 01/12/2025

Copy to:- Member Secretary, Chhattisgarh Environment Conservation Board, Nava Raipur Atala Nagar, Raipur (C.G.) for information please in compliance of directions issued by the Head Office, Chhattisgarh Environment Conservation Board. Nava Raipur, Atal Nagar, Raipur (C.G.) letter no. 9118 dated 11.11.2025 & letter no. 9814 dated 28.11.2025 for amendment of the consent.

Regional Officer,  
C.G. Environment Conservation Board, Bhilai



## छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, नॉर्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर (छ.ग.)

Email add- hocecb@gmail.com

क्रमांक 9979 / मु. / तक. / छ.ग.प.सं.मं. / 2025 नवा रायपुर, अटल नगर, दिनांक 03/12/2025 प्रति,

सदस्य सचिव,  
राज्य स्तरीय विशेषज्ञ अंकन समिति-3, छत्तीसगढ़,  
भारत सरकार  
पर्यावरण, वन और जलवायु परिवर्तन, मंत्रालय  
पर्यावास भवन, सेक्टर-19,  
नवा रायपुर अटल नगर,  
जिला-रायपुर (छ.ग.)

विषय :- Comments sought pursuant to the Environment Clearance application of M/s Tethys Chem Private Limited.

संदर्भ :- 1. मंडल मुख्यालय का पत्र क्रमांक 4645 दिनांक 25/07/2025.  
2. राज्य स्तरीय विशेषज्ञ अंकन समिति-3, छत्तीसगढ़ का पत्र क्रमांक 2626 दिनांक 10/11/2025.

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उपरोक्त विषयान्तर्गत संदर्भित पत्र क्रमांक 02 के अनुक्रम में लेख है कि मेसर्स टेथिस केम प्राईवेट लिमिटेड, प्लांट नं. 17/एन, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला-दुर्ग (छ.ग.) के Coal Tar Pitch from 36000 TPA to 65,000 TPA and its by-products Mixed Creosote Oils (HCO/ATO), Naphthalene from 36000 TPA to 63,000 TPA हेतु पर्यावरणीय स्वीकृति बाबत प्रकरण में मंडल मुख्यालय द्वारा पूर्व में संदर्भित पत्र क्रमांक 01 के माध्यम से एस.ई.आई.ए.ए., छ.ग. को अभिमत प्रेषित किया जा चुका है। आपके द्वारा संदर्भित पत्र क्रमांक 02 के माध्यम से छत्तीसगढ़ पर्यावरण संरक्षण मंडल से उपरोक्त उद्योग को जारी सम्मति के संबंध में स्पष्टीकरण चाहा गया है।

तत्संबंध में लेख है कि छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा उद्योग को वर्तमान में जारी सम्मति में उल्लेखित उत्पाद तथा उत्पादन क्षमता को दिनांक 25/06/2014 के पूर्वानुसार जारी सम्मति में उल्लेखित उत्पाद तथा उत्पादन क्षमता के अनुसार करने की कार्यवाही की जा रही है।

दिनांक 25/06/2014 के पूर्व उद्योग को मंडल के क्षेत्रीय कार्यालय द्वारा दिनांक 09/09/2013 को जारी सम्मति में उत्पाद एवं उत्पादन क्षमता "Refine Naphthalene Balls, Light Furnance Oil, Heavy Furnace Oil (Solvent Naphtha), Super Creosote fuels (Coal Tar), Black Paint Organic Chemicals 2300 M.T./Year" उल्लेखित है।

उपरोक्त के आधार पर पत्रानुसार वांछित जानकारी निम्नानुसार है:-

Sr. No.	QUERY	ANSWER: Yes / No	CECB's COMMENTS (ALONG WITH APPLICABLE RULES/ REGULATIONS (IF ANY))
1.	Whether PP has undertaken expansion of its coal tar processing unit (in terms of MOEF's notification dated 25.6.2014) after	YES	Owing to EIA notification dated 25.6.2014 - establishment of any new/ or expansion of the existing unit/ or change in product mix of 'Coal Tar Processing Units' are required to take prior EC. As per the above details of CTO issued to the industry over time, it is noted that the industry has undertaken expansion in

	25.6.2014?		the year 2024 without obtaining valid EC (by increasing Coal Tar distillation products from 2300 MT/Year to 36,000 MT/year and addition of new Coal Tar by Products like Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil of 12,000 MT/Year).								
2.	Whether such expansion (of any) shall result in violation of Environment (Protection) Act, 1986?	YES	<p>As per the CTO dated 9.9.2013 the industry was producing 2300 MT/Year of Refine Naphthalene Balls, Light Furnance Oil, Heavy Furnace Oil (Solvent Naphtha), Super Creosote fuels (Coal Tar), Black Paint Organic Chemicals.</p> <p>On 18.6.2024, CECB issued an amended CTO to the industry for the following products and production capacity:</p> <table border="1" data-bbox="788 707 1385 1368"> <thead> <tr> <th data-bbox="788 707 1046 797">Name of Product</th> <th data-bbox="1046 707 1385 797">Production Capacity</th> </tr> </thead> <tbody> <tr> <td data-bbox="788 797 1046 1032">Refine Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical</td> <td data-bbox="1046 797 1385 1032">36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)</td> </tr> <tr> <td data-bbox="788 1032 1046 1211">Coal Tar Pitch (Molten/Granulated)</td> <td data-bbox="1046 1032 1385 1211">36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)</td> </tr> <tr> <td data-bbox="788 1211 1046 1368">Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil</td> <td data-bbox="1046 1211 1385 1368">12,000 Metric Tonnes Per Year (Twelve thousand metric tonnes per annum)</td> </tr> </tbody> </table> <p>In view of the aforesaid details, it has been noted that industry has undertaken expansion in 18.6.2024. Therefore, violation under Environment (Protection) Act, 1986 can be counted from 18.6.2024 for undertaking expansion without obtaining valid EC.</p>	Name of Product	Production Capacity	Refine Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical	36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)	Coal Tar Pitch (Molten/Granulated)	36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)	Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil	12,000 Metric Tonnes Per Year (Twelve thousand metric tonnes per annum)
Name of Product	Production Capacity										
Refine Naphthalene Balls, Light Oil, Heavy Creosote Oil, Super Creosote Fuel, Coal Tar, Black Paint, Organic Chemical	36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)										
Coal Tar Pitch (Molten/Granulated)	36,000 Metric Tonnes Per Annum (Thirty Six thousand metric tonnes per annum)										
Carbozol, Phynole Oil, Wash Oil, Carbon Black Oil	12,000 Metric Tonnes Per Year (Twelve thousand metric tonnes per annum)										
3.	Whether any action has been taken against PP pursuant to the issuance of the show Cause Notice dated 1.8.2025?	YES	छत्तीसगढ़ पर्यावरण संरक्षण मंडल द्वारा उद्योग को वर्तमान में जारी सम्मति में उल्लेखित उत्पाद तथा उत्पादन क्षमता को दिनांक 25/06/2014 के पूर्वानुसार जारी सम्मति में उल्लेखित उत्पाद तथा उत्पादन क्षमता के अनुसार करने की कार्यवाही की जा रही है।								

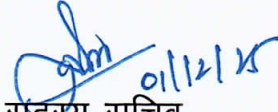
**Legal case:**

On 24.3.2025 a case was filed by one Mr. Dheeraj Tiwari before the Hon'ble National Green Tribunal alleging that the industry has undertaken expansion of its Coal Tar Unit without

obtaining valid environment clearance for the proposed expansion. Similar case was also filed before Hon'ble Supreme Court of India on 14.7.2025. The Supreme Court disposed-off this case on 22.7.2025 on the ground that the matter is already pending before NGT. The Hon'ble NGT disposed-off the matter on 29.7.2025 on the ground of maintainability and left the issue of Environment Clearance application for adjudication by SEAC/SEIAA.

Thereafter, the applicant filed an appeal before the Supreme Court (vide civil appeal 11467 of 2025) wherein it challenged the order passed by the NGT. The Supreme Court, vide order dated 12.9.2025 set-aside the NGT judgment of 29.7.2025 and remitted the matter to NGT, Principle Bench for reconsideration. The case is now pending before the NGT, Principle Bench, New Delhi (OA 549/2025). Next date of hearing in the matter is on December 1, 2025.

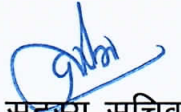
कृपया सूचनार्थ प्रेषित है।

  
पं. सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल  
नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग)

पृ. क्रमांक 9980 / मु. / तक. / छ.ग.प.सं.मं. / 2025 नवा रायपुर, अटल नगर, दिनांक 03/12/2025  
प्रतिलिपि :-

श्री गोविंद मंडल, परियोजना प्रस्तावक, मेसर्स टेथिस केम प्राइवेट लिमिटेड, भारी औद्योगिक क्षेत्र, हथखोज, भिलाई, जिला-दुर्ग (छ.ग.) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
पं. सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल  
नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग)

0/c



## HIGH COURT OF CHHATTISGARH AT BILASPUR

WPC No. 6590 of 2025M/S Tethys Chem Private Limited , **Versus** State of ChhattisgarhOrder on Board

17/12/2025	<p>Mr. Prafulla N Bharat, Sr. Advocate assisted by Mr. Akash Pandey, Advocate for the petitioner.</p> <p>Mr. Ranbir Singh Marhas, Additional Advocate General for respondent No.1-State.</p> <p>Ms. Anmol Sharma, Advocate for respondent No.2.</p> <p>Mr. Amrito Das, Advocate for respondent No.3 and 4.</p> <p>Heard.</p> <p>Issue notice to respondents.</p> <p>Learned counsel appearing on behalf of respective respondents accept notice, hence, process fee is not required to be paid for issuance of notice to these respondents. They pray for and are granted three weeks time to file reply.</p> <p>On petitioner's depositing process fee within a week,</p>
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notice be issued to respondent No.5, making it returnable in three weeks.

Also heard on I.A. No.1/2025, an application for grant of interim relief/stay.

Learned Senior Counsel for petitioner submits that in the year 2019 petitioner took over existing industry in the name and style of 'M/s SS Udyog', which was engaged in production of naphthalene balls, light furnace oil, heavy furnace oil (Solven Naphtha), super creosote fuel (coal tar), black paint organic chemicals, with products and production capacity as consented by the competent authority. After taking over of M/s SS Udyog, the competent authority had renewed the consent for the period from 18.12.2024 to 17.6.2029 for the products as also production capacity as mentioned in Annexure P-7. However, respondent No.4 vide impugned letter dated 1.12.2025, Annexure P-1, amended the production capacity from 36000 metric tonne per year to 2300 metric tonne per year for the products "naphthalene balls, light furnace oil, heavy furnace oil (Solven Naphtha), super creosote fuel (coal tar), black paint organic chemicals" and also changed name of one of the products, without issuing any notice in this regard or

providing opportunity of hearing to petitioner. He contended that one show-cause notice was issued to petitioner by the Regional Office of respondent No.3 to which petitioner submitted reply. Respondent No.4 has issued the impugned letter at the dictates of Head Office of respondent No.3. When once consent is granted to petitioner vide renewal of consent dated 23.8.2024, then reduction in capacity and change in name of product is not permissible, more so when the letter, Annexure P-1, is issued without following due process of law.

Learned counsel appearing on behalf of respondent Nos.3 and 4 opposing submissions of learned Senior Counsel for petitioner, would submit that according to his instruction, renewal of consent dated 23.8.2024 was not in accordance with law and therefore, disciplinary action has been initiated against concerned officer who was instrumental in issuing letter dated 23.8.2024. He next contended that as letter dated 23.8.2024 was issued without following due process of law, therefore, necessity has arisen to issue letter dated 1.12.2025. According to renewal of consent dated 12.1.2017 the production capacity of M/s SS Udyog was only 2300 metric ton per year and

therefore, there cannot be renewal of consent for production capacity of 36000 metric ton per year.

In view of submission made by learned counsel for respective parties, when a question is put to learned counsel for respondent No.3 and 4 as to such consideration in the letter dated 1.12.2025, Annexure P-1, he submits that though it is not specifically worded but reason, according to his instruction, for reduction of production capacity is that letter dated 23.8.2024 was issued without following process of law. He also submits that petitioner is having efficacious alternate remedy of filing appropriate proceeding under the National Green Tribunal Act, 2010 before the National Green Tribunal.

At this stage, learned Senior Counsel for petitioner submits that as the letter impugned has been issued without jurisdiction, therefore, availability of alternate remedy will not be a bar in entertaining this writ petition.

In view of above submissions of learned counsel for respective parties and considering that petitioner in its favour is having renewal of consent dated 23.8.2024 with the name of products and production capacity as mentioned therein, purely as an interim measure, it is directed that

effect and operation of letter dated 1.12.2025, Annexure P-1, shall remain stayed till next date of hearing.

List this petition in the week commencing 19.1.2025.

Certified copy as per rules.

Sd/-  
(Parth Prateem Sahu)  
Judge

roshan/-

2514

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Admin ASL PARTNERS &lt;admin@aslparters.in&gt;

**Dheeraj Tiwari v. Ministry of Environment Forest and Climate Change| O.A 549/2025-NGT (PB)- Delhi**

1 message

Admin ASL PARTNERS &lt;admin@aslparters.in&gt;


9 April 2026 at 15:49

To: "rahul.goel@anantlaw.com" <rahul.goel@anantlaw.com>, "kajaldalchambers@gmail.com" <kajaldalchambers@gmail.com>, mefcc@gov.in, ms@cpcb.nic.in, chairman.cpcb@nic.in, seiaa.cg@nic.in, collector-durg@nic.in, info@tethyschem.com, lawdept.cg@gov.in  
Cc: abhinay Sharma <abhinay@aslparters.in>, deeksha@aslparters.in

Dear All,

Please find attached herewith the reply filed on behalf of the Chhattisgarh Environment Conservation Board (Respondent No.3) in the captioned matter as and by way of service upon you.

Kindly acknowledge the receipt of the same.

 09.04.2026- Dheeraj Tiwari Reply on behalf of Respondent No.3 - CECB.pdf

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Regards,

ASL PARTNERS  
(Advocates and Solicitors)

t: 011-47533256

e: [admin@aslparters.in](mailto:admin@aslparters.in)

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Admin ASL PARTNERS &lt;admin@aslparters.in&gt;

**Dheeraj Tiwari v. Ministry of Environment Forest and Climate Change| O.A 549/2025-NGT (PB)- Delhi**

1 message

**Admin ASL PARTNERS** <admin@aslparters.in>


13 April 2026 at 12:07

To: "rahul.goel@anantlaw.com" <rahul.goel@anantlaw.com>, "kajaldalchambers@gmail.com" <kajaldalchambers@gmail.com>, mefcc@gov.in, chairman.cpcb@nic.in, seiaa.cg@nic.in, collector-durg@nic.in, info@tethyschem.com, lawdept.cg@gov.in, ccb.cpcb@nic.in, seiaacg@gmail.com  
Cc: abhinay Sharma <abhinay@aslparters.in>, kirti@aslparters.in, deeksha@aslparters.in

Dear All,

Please find attached herewith the Defect Cured- reply filed on behalf of the Chhattisgarh Environment Conservation Board (Respondent No.3) in the captioned matter as and by way of service upon you.

Kindly acknowledge the receipt of the same.

 Defect Cured- Dheeraj Tiwari Reply on behalf of Respondent No.3 - CECB.pdf

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Regards,

ASL PARTNERS  
(Advocates and Solicitors)

t: 011-47533256

e: [admin@aslparters.in](mailto:admin@aslparters.in)

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